Fifteenth Lok Sabha V Session (26/07/2010 to 31/08/2010)

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, July 26, 2010/Sravana 4, 1932 (Saka)

No. 87

11.00 A.M.

1. National Anthem

The National Anthem was played.

11.02 A.M.

2. Obituary References

The Speaker made references to the passing away of Shri Bhairon Singh Shekhawat, former Vice-President of India; Shri Digvijay Singh, a sitting member of Lok Sabha and member of the Twelfth and Thirteenth Lok Sabhas and; Shri Ram Sagar, a member of the Sixth and Ninth Lok Sabhas.

The Speaker also on behalf of the House paid homage to the martyrs of Kargil War on the 11th Anniversary of the Indian victory in that War.

She further made a reference to the death of 27 paramilitary personnel of CRPF and injuries to seven others including four special police officers of the Chhattisgarh Police in a Maoist attack in Narayanpur district of Chhattisgarh on 29th June, 2010.

The Speaker also made references to the death of eight CRPF personnel in a naxal attack in Bijapur district of Chhattisgarh on 8 May, 2010 and death of six villagers including the sarpanch of the village in another naxal attack in Rajnandgaon district of Chhattisgarh on 16 May, 2010.

She also made a reference to the loss of 158 lives in an Air India Express plane crash outside Mangalore airport in Karanataka on 22 May, 2010. She further made references to the suspected naxalite attack on Mumbaibound Gyaneshwari Express leading to its collision with a goods train causing death of 148 people and injuries to over 200 people in West Midnapore district of West Bengal on 28 May, 2010 and death of 60 people and injuries to 90 people in a collision of Sealdah bound Uttarbanga Express with the Ranchi bound Vananchal Express at Sainthia Station in Birbhum District of West Bengal on 19 July, 2010.

She also made a reference to the recent devastating floods caused by heavy rains in Punjab, Haryana and some other parts of the country resulting in loss of lives of 51 people and also loss of lives of a large number of cattle and large-scale destruction to crops and property.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed and the House was adjourned for the day.

3. Questions

As the House adjourned after Obituary References, Starred Questions could not be called for oral answers in the House. Starred Question Nos. 1–20 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 1–230 would be printed in the official Report for the day.

11.13 A.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 27th July, 2010)

P.D.T. ACHARY, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, July 27, 2010/Sravana 5, 1932 (Saka)

No. 88

11.00 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Zora Singh Mann, a member of the Twelfth, Thirteenth and Fourteenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 21 - 40 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 231-460 would be printed in the official report of the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.07 A.M. and re-assembled at 12.00 Noon)

12.00 Noon

3. Felicitation by the Speaker

The Speaker on behalf of the House congratulated Ms. Saina Nehwal for winning three Super Series Badminton Tournaments, namely, the Indonesia Open Super Series 2009; Singapore Open Super Series 2010; and the Indonesia Open Super Series 2010 which have catapulted her to No. 2 position in the world ranking, a unique achievement in the history of Indian Badminton.

12.01 P.M.

4. Papers Laid on the Table

The following papers were laid on the Table :-

- (1) A copy of the Statement (Hindi and English versions) regarding modification of the award given by the Board of Arbitration in CA Reference No. 1 of 1998 under the Joint Consultative Machinery and compulsory Arbitration in respect of the pay scales for the post of Computer in the Office of the Registrar General, India.
- (2) A copy of the Indian Post Office (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 310(E) in Gazette of India dated the 12th April, 2010, under sub-section (4) of Section 74 of the Indian Post Office Act, 1898.
- (3) A copy of the Mineral Conservation and Development (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 216(E) in Gazette of India dated 29th March, 2010, under sub-section (1) of Section 23 of Mines and Minerals (Development and Regulation) Act, 1957.

- (4) A copy of the Jharkhand Panchayat Raj (Amendment) Ordinance, 2010 (Jharkhand Ordinance No. 1 of 2010) (Hindi and English versions) promulgated by the Governor of Jharkhand on 15th April, 2010, under article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 1st June, 2010, issued by the President in relation to the State of Jharkhand.
- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hooghly Dock & Port Engineers Limited and the Ministry of Shipping for the year 2010-2011.
- (6) A copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:-
 - (i) The Indian Medical Council (Amendment) Ordinance, 2010 (No. 2 of 2010), promulgated by the President on the 15th May, 2010.
 - (ii) The Securities and Insurance Laws (Amendment and Validation) Ordinance, 2010 (No. 3 of 2010), promulgated by the President on the 18th June, 2010.
 - (iii) The Enemy Property (Amendment and Validation) Ordinance,
 2010 (No. 4 of 2010), promulgated by the President on the 2nd July, 2010.
- (7) A copy of the Proclamation (Hindi and English versions) dated 1st June, 2010 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Jharkhand published in Notification No. G.S.R. 460(E) in Gazette of India dated the 1st June, 2010 under article 356(3) of the Constitution.

- (8) A copy of the Order (Hindi and English versions) dated 1st June,
 2010 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No.
 G.S.R. 461(E) in Gazette of India dated the 1st June, 2010.
- (9) A copy of the Report (Hindi and English versions) of the Governor of Jharkhand dated 31st May, 2010 to the President.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 20 of the Protection of Human Rights Act, 1993:-
 - Annual Report of the National Human Rights Commission, New Delhi, for the year 2007-2008.
 - (ii) Memorandum of Action Taken on the Recommendations contained in the Annual Report of the National Human Rights Commission, New Delhi, for the year 2007-2008.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Employees' State Insurance (Central) Amendment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 349(E) in Gazette of India dated the 26th April, 2010, under sub-section (4) of Section 95 of the Employees' State Insurance Act, 1948.
- (13) A copy of the Notification No. S.O. 1330(E) (Hindi and English versions) published in Gazette of India dated the 7th June, 2010, appointing the 7th day of June, 2010, as the date on which the Plantations Labour (Amendment) Act, 2010 shall come into force issued under sub-section (2) of Section 1 of the said Act.

- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-
 - The Fertiliser Control (Second Amendment) Order, 2010 published in Notification No. S.O. 987(E) in Gazette of India dated 29th April, 2010.
 - S.O. 1030(E) published in Gazette of India dated the 7th May, 2010, making certain amendments in the Notification No. S.O. 977(E) dated the 9th November, 1987.
 - (iii) The Fertiliser Control (Third Amendment) Order, 2010 published in Notification No. S.O. 1230(E) in Gazette of India dated 25th May, 2010.
 - (iv) S.O. 1231(E) published in Gazette of India dated the 25th May, 2010, notifying specification of the customized fertilizer for a period of three years, to be manufactured by the manufacturer, mentioned therein.
 - (v) S.O. 1259(E) published in Gazette of India dated the 31st May, 2010, making certain amendments in the Notification No. S.O. 572(E) dated the 26th June, 1995.
- (15) A copy of the Plant Quarantine (Regulation of Import into India) (First Amendment) Order, 2010 (Hindi and English versions) published in Notification No. S.O. 907(E) in Gazette of India dated 21st April, 2010, issued under sub-section (1) of Section 3 of Destructive Insects and Pests Act, 1914.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training of Highway Engineers, Noida, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Training of Highway Engineers, Noida, for the year 2007-2008.

(17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

- (18) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
 - S.O. 3078(E) published in Gazette of India dated the 2nd December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
 - S.O. 3082(E) published in Gazette of India dated the 3rd December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
 - (iii) S.O. 3084(E) published in Gazette of India dated the 3rd December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Dindigul-Theni and Kumuli) Section) in the State of Tamil Nadu.
 - (iv) S.O. 3086(E) and S.O. 3087(E) published in Gazette of India dated the 3rd December, 2009, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 49 (Madurai-Ramanathapuram-Rameshwaram-Dhanushkodi Section) in the State of Tamil Nadu.

- (v) S.O. 3105(E) published in Gazette of India dated the 4th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.
- (vi) S.O. 3160(E) published in Gazette of India dated the 9th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (vii) S.O. 3218(E) and S.O. 3229(E) published in Gazette of India dated the 15th December, 2009, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.
- (viii) S.O. 3233(E) published in Gazette of India dated the 15th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.
- (ix) S.O. 1008(E) published in Gazette of India dated the 4th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 212 in the State of Karnataka.
- (x) S.O. 1012(E) published in Gazette of India dated the 5th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Beawar-Gomati Choraha Section) in the State of Rajasthan.
- (xi) S.O. 1632(E) published in Gazette of India dated the 8th
 July, 2010, regarding acquisition of land for building,

maintenance, management and operation of National Highway No. 8 (Beawar-Gomati Choraha Section) in the State of Rajasthan.

5. Assent to Bills

- Secretary General laid on the Table the following 6 Bills passed by the Houses of Parliament during the Fourth Session of Fifteenth Lok Sabha and assented to by the President since a report was last made to the House on the 16th April, 2010 :-
 - (1) The Appropriation (Railways) No. 3 Bill, 2010;
 - (2) The Appropriation (No. 2) Bill, 2010;
 - (3) The Appropriation (No. 3) Bill, 2010;
 - (4) The Finance Bill, 2010;
 - (5) The Tamil Nadu Legislative Council Bill, 2010; and
 - (6) The Plantations Labour (Amendment) Bill, 2010.
- (ii) Secretary General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha, of the following 4 Bills passed by the Houses of Parliament and assented to by the President :-
 - The Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Bill, 2010;
 - (2) The Payment of Gratuity (Amendment) Bill, 2010;
 - (3) The Employees' State Insurance (Amendment) Bill,2010; and
 - (4) The National Green Tribunal Bill, 2010

6. Report of Standing Committee on Transport, Tourism and Culture

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Shri K.C. Venugopal laid on the Table the * One Hundred Sixtieth Report (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture on the National Road Safety and Traffic Management Board Bill, 2010.

7. Statements by Ministers

- (i) The Minister of Petroleum and Natural Gas laid a statement (Hindi and English versions) regarding the recent revision in prices of sensitive petroleum products.
- (ii) The Minister of State in the Ministry of Road Transport and Highways laid a statement (Hindi and English versions) (i) correcting the reply given on 27.04.2010 to Unstarred Question No. 5144 by Members of Parliament Shri Mangani Lal Mandal, Shrimati Shruti Choudhry, Dr. Kirodi Lal Meena, Shri N. Chaluvaraya Swamy, Shri Rajnath Singh, Dr. Mahesh Joshi, Shri Premchand (Guddu), Shri A. Venkata Rami Reddy and Shri Amarnath Pradhan, regarding 'Funds for National Highways Projects' and (ii) giving reasons for delay in correcting the reply.

^{*} Report was presented to Hon'ble Chairman, Rajya Sabha on 21st July, 2010 under Direction 3(1) of the Directions by the Chairman, Rajya Sabha. A copy of the Report was forwarded to the Hon'ble Speaker, Lok Sabha

8. Motion for Election to Committee

Shri Gobinda Chandra Naskar moved the following Motion :-

"That this House do recommend to the Rajya Sabha that Rajya Sabha do agree to nominate one member from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of this House for the unexpired portion of term of the Committee <u>vice</u> Shri Nand Kumar Sai, retired from Rajya Sabha and do communicate to this House the name of the member so nominated by Rajya Sabha."

The motion was adopted.

9. Government Bill – Introduced

The Securities and Insurance Laws (Amendment and Validation) Bill, 2010.

10. Statement regarding Ordnance-Laid on the Table

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by the Securities and Insurance Laws (Amendment and Validation) Ordinance, 2010 (No. 3 of 2010)

(Due to interruptions in the House, Lok Sabha adjourned at 12.08 P.M. and reassembled at 2.00 P.M.) 2.00 P.M.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri N.S.V. Chitthan regarding need to take measures to check extinction of birds, animals and plants species in the country.
- (2) Shri Maratrao Sainuji Kowase regarding need to accord approval to all the pending irrigation projects in Gadchiroli district, Maharashtra.
- (3) Shri Kishanbhai V. Patel regarding need to extend services of Gujarat Queen Express (9109/9110) from Vapi to Gandhinagar in Gujarat.
- (4) Shri Harish Choudhary regarding need to expedite the setting up of an Oil Refinery in Barmer, Rajasthan.
- (5) Shri Jai Prakash Agarwal regarding need to include proposed Yamuna Bank-Shiva Vihar line in third phase of Metro Project in North East Delhi Parliamentary Constituency, Delhi.
- (6) Dr. Thockchom Meinya regarding need to repair N.H. 53 and deploy para-military forces along N.H. 39 to provide safe passage to transporters carrying essential commodities to Manipur.
- (7) Shri S.S. Ramasubbu regarding need to run Thiruchendur Express daily from Thiruchendur to Chennai via Chord line in Tamil Nadu.
- (8) Prof. Ram Shankar regarding need to set up a Barrage on river Yamuna in Agra to facilitate supply of clean drinking water in the city.

- (9) Dr. Mahendrasinh P. Chauhan regarding need to set up industries in Sabarkantha Parliamentary Constituency, Gujarat for the development of the region.
- (10) Dr. Virendra Kumar regarding need to open a Kendriya Vidyalaya in Tikamgarh, Madhya Pradesh.
- (11) Shri Ravindra Kumar Pandey regarding need to conduct an inquiry into the alleged allocation of coal blocks in Bokaro, Jharkhand.
- (12) Shri Ashok Kumar Rawat regarding need to widen the Kanpur-Bilhaur-Kannauj-Etah-Bewar-Aligarh-Bulandshahar-Ghaziabad-Delhi G.T. Road into four-lane and also provide adequate medical facilities enroute for the victims of road accidents.
- (13) Shri Kaushalendra Kumar regarding need to send a central team to study the reasons of developing cracks in earthcrust and damage caused to 60 houses in Badaki Aut village of Nalanda district, Bihar and also provide relief to the victims.
- (14) Shri R. Thamaraiselvan regarding need to make Tamil as one of the official languages of India and to set up Indian National Institute of Epigraphy in Chennai, Tamil Nadu.
- (15) Shri P. Karunakaran regarding need to distribute essential commodities to poor families through Authorized Retail Dealers in Kerala.
- (16) Shri Yashbant N.S. Languri regarding need to check the spread of Naxalism through socio –economic upliftment of Tribals in the country.

(Due to interruptions in the House, Lok Sabha adjourned at 2.01 P.M. for the day)

2.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 28th July, 2010)

P.D.T. ACHARY, Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, July 28, 2010/Sravana 6, 1932 (Saka)

No. 89

11.00 A.M.

1. Questions

As the members made submissions during Question Hour about their Notices of Adjournment Motion regarding the recent increase in prices of petroleum products, resulting in rise in prices of essential commodities, thereby affecting the common man, Starred Questions could not be called for oral answers. Starred Question Nos. 41 - 60 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to the Unstarred Question Nos. 461-690 would be printed in the official report of the day.

11.04 A.M.

2. Submission by Members regarding notices of Motion of Adjournment to discuss the recent increase in prices of petroleum products, resulting in rise in prices of essential commodities, thereby affecting the common man in the country.

The following members made submission on the above subject:-

- 1. Smt. Sushma Swaraj
- 2. Shri Mulayam Singh Yadav
- 3. Shri Dara Singh Chauhan
- 4. Shri Sharad Yadav
- 5. Shri Basudeb Acharia

- 6. Dr. M. Thambidurai
- 7. Shri Nama Nageswara Rao
- 8. Shri Gurudas Dasgupta
- 9. Shri Anandrao Vithoba Adsul
- 10. Shri Sudip Bandyopadhyay
- 11. Shri Lalu Prasad
- 12. Shri Arjun Charan Sethi
- 13. Shri T.R. Baalu
- 14. Shri Pranab Mukherjee

12.32 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 2008-2009.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Board, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Technology Development Board, New Delhi, for the year 2008-2009.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Coal India Limited and the Ministry of Coal for the year 2010-2011.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National School of Drama, New Delhi, for the year 2008-2009.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

4. Addition of a new Direction 51A to the Directions by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha

Secretary-General laid on the Table a copy of a new Direction 51A (Hindi and English versions) issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

5. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Gobinda Chandra Naskar presented the Eighth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on "Reservation for and Employment of Scheduled Castes and Scheduled Tribes" in Punjab and Sind Bank and credit facilities provided by the Bank to them.

6. Report of Standing Committee on Rural Development

Shrimati Sumitra Mahajan presented the Fourteenth Report (Hindi and English versions) of the Standing Committee on Rural Development on 'The Constitution (One Hundred and Tenth Amendment) Bill, 2009'.

7. Report of Business Advisory Committee

Shri Pawan Kumar Bansal presented the Seventeenth Report of the Business Advisory Committee.

(Lok Sabha adjourned at 12.35 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

8. Observation by Speaker

The Speaker made the following observation:-

"Hon'ble Members, I have received notices of Adjournment Motion from Sarvashri Shailendra Kumar, Dharmendra Yadav, Smt. Sushma Swaraj, Sarvashri Gurudas Dasgupta, Narahari Mahato, Manohar Tirkey, Dr. Rama Chandra Dome, P. Karunakaran, Basudeb Acharia, Yogi Adityanath, Nama Nageswara Rao, Sharad Yadav, Dr. M. Thambidurai and Dara Singh Chauhan on the recent increase in prices of petroleum products, resulting in rise in prices of essential commodities, thereby affecting the common man and I have heard them in detail in the House.

The issue raised by the Hon'ble Members is, no doubt, very important. I appreciate the concern of the Hon'ble Members about the issue of rise in prices of essential commodities which seriously affect the common man. It is a matter of concern to the Chair as well. The House certainly has a right to discuss it. The question is whether the notice of Adjournment Motion is admissible.

An Adjournment Motion is always admitted on the failure of the Government to discharge the duties which are enjoined upon it by the Constitution and the law. My illustrious predecessor, Shri G.S. Dhillon, emphasized this point in one of his rulings. I quote:

"An Adjournment Motion is meant only for discussion on the failure of the Government for which it is charged; failure of the Government to perform the duties which are enjoined by the Constitution and the law."

In the present case, the decision taken by the Union Government, the merit of which cannot be considered by the Chair, is an exercise of the executive power of the Government which, of course, the House has full authority to discuss. An Adjournment Motion can be attracted only when the Government does not discharge its constitutional or legal duties. That is not the case here. However, a decision to introduce price reform measures, which affect the common man, can be and needs to be discussed by the House. I will consider notices for other forms of discussion whenever the hon'ble Members give them.

I, therefore, disallow the notices of Adjournment Motion."

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri K.C. Venugopal regarding need to review the decision regarding reduction of quota of Kerosene allocated to the State of Kerala.
- (2) Shri Jaywant Gangaram Awale regarding need to provide additional airconditoned Coaches in Train Nos. 1005/1006 and 7013/7014 running on Latur-Mumbai and Latur-Hyderabad routes.

- (3) Shri P.C. Chacko regarding need to introduce Price Subsidy Scheme for coconut and other edible oils in the country.
- (4) Shri Jagdambika Pal regarding need to set up a Medical Research Institute in Eastern Uttar Pradesh to check the spread of Encephalitis in the State.
- (5) Shri Ganesh Singh regarding need to implement the demands for improving and augmenting the Railway services in Satna Parliamentary Constituency of Madhya Pradesh.
- (6) Shri S. Pakkirappa regarding need to construct a new goods shed at Yermarus railway station in Raichur district of Karnataka.
- (7) Shri Ramen Deka regarding need to expedite the completion of Assam Steel Plant at Dagaon in Kamrup district, Assam.
- (8) Shri Virender Kashyap regarding need to enact a legislation providing for safety gadgets for the workers engaged in cleaning of Sewer and manholes in the country.
- (9) Shri Ram Kishun regarding need for stoppage of trains and augmentation of Rail services at Chandauli Railway Station in Uttar Pradesh.
- (10) Shri Gorakh Prasad Jaiswal regarding need to expedite Rajiv Gandhi Gramin Vidyutikaran Yojana in Deoria and Kushinagar districts of Uttar Pradesh.
- (11) Shri M.B. Rajesh regarding need to expedite the setting up of Palakkad Rail Coach Factory in Kerala.
- (12) Shri S. Semmalai regarding need to provide benefits to the employees of Salem Refractory Unit of Burn Standard Company Limited at par with the employees of Steel Authority of India Limited (SAIL).
- (13) Shri Jose K. Mani regarding need to safeguard the interests of natural rubber growers in the country.

2.03 P.M.

10. Statutory Resolution – Under Consideration Time recommended by BAC: 2 hrs. Time taken: 1 mt. Balance: 1 hr. 59 mts.

Shri Ajay Maken moved the following resolution: -

"That this House approves the Proclamation issued by the President on the 1^{st} June, 2010 under article 356(1) of the Constitution in relation to the State of Jharkhand".

The discussion on the resolution was not concluded.

(Due to interruptions, Lok Sabha adjourned for the day.)

2.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 29th July, 2010.)

P.D.T. ACHARY, Secretary-General.



BULLETIN – PART I (Brief Record of Proceedings)

Thursday, July 29, 2010/Sravana 7, 1932 (Saka)

No. 90

11.00 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Mohan Lal Jhikram, a member of the Eighth, Ninth and Tenth Lok Sabhas and Shri Shiv Charan Gupta, a member of the Third Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 61–80 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 691–920 would be printed in the official report of the day.

(Due to interruptions, Lok Sabha adjourned at 11.15 A.M. and re-assembled at 12.00 Noon)

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Competition Appellate Tribunal (Recruitment, salaries and other terms and conditions of service of officers and other employees) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 290(E) in Gazette of India dated the 8th April, 2010, under sub-section (3) of Section 63 of the Competition Act, 2002.

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Handloom Development Corporation Limited and the Ministry of Textiles for the year 2010-2011.

(3) A copy of the Liquified Petroleum Gas (Regulation of Supply and Distribution) Amendment Order, 2010 (Hindi and English versions) published in Notification No. G.S.R. 452(E) in Gazette of India dated the 28th May, 2010, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

(4) A copy each of the following Notifications (Hindi and English versions) under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-

- (i) The Petroleum and Natural Gas Regulatory Board (Determining Capacity of Petroleum, Petroleum Products and Natural Gas Pipeline) Regulations, 2010 published in Notification No. G.S.R. 476(E) in Gazette of India dated 7th June, 2010.
- (ii) The Petroleum and Natural Gas Regulatory Board (Levy of Fee and other Charges) Amendment Regulations, 2010 published in Notification No. G.S.R. 477(E) in Gazette of India dated 7th June, 2010.
- (iii) The Petroleum and Natural Gas Regulatory Board (Authorising Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Amendment Regulations, 2010 published

in Notification No. G.S.R. 478(E) in Gazette of India dated 7th June, 2010.

- (iv) The Petroleum and Natural Gas Regulatory Board (Determination of Network Tariff for City or Local Natural Gas Distribution Networks and Compression Charge for CNG) Amendment Regulations, 2010 published in Notification No. G.S.R. 479(E) in Gazette of India dated 7th June, 2010.
- (v) The Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand Natural Gas Pipelines)
 Amendment Regulations, 2010 published in Notification No. G.S.R. 480(E) in Gazette of India dated 7th June, 2010.
- (vi) The Petroleum and Natural Gas Regulatory Board (Petroleum and Natural Gas Register) Regulations, 2010 published in Notification No. G.S.R. 481(E) in Gazette of India dated 7th June, 2010.

4. Reports of Standing Committee on Rural Development

Shrimati Sumitra Mahajan presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-

- (1) Tenth Report on action taken by the Government on the recommendations contained in the First Report (Fifteenth Lok Sabha) on Demands for Grants (2009-10) of the Ministry of Rural Development (Department of Rural Development).
- (2) Eleventh Report on action taken by the Government on the recommendations contained in the Second Report (Fifteenth Lok Sabha) on Demands for Grants (2009-10) of the Ministry of Rural Development (Department of Land Resources).
- (3) Twelfth Report on action taken by the Government on the recommendations contained in the Third Report (Fifteenth Lok

Sabha) on Demands for Grants (2009-10) of the Ministry of Rural Development (Department of Drinking Water Supply).

(4) Thirteenth Report on action taken by the Government on the recommendations contained in the Fourth Report (Fifteenth Lok Sabha) on Demands for Grants (2009-10) of the Ministry of Panchayati Raj.

5. Statement by Minister

Shri Jitin Prasada laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the First Report of the Standing Committee on Petroleum and Natural Gas on Demands for Grants (2009-10), pertaining to the Ministry of Petroleum and Natural Gas.

6. Motion

Shri Pawan Kumar Bansal moved the following motion:-

"That this House do agree with the Seventeenth Report of the Business Advisory Committee presented to the House on 28th July, 2010."

The motion was adopted.

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Kamal Kishore regarding need to allocate funds for gauge conversion work on Bahraich-Nanpura-Rupaidiha railway section in North Eastern Railways.
- (2) Shri Siricilla Rajaiah regarding need to set up a separate institutional authority to monitor the allocation and implementation of grants for the upliftment of SCs and STs.
- (3) Shri Ponnam Prabhakar regarding need to introduce CNG based vehicles in the country, particularly in Hyderabad.
- (4) Shri P. Balram Naik regarding need to set up Kendriya Vidyalayas in Bhadrachalam and Warrangal districts of Andhra Pradesh.
- (5) Shri S.K. Shetkar regarding need to ensure adequate supply of fertilizers at affordable rates to the farmers of Zahirabad and Medak regions in Andhra Pradesh.
- (6) Shri Pratap Singh Bajwa regarding need to grant residency rights and identity cards to Hindu/Sikh nationals who have come from Pakistan on valid Visas.
- (7) Shri Suresh Angadi regarding need to shift Bagdad Asmara firing range in Karnataka to some other place.
- (8) Shri Anurag Singh Thakur regarding need to promote Junior Engineers of Bhakra Beas Management Board to the post of Sub-Divisional Officer.
- (9) Shri A.T. Nana Patil regarding need to increase wages of workers engaged in cooking mid-day meals in rural areas of the country, particularly in Jalgaon Parliamentary Constituency, Maharashtra
- (10) Dr. Bhola Singh regarding need to extend the Rajgir-Tilaiya rail section upto Koderma in East Central Railway Zone.

- (11) Dr. Shafiqur Rahman Barq regarding need to clear the backlog of pending cases in various courts.
- (12) Shri A.K.S. Vijayan regarding need to provide security cover to the fishermen of Nagapattinam Parliamentary Constituency in Tamil Nadu who are being attacked by the Sri Lankan Navy.

12.03 P.M.

8. Statutory Resolution – Adopted

Time Taken : 2 mts.

Further discussion on the following resolution moved by Shri Ajay Maken on the 28^{th} July, 2010, continued: -

"That this House approves the Proclamation issued by the President on the 1^{st} June, 2010 under article 356(1) of the Constitution in relation to the State of Jharkhand".

The Resolution was adopted.

(Due to interruptions, Lok Sabha adjourned for the day.)

12.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 30th July, 2010.)

P.D.T. ACHARY, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, July 30, 2010/Sravana 8, 1932 (Saka)

No. 91

11.00 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 81–100 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 921–1150 would be printed in the official report of the day.

(Due to interruptions, Lok Sabha adjourned at 11.05 A.M. and re-assembled at 12.00 Noon)

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2010 together with Auditor's Report thereon:-

- (i) Nainital-Almora Kshetriya Gramin Bank, Haldwani
- (ii) Narmada Malwa Gramin Bank, Indore
- (iii) Shreyas Gramin Bank, Aligarh
- (iv) Prathma Bank, Moradabad

- (v) Baroda Rajasthan Gramin Bank, Ajmer
- (vi) Vidharbha Kshetriya Gramin Bank, Akola
- (vii) Andhra Pragathi Grameena Bank, Kadapa
- (viii) Nagaland Rural Bank, Kohima
- (ix) Wainganga Krishna Gramin Bank, Solapur
- (x) Gurgaon Gramin Bank, Gurgaon
- (xi) Rewa Sidhi Gramin Bank, Rewa
- (xii) Satpura Narmada Kshetriya Gramin, Chhindwara
- (xiii) Hadoti Kshetriya Gramin Bank, Kota
- (xiv) Aryavart Gramin Bank, Lucknow
- (xv) Chaitanya Godavari Grameena Bank, Guntur
- (xvi) Baroda Gujarat Gramin Bank, Bharuch
- (xvii) Uttar Bihar Gramin Bank, Muzaffarpur
- (xviii) Pandyan Grama Bank, Virudhunagar
- (xix) Rajasthan Gramin Bank, Alwar

(2) A copy each of the following papers (Hindi and English versions) under sub-section (3) of section 18 of the Securities and Exchange Board of India Act, 1992:-

- (i) Annual Report of the Securities and Exchange Board of India, Mumbai, for the year 2009-2010.
- (ii) Summary of Annual Report of the Securities and Exchange Board of India, Mumbai, for the year 2009-2010.

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Security Printing and Minting Corporation of India Limited and the Ministry of Finance for the year 2010-2011.

(4) A copy of the Coinage of the One Hundred Fifty Rupees and Five Rupees coined to Commemorate the occasion of "150" Birth Anniversary of "Rabindranath Tagore" Rules, 2010 (Hindi and English versions) published in

Notification No. G.S.R. 388(E) in Gazette of India dated 7th May, 2010, under sub-section (3) of Section 21 of Coinage Act, 1906.

(5) A copy of the Notification No. G.S.R. 455(E) (Hindi and English versions) published in Gazette of India dated 28th May, 2010, together with an explanatory memorandum appointing the 1st June, 2010 as the appointed day for the purposes of sub-section (2) of Section 18A of the Central Sales Tax Act, 1956 issued under sub-section (2) of Section 18A of the said Act.

(6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- S.O. 854(E) published in Gazette of India dated 16th April, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (ii) S.O. 984(E) published in Gazette of India dated 28th April, 2010, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (iii) S.O. 990(E) published in Gazette of India dated 30th April, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (iv) S.O. 1239(E) published in Gazette of India dated 26th May, 2010, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (v) S.O. 1112(E) published in Gazette of India dated 14th May, 2010, together with an explanatory memorandum making certain

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amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

- (vi) S.O. 1260(E) published in Gazette of India dated 31st May, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (vii) S.O. 1435(E) published in Gazette of India dated 15th June, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (viii) S.O. 1551(E) published in Gazette of India dated 28th June, 2010, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (ix) S.O. 1560(E) published in Gazette of India dated 30th June, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (x) The Customs Tariff (Determination of Origin of Goods under the Preferential Trade Agreement between the Governments of Member States of the Association of Southeast Asian Nations and the Republic of India) Second Amendment Rules, 2010 published in Notification No. G.S.R. 456(E) in Gazette of India dated 31st May, 2010, together with an explanatory memorandum.
- (xi) G.S.R. 307(E) published in Gazette of India dated 9th April, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 100/89-Cus., dated 1st March, 1989.

- (xii) G.S.R. 308(E) published in Gazette of India dated 9th April, 2010, together with an explanatory memorandum seeking to impose the duty of customs leviable under the second schedule of the Custom Tariff Act, 1975.
- (xiii) G.S.R. 362(E) published in Gazette of India dated 29th April, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002- Cus., dated ^{1st} March, 2002.
- (xiv) G.S.R. 363(E) published in Gazette of India dated 29th April, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 20/2006- Cus., dated 1st March, 2006.
- (xv) G.S.R. 364(E) published in Gazette of India dated 29th April, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 79/2008- Cus., dated 13th June, 2008.
- (xvi) G.S.R. 392(E) published in Gazette of India dated 10th May, 2010, together with an explanatory memorandum seeking to prescribe the effective export duty on raw cotton at Rs 2500 per tonne.
- (xvii) G.S.R. 393(E) published in Gazette of India dated 10th May, 2010, together with an explanatory memorandum rescinding the Notification No. 25/2010- Cus., dated 27th February, 2010.
- (xviii) G.S.R. 394(E) published in Gazette of India dated 10th May, 2010, together with an explanatory memorandum rescinding the Notification No. 26/2010- Cus., dated 27th February, 2010.
- (xix) G.S.R. 399(E) published in Gazette of India dated 12th May, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 9/1995- Cus., dated 6th March, 1995.

- (xx) G.S.R. 402(E) published in Gazette of India dated 13th May, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 96/2008- Cus., dated 13th August, 2008.
- (xxi) G.S.R. 405(E) published in Gazette of India dated 14th May, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 96/2008- Cus., dated 13th August, 2008.
- (xxii) G.S.R. 462(E) published in Gazette of India dated 1st June, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 153/2009- Cus., dated 31st December, 2009.
- (xxiii) G.S.R. 470(E) published in Gazette of India dated 4th June, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 39/96- Cus., dated 23rd July, 1996.
- (xxiv) G.S.R. 484(E) published in Gazette of India dated 8th June, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 96/2008- Cus., dated 13th August, 2008.
- (xxv) G.S.R. 552(E) published in Gazette of India dated 23rd June, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002- Cus., dated 1st March, 2002.
- (xxvi) S.O. 353(E) published in Gazette of India dated 15th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

- (xxvii) S.O. 464(E) published in Gazette of India dated 24th February, 2010, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xxviii) S.O. 515(E) published in Gazette of India dated 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (xxix) S.O. 590(E) published in Gazette of India dated 15th March, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (xxx) S.O. 704(E) published in Gazette of India dated 29th March, 2010, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xxxi) S.O. 719(E) published in Gazette of India dated 31st March, 2010, together with an explanatory memorandum containing corrigendum to the Notification No. 26/2010-Cus.(N.T.) dated 29th February, 2010.
- (xxxii) S.O. 720(E) published in Gazette of India dated 31st March, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

(7) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961 :-

- (i) The Income-tax (Fourth Amendment) Rules, 2010 published in Notification No. S.O. 1056(E) in Gazette of India dated 11th May, 2010, together with an explanatory memorandum.
- (ii) The Industrial Park (Amendment) Scheme, 2010 published in Notification No. S.O. 1210(E) in Gazette of India dated 21st May, 2010, together with an explanatory memorandum.
- (iii) The Income-tax (5th Amendment) Rules, 2010 published in Notification No. S.O. 1211(E) in Gazette of India dated 21st May, 2010, together with an explanatory memorandum.
- (iv) The Income-tax (7th Amendment) Rules, 2010 published in Notification No. S.O. 1638(E) in Gazette of India dated 9th July, 2010, together with an explanatory memorandum.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 84 of the Finance Act, 2010:-

- G.S.R. 543(E) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum appointing the 1st day of July, 2010, as the date on which the provisions of Chapter VII of the Finance Act, 2010 shall come into force.
- (ii) G.S.R. 544(E) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum seeking to notify certain provisions of Central Excise Act, 1944, so as to make them applicable as machinery provisions for levy and collection of clean energy cess.
- (iii) G.S.R. 545(E) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum seeking to specify effective rate of clean energy cess @ Rs 50 per Metric tonne.
- (iv) G.S.R. 546(E) published in Gazette of India dated 22nd June,
 2010, together with an explanatory memorandum seeking to

exempt all goods other than raw coal, raw lignite and raw peat from the levy of clean energy cess provided that the said cess is paid at the raw stage.

- (v) G.S.R. 547(E) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum seeking to exempt all goods extracted as per traditional and customary rights enjoyed by local tribals in the State of Meghalaya from the levy of clean energy cess.
- (vi) The Clean Energy Cess Rules, 2010 published in Notification No.
 G.S.R. 548(E) in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum.

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994 :-

- (i) G.S.R. 557(E) published in Gazette of India dated 28th June, 2010, together with an explanatory memorandum seeking to exempts the taxable services specified in clause (A) of Section 76 of the Finance Act, 2010 other than services referred to in clause (zzc) and (zzzz) of sub-section (105) of Section 65 of the Finance Act from so much of the service tax leviable thereon.
- (ii) G.S.R. 558(E) published in Gazette of India dated 28th June, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 17/2009-Service Tax, dated 7th July, 2009.
- (iii) G.S.R. 559(E) published in Gazette of India dated 28th June, 2010, together with an explanatory memorandum seeking to exempt the taxable service of commercial or industrial construction referred to in sub-clause (zzq) of clause 105 of Section 65 of the Finance Act, when provided wholly within the port or other port,

for construction repair, alteration and renovation of wharves, quays, docks, stages, jetties, piers and railways.

- (iv) The Service Tax (Amendment) Rules, 2010 published in Notification No. G.S.R. 560(E) in Gazette of India dated 28th June, 2010, together with an explanatory memorandum.
- (v) G.S.R. 561(E) published in Gazette of India dated 28th June, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 1/2006-Service Tax, dated 1st March, 2006.
- (vi) The Service Tax (Removal of Difficulty) Order, 2010, published in Notification No. G.S.R. 529(E) in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum.
- (vii) G.S.R. 531(E) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum seeking to exempt international transit passengers and crew members for service tax.
- (viii) G.S.R. 532(E) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum seeking to fix the amount of service tax to be payable in case of domestic and international air travel.
- (ix) G.S.R. 533(E) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum seeking to exempt air travel to and fro eight North Eastern States and the airport at Baghdogra in the State of West Bengal.
- (x) G.S.R. 534(E) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum seeking to exempt the taxable service of construction of complex, when provided to Jawaharlal Nehru National Urban Renewal Mission and Rajiv Awaas Yojana.

- (xi) G.S.R. 535(E) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 1/2006-Service Tax, dated 1st March, 2006.
- (xii) G.S.R. 536(E) published in Gazette of India dated 22nd June,
 2010, together with an explanatory memorandum seeking to exempt specific sports events from the sponsorship service.
- (xiii) G.S.R. 537(E) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum seeking to exempt the specified services when provided within a port or an airport. .
- (xiv) G.S.R. 538(E) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum seeking to exempt the taxable service provided by a distribution licensee or a distribution franchise or any other person authorized to distribute power in the Electricity Act or distribution of electricity.
- (xv) G.S.R. 539(E) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 07/2010-Service Tax, dated 27th February, 2010.
- (xvi) G.S.R. 540(E) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 08/2010-Service Tax, dated 27th February, 2010.
- (xvii) G.S.R. 541(E) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 09/2010-Service Tax, dated 27th February, 2010.

- (xviii) G.S.R. 365(E) published in Gazette of India dated 29th April, 2010, together with an explanatory memorandum seeking to exempt the taxable service referred to in sub-clause (zzc) of clause (105) of Section 65 of the Finance Act, when provided in relation to Modular Employable Skill courses.
- (xix) G.S.R. 562(E) published in Gazette of India dated 28th June, 2010, together with an explanatory memorandum seeking to exempt certain specified services when provided wholly within the port or other port or airport.
- (xx) G.S.R. 563(E) published in Gazette of India dated 28th June, 2010, together with an explanatory memorandum seeking to exempt the taxable service of commercial or industrial construction referred to in sub-clause (zzq) of clause 105 of Section 65 of the Finance Act, when provided wholly within the airport.
- (xxi) G.S.R. 570(E) published in Gazette of India dated 30th June, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 13/2008-Service Tax, dated 1st March, 2008.

(10) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944 :-

- (i) The CENVAT Credit (Second Amendment) Rules, 2010 published in Notification No. G.S.R. 542(E) in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum.
- (ii) The CENVAT Credit (Third Amendment) Rules, 2010 published in Notification No. G.S.R. 565(E) in Gazette of India dated 29th June, 2010, together with an explanatory memorandum.
- (iii) G.S.R. 356(E) published in Gazette of India dated 29th April, 2010, together with an explanatory memorandum making certain

amendments in the Notification No. 4/2006-C.E., dated 1st March, 2006.

- (iv) G.S.R. 357(E) published in Gazette of India dated 29th April, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 3/2006-C.E., dated 1st March, 2006.
- (v) G.S.R. 358(E) published in Gazette of India dated 29th April, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 2/2008-C.E., dated 1st March, 2008.
- (vi) G.S.R. 359(E) published in Gazette of India dated 29th April, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 6/2005-C.E., dated 1st March, 2005.
- (vii) G.S.R. 360(E) published in Gazette of India dated 29th April, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 8/2003-C.E., dated 1st March, 2003.
- (viii) G.S.R. 361(E) published in Gazette of India dated 29th April, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 49/2008-C.E.(N.T.), dated 24th December, 2008.
- (ix) G.S.R. 390(E) published in Gazette of India dated 7th May, 2010, together with an explanatory memorandum rescinding in the Notification No. 6/2006-C.E., dated 1st March, 2006.
- (x) G.S.R. 391(E) published in Gazette of India dated 10th May, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 18/2010-C.E., dated 27th February, 2010.

- (xi) G.S.R. 471(E) published in Gazette of India dated 4th June, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 64/95-C.E., dated 16th March, 1995.
- (xii) G.S.R. 319(E) published in Gazette of India dated 13th April, 2010, together with an explanatory memorandum specifying Jarda Scented tobacco as a notified good for the purpose of levy of central excise duty under Section 3A of Central Excise Act, 1944.
- (xiii) The Chewing Tobacco and Unmanufactured Tobacco Packing Machines (Capacity Determination and Collection of Duty) (Amendment) Rules, 2010 published in Notification No. G.S.R. 320(E) in Gazette of India dated 13th April, 2010, together with an explanatory memorandum.
- (xiv) G.S.R. 321(E) published in Gazette of India dated 13th April, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 16/2010-C.E., dated 27th February, 2010.
- (xv) G.S.R. 549(E) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum seeking to exempt all goods leviable to clean energy cess from the Education cess leviable under Section 91 and 93 of Finance (No. 2) Act, 2004.
- (xvi) G.S.R. 550(E) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum seeking to exempt all goods leviable to clean energy cess from the Higher Education cess leviable under Section 136 and 138 of Finance Act, 2007.

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975 :-

- G.S.R. 311(E) published in Gazette of India dated 12th April, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 76/2005-Customs, dated 25th July, 2005.
- G.S.R. 312(E) published in Gazette of India dated 12th April, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 85/2006-Customs, dated 29th August, 2006.
- (iii) G.S.R. 313(E) published in Gazette of India dated 12th April, 2010, together with an explanatory memorandum seeking to impose provisional Anti-dumping duty on all imports of Recordable Digital Versatile Disc of all kinds, originating in, or exported from the Malaysia, Thailand and Vietnam at specified rates.
- (iv) G.S.R. 314(E) published in Gazette of India dated 12th April, 2010, together with an explanatory memorandum seeking to impose provisional Anti-dumping duty on all imports of circular weaving machines having six or more shuttles for weaving PP/HDPE fabrics of a width exceeding 30 cms., originating in, or exported from the People's Republic of China at specified rates.
- (v) G.S.R. 315(E) published in Gazette of India dated 12th April, 2010, together with an explanatory memorandum seeking to impose definitive Anti-dumping duty on all imports of Front Axie Beam and Steering Knuckles meant for heavy and medium commercial vehicles', originating in, or exported from the People's Republic of China at specified rates.
- (vi) G.S.R. 334(E) published in Gazette of India dated 19th April, 2010, together with an explanatory memorandum seeking to impose provisional Anti-dumping duty on all imports of 1,1,1,2-

Tetrafluoroethan of all types, originating in, or exported from the China PR and Japan at specified rates.

- (vii) G.S.R. 335(E) published in Gazette of India dated 19th April, 2010, together with an explanatory memorandum seeking to impose provisional Anti-dumping duty on imports of Phenol, originating in, or exported from Thailand and Japan at specified rates.
- (viii) G.S.R. 373(E) published in Gazette of India dated 3rd May, 2010, together with an explanatory memorandum seeking to impose definitive Anti-dumping duty based on recommendation of designated authority in the sunset review findings, on imports of Polytetrafluoroethylene, originating in, or exported from Russia and imported into India.
- (ix) G.S.R. 374(E) published in Gazette of India dated 3rd May, 2010, together with an explanatory memorandum rescinding Notification No. 2/2010-Cus., dated 11th January, 2010.
- (x) G.S.R. 524(E) published in Gazette of India dated 18th June, 2010, together with an explanatory memorandum seeking to impose definitive Anti-dumping duty based on imports of Phosphorous Pentachloride and Trimethyl Phosphite, originating in or exported from, China PR for the period of five years.
- (xi) G.S.R. 553(E) published in Gazette of India dated 25th June, 2010, together with an explanatory memorandum seeking to impose definitive Anti-dumping duty, on imports of Poly Vinyl Chloride Paste Rasin also called as Emulsion PVC Resin, originating in, or exported from, European Union and imported into India, in pursuance of recommendations of designated authority in the sunset review findings.

- (xii) G.S.R. 554(E) published in Gazette of India dated 25th June, 2010, together with an explanatory memorandum rescinding Notification No. 115/2009-Cus., dated 6th October, 2009.
- (xiii) G.S.R. 569(E) published in Gazette of India dated 30th June, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 37/2006-Cus., dated 20th April, 2006.
- (xiv) G.S.R. 588(E) published in Gazette of India dated 7th July, 2010, together with an explanatory memorandum seeking to impose definitive Anti-dumping duty on imports of Diethyl Thi Phosphoryl Chloride, originating in or exported from, China PR for the period of five years.
- (xv) G.S.R. 598(E) published in Gazette of India dated 14th July, 2010, together with an explanatory memorandum seeking to impose provisional Anti-dumping duty on "Glass Fibre" when imported from China.
- (xvi) G.S.R. 556(E) published in Gazette of India dated 28th June, 2010, together with an explanatory memorandum seeking to continue the imposition of safeguard duty in pursuance of review findings of the Director General (Safeguards) at the rate of 16 per cent, ad-valorem on imports on imports of Soda Ash from the People's Republic of China into India, for the period from the date of publication of the notification upto and inclusive of the 19th April, 2011.

(12) A copy of the Notification No. G.S.R. 430(E) (Hindi and English versions) published in Gazette of India dated 20th May, 2010, together with an explanatory memorandum seeking to carry out certain changes in the tariff entries relating to handlooms, coir products, chemicals in the First Schedule to

Central Excise Tariff Act, 1985, issued under sub-section (1) of section (5) of the said Act.

(13) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation for the year ended 31st March,
2010 under Sub-section (2) of Section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

(14) A copy of the Notification No. 13 (Hindi and English versions) published in weekly Gazette of India dated 2nd April, 2010, making certain amendments to the Reserve Bank of India General Regulations, 1949, issued under Section 58 of the Reserve Bank of India Act, 1934.

(15) A copy of the Notification No. G.S.R. 530(E) (Hindi and English versions) published in Gazette of India dated the 22nd June, 2010 together with an explanatory memorandum appointing 1st July, 2010 as the date on which the provisions of the Finance Act, 2010 shall come into force, issued under section 76 of the said Act.

(16) A copy each of the following Notifications (Hindi and English versions) issued under Drugs and Cosmetics Act, 1940:-

- G.S.R. 884(E) published in Gazette of India dated 11th December,
 2009, prohibiting the import of Rimonabant an anti obesity drug under Section 10A of the Drugs and Cosmetics Act, 1940 in the public interest.
- G.S.R. 885(E) published in Gazette of India dated 11th December, 2009, prohibiting manufacture, sale and distribution of Rimonabant an anti obesity drug under Section 26A of the Drugs and Cosmetics Act, 1940 in the public interest.

(17) A copy of the Prevention of Food Adulteration (2nd Amendment) Rules,
2010 (Hindi and English versions) published in the Notification No. G.S.R.
351(E) in Gazette of India dated 27th April, 2010, under Section 23 of the
Prevention of Food Adulteration Act, 1954.

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2008-2009.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

3. Report of Committee on Private Members' Bills and Resolutions

Shri Kariya Munda presented the Seventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

4. Report of Committee on Estimates

Shri Francisco Sardinha presented the Sixth Report (Hindi and English versions) on action taken by the Government on the recommendations contained in the Seventeenth Report of Committee on Estimates (Fourteenth Lok Sabha) on the subject 'University Grants Commission' pertaining to the Ministry of Human Resource Development (Deptt. of Higher Education).

5. Statement of Committee on Estimates

Shri Francisco Sardinha laid on the Table a statement (Hindi and English versions) showing Action Taken by the Government on the recommendation contained in the Third Report of Committee on Estimates (Fifteenth Lok Sabha) on Action taken by Government on the recommendations contained in Nineteenth Report of Committee on Estimates (Fourteenth Lok Sabha) on the subject 'Discontinuation of printing of Volume-II of the Annual Report of the Ministry of Information & Broadcasting'.

6. Report of Standing Committee on Home Affairs

Shri Naveen Jindal laid on the Table One Hundred and Forty-sixth Report* (Hindi and English versions) of the Standing Committee on Home Affairs on the Code of Criminal Procedure (Amendment) Bill, 2010.

7. Reports of Standing Committee on Human Resource Development

Shrimati J. Helen Davidson laid on the Table following Reports[#] (Hindi and English versions) of Standing Committee on Human Resource Development:

- (1) 223rd Report on the Right of Children to Free and Compulsory Education (Amendment) Bill, 2010; and
- (2) 224th Report on the National Council for Teacher Education (Amendment) Bill, 2010.

8. Statement by Minister

The Minister of Sate in the Ministry of Tribal Affairs laid a statement (Hindi and English versions) (i) correcting the Hindi version of the reply given on 12.03.2010 to Unstarred Question No. 2601 by Dr. Charan Das Mahant, M.P. regarding 'Protection of Tribals' and (ii) the reasons for delay in correcting the reply.

^{*} The Report was presented to the Hon'ble Chairman, Rajya Sabha on the 23rd June, 2010. A copy of the said Report was also forwarded to Hon'ble Speaker, Lok Sabha.

[#] The reports were presented to Hon'ble Chairman, Rajya Sabha on 28th June, 2010 and were forwarded to Hon'ble Speaker, Lok Sabha the same day.

9. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 2nd August, 2010.

10. Government Bill – Introduced

The Academy of Scientific and Innovative Research Bill, 2010

(Due to interruptions, Lok Sabha adjourned for the day.)

12.07 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 2nd August, 2010.)

P.D.T. ACHARY, Secretary-General.



BULLETIN – PART I (Brief Record of Proceedings)

Monday, August 2, 2010/Sravana 11, 1932 (Saka)

No. 92

11.00 A.M.

1. Starred Questions

Starred Question Nos. 101–105 were orally answered. Replies to Starred Question Nos. 106–120 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1151–1380 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Trade Marks (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 428(E) in Gazette of India dated 20th May, 2010, under sub-section (4) of Section 157 of the Trade Marks Act, 1999.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2008-2009.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2008-2009.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Dynamics Limited and the Ministry of Defence for the year 2010-2011.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Telematics, New Delhi, for the year 2006-2007.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Telematics, New Delhi, for the year 2007-2008.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Telematics, New Delhi, for the year 2008-2009, for the year 2008-2009.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (5) to (7) above.

(9) A copy of the Apprenticeship (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 507(E) in Gazette of India dated 16th June, 2010, under sub-section (3) of Section 37 of the Apprentices Act, 1961.

(10) A copy of the Employees' Deposit Linked Insurance (Amendment) Scheme, 2010 (Hindi and English versions) published in Notification No. G.S.R. 523(E) in Gazette of India dated 18th June, 2010, under sub-section (2) of Section 7 of the Employees' Provident Funds & Miscellaneous Provisions Act, 1952.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Maritime Studies, Mumbai, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Maritime Studies, Mumbai, for the year 2008-2009.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) A copy of the Telecom Regulatory Authority of India (Officers and Staff Appointment) (Ninth Amendment) Regulations, 2010 (Hindi and English versions) published in Notification No. 5-4/2000-A&P in Gazette of India dated 4th May, 2010, under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

(14) A copy of the Addenda to the Annual Report (Hindi and English versions) of the Telecom Regulatory Authority of India for the year 2008-2009, together with an explanatory memorandum.

(15) A copy of the Notification No. F. NO. 116-5/2009-MN published in Gazette of India dated 31st May, 2010, containing Errata (in English version only) to the Explanatory Memorandum to the Telecommunication Mobile Number Portability Per Port Transaction Charge and Dipping Charge Regulations, 2009 under the Telecom Regulatory Authority of India Act, 1997.

4. Report of Standing Committee on Science & Technology, Environment & Forests

Shri Ninong Ering laid on Table Two Hundred and Eleventh Report* (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests on The Protection and Utilisation of Public Funded Intellectual Property Bill, 2008.

5. Statement by Minister

The Minister of State in the Ministry of Commerce and Industry laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 89th Report of the Standing Committee on Commerce on `Development of Leather Industry', pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

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^{*} The report was presented to Hon'ble Chairman, Rajya Sabha on the 28th June, 2010 and was forwarded to the Hon'ble Speaker, Lok Sabha the same day.

6. Motion for election to the National Shipping Board

Shri G.K. Vasan moved the following motion :-

"That in pursuance of clause (a) of sub-section (2) of section 4 of the Merchant Shipping Act, 1958, read with rule 3 of the National Shipping Board Rules, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from amongst themselves to serve as members of the National Shipping Board, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

7. Motion for election to the National Welfare Board for Seafarers

Shri G.K. Vasan moved the following motion :-

"That in pursuance of sub-rule (i) of rule 4 of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the National Welfare Board for Seafarers, subject to the other provisions of the said rules."

The motion was adopted.

8. Government Bill – Introduced

The Enemy Property (Amendment and Validation) Bill, 2010

9. Statement regarding Ordinance – Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Enemy Property (Amendment and Validation) Ordinance (No.4 of 2010) was laid on the Table.

*12.06 P.M.

10. Submissions by Members

(i) Regarding situation in Jammu & Kashmir.

The following members made submission regarding situation in Jammu & Kashmir:-

- 1. Shri L.K. Advani
- 2. Shri Sharad Yadav
- 3. Shri Basudeb Acharia
- 4. Shri Mulayam Singh Yadav

Shri P. Chidambaram responded.

12.23 P.M.

(ii) Regarding alleged custodial death of a dalit youth at Sakaldiha Police station in Chandauli district of Uttar Pradesh.

Shri Ramkishun made a submission regarding alleged custodial death of a

dalit youth at Sakaldiha Police station in Chandauli district of Uttar Pradesh.

Shri P.L. Punia associated.

Shri V. Narayanasamy responded.

(Lok Sabha adjourned at 1.04 P.M. and re-assembled at 2.03 P.M.)

2.03 P.M.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Ponnam Prabhakar regarding need to purchase the agricultural produce of farmers through National Agricultural Cooperative Marketing Federation (NAFED) particularly in Andhra Pradesh.
- (2) Shri Jagdambika Pal regarding need to provide adequate funds for setting up 'Model Schools' in Uttar Pradesh.
- (3) Shri K.P. Dhanapalan regarding need to write off the outstanding dues against Khadi & Village Industries Commission.
- (4) Shri Kishanbhai V. Patel regarding need to construct a bridge over the creek between Bhadeli and Bhagal in Valsad Parliamentary Constituency, Gujarat under Pradhan Mantri Gram Sadak Yojana.
- (5) Shri Harish Choudhary regarding need to facilitate the process of getting Kisan Credit Cards to the farmers of Barmer and Jaisalmer regions in Rajasthan so as to enable them to get loans from Banks.
- (6) Shri L. Rajagopal regarding need to take measures to improve the socio-economic conditions of SCs & STs in the country.
- (7) Shri Haribhau Jawale regarding need to check the spread of mysterious viral disease in Jalgaon district of Maharashtra.
- (8) Dr. Rajan Sushant regarding need to grant early clearance/N.O.C. from M/o Environment & Forests for the development works being carried out in Himachal Pradesh, J&K and Uttarakhand.

- (9) Shri Ashok Argal regarding need to conduct an inquiry into the construction of road on Gwalior-Etawah section on National Highway No. 92.
- (10) Dr. Bhola Singh regarding need to accord sanction for ethanol to the Sugar Mills of Bihar particularly Warsliganj Sugar mill in Nawada.
- (11) Shri Bal Kumar Patel regarding need for stoppage of Rajdhani Express and other passenger trains at Mirzapur Railway Station in Uttar Pradesh and also start a new Inter-city train between Mirzapur and Lucknow.
- (12) Shri Kaushalendra Kumar regarding need for central assistance to drought affected areas of Bihar particularly to Nalanda.
- (13) Shri Prabodh Panda regarding need to declare Minimum Support Price for Jute at Rs. 2500 per quintal and increase the number of jute procurement centres in West Bengal.
- (14) Shri E.T. Mohammed Basheer regarding need to implement Minority Welfare Programmes including the proposal put forward by Rangnath Misra Commission.
 - (15) Dr. Kirodilal Meena regarding need to release due share of water to Rajasthan from Punjab.

2.04 P.M.

12[#] Statutory Resolution – Withdrawn

Time Taken: 2 hrs. 13 mts.

Shri Prabodh Panda moved the following resolution:-

"That this House disapproves of the Securities and Insurance Laws (Amendment and Validation) Ordinance, 2010 (No. 3 of 2010) promulgated by the President on 18 June, 2010".

After discussion as indicated in para 13 below, the Resolution was withdrawn by leave of the House.

13[#] Government Bill – Passed

The Securities and Insurance Laws (Amendment and Validation) Bill, 2010

The motion for consideration of the Bill was moved by Shri Pranab Mukherjee.

The following members took part in the combined debate on the Resolution (vide para 12 above) and the motion for consideration of the Bill :-

- 1. Shri Nishikant Dubey
- 2. Shri Manish Tewari
- 3. Shri Shailendra Kumar
- 4. Shri Sk. Saidul Haque
- 5. Shri Bhartruhari Mahtab
- 6. Shri Chandrakant Khaire
- 7. Shri Vijay Bahadur Singh
- 8. Shri S. Semmalai
- 9. Shri Prasanta Kumar Majumdar
- 10. Dr. Raghuvansh Prasad Singh

Shri Pranab Mukherjee replied to the combined debate.

9

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Mukherjee.

The motion was adopted and the Bill was passed.

4.18 P.M.

14. Government Bill – Passed

Time Taken: 2 hrs. 2 mts.

The State Bank of India (Amendment) Bill, 2010

The motion for consideration of the Bill was moved by Shri Pranab Mukherjee.

The following members took part in the debate :-

- 1. Shri Nishikant Dubey
- 2. Shri Bhakta Charan Das
- 3. Shri Shailendra Kumar
- 4. Shri Gorakhnath Pandey
- 5. Shri Mangani Lal Mandal
- 6. Shri Adv. A. Sampath
- 7. Shri Bhartruhari Mahtab
- 8. Shri Anandrao Adsul
- 9. Shri S. Semmalai
- 10. Shri Prabodh Panda
- 11. Dr. Raghuvansh Prasad Singh
- 12. Shri S.S. Ramasubbu
- 13. Shri Prasanta Kumar Majumdar

Shri Pranab Mukherjee replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 33 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Mukherjee.

The motion was adopted and the Bill was passed.

6.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 3rd August, 2010.)

P.D.T. ACHARY, Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, August 3, 2010/Sravana 12, 1932 (Saka)

No. 93

11.00 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers.

(Due to interruptions, Lok Sabha adjourned at 11.08 A.M. and re-assembled at 11.40 A.M.)

11.40 A.M.

2. Submission by Member

Shri Dara Singh Chauhan made submission regarding diversion of funds from the Scheduled Caste sub plan of Delhi to Commonwealth Games Projects.

Shri Sharad Yadav and Shri Lalu Prasad associated.

Shri Pawan Kumar Bansal responded.

11.52 A.M.

3. At 11.52 A.M., the Speaker took the sense of the House that remaining part of the Question Hour may be dispensed with.

The House agreed.

4. Starred Question Nos. 121–140 put down in the Order Paper for the day were treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 1381–1610 would be printed in the official report of the day.

11.54 A.M.

5. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Notification No. G.S.R. 352(E) (Hindi and English versions) published in Gazette of India dated 28th April, 2010, making certain amendments in the Notification No. G.S.R. 737(E) dated 6th December, 2006, under subsection (2) of Section 16 of the New Delhi Municipal Council Act, 1944.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Disaster Management Authority, New Delhi, for the year 2008-2009, under sub-section (1) of Section 70 of the Disaster Management Act, 2005.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Disaster Management Authority, New Delhi, for the year 2008-2009.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 24 of the Andaman and Nicobar Islands Marine Fishing Regulation, 2003:-

- (i) The Andaman and Nicobar Islands Marine Fishing (Amendment) Rules,
 2010 published in Notification No. 23/2010/F.No.3-38/2008-09/TS/DF in
 Andaman and Nicobar Gazette dated the 15th January, 2010.
- (ii) The Andaman and Nicobar Islands Marine Fishing (Amendment) Rules, 2009 published in Notification No. 90/2009/F.No.3-85/2008-09/TS/DF in Andaman and Nicobar Gazette dated the 22nd July, 2009 alongwith a statement of delay thereon.

(5) A copy of the Indo-Tibetan Border Police Force, Assistant Commandant (Office) and Assistant Commandant (Staff Officer) (Group 'A' Posts) Recruitment

Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 414(E) in Gazette of India dated 18th May, 2010, under sub-section (3) of Section 156 of Indo-Tibetan Border Police Force Act, 1992.

(6) A copy each of the following Notifications (Hindi and English versions) under Section 22 of the Central Industrial Security Force Act, 1968:-

- (i) The Central Industrial Security Force, Assistant Commandant (Junior Administrative Officer), Recruitment Amendment Rules, 2009 published in Notification No. G.S.R. 215(E) in Gazette of India dated the 29th March, 2010.
- (ii) The Central Industrial Security Force, Group 'A' Posts (Executive Cadre) Recruitment Rules, 2010 published in Notification No. G.S.R. 326(E) in Gazette of India dated the 16th April, 2010, together with a corrigendum thereto published in Notification No. G.S.R. 368(E) dated 3rd May, 2010.
- (iii) The Central Industrial Security Force (Group 'A' Executive Cadre) Recruitment Amendment Rules, 2010 published in Notification No.
 G.S.R. 327(E) in Gazette of India dated the 16th April, 2010.

(7) A copy of the Central Reserve Police Force Constable (Daftry), Constable (Peon), Constable (Farash) and Constable (Safai Karmachari Ministerial)
Recruitment Rules, 2010 (Hindi and English versions) published in Notification
No. G.S.R. 347(E) in Gazette of India dated 23rd April, 2010, under sub-section
(3) of Section 18 of Central Reserve Police Force Act, 1949.

(8) A copy of the 40th Annual Assessment Report (Hindi and English versions) regarding Programme for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union and its implementation for the year 2008-2009.

(9) A copy of the Indo-Tibetan Border Police Force, Assistant Sub-Inspector (Stenographer), Group 'C' post, Recruitment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 446(E) in Gazette of India dated

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26th May, 2010, under sub-section (3) of Section 156 of Indo-Tibetan Border Police Force Act, 1992.

(10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007:-

- (i) The Sashastra Seema Bal, Store-Keeper Group 'C' posts Recruitment Rules, 2010 published in Notification No. G.S.R. 421(E) in Gazette of India dated the 19th May, 2010.
- (ii) The Sashastra Seema Bal Group 'C' Constable (Driver) Recruitment (Amendment) Rules, 2010 published in Notification No. G.S.R. 422(E) in Gazette of India dated the 19th May, 2010.

(11) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 8 of 2010-11)-Performance Audit for the year ended March, 2009.
- (ii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 3 of 2010-11)-Performance Audit for the year ended March, 2008.
- (iii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 9 of 2010-11)-Compliance Audit Observations for the year ended March, 2009.
- (iv) Report of the Comptroller and Auditor General of India-Union Government (Defence Services-Army) (No. 6 of 2010-11)-Performance Audit of Supply Chain Management of Rations in Indian Army for the year ended March, 2009.
- (v) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 7 of 2010-11)-Air Force and Navy for the year ended March, 2009.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Corporation of India, New Delhi, for the year 2007-2008.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Food Corporation of India and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution for the year 2009-2010.
 - (ii) Memorandum of Understanding between the Food Corporation of India and the Department of Food and Public Distribution Ministry of Consumer Affairs, Food and Public Distribution for the year 2010-2011.

(15) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- G.S.R. 348(E)/Ess. Com./Sugarcane published in Gazette of India dated 23rd April, 2010 regarding Factory-wise Fair and Remunerative Price of Sugarcane for 2009-2010 sugar season in respect of 68 sugar factories, mentioned therein.
- G.S.R. 518(E)/Ess. Com./Sugarcane published in Gazette of India dated 17th June, 2010 regarding Factory-wise Fair and Remunerative Price of Sugarcane for 2009-2010 sugar season in respect of 19 sugar factories, mentioned therein.
- (iii) The Sugar (Price Determination for 2009-2010 Production) Order,
 2010 published in Notification No. G.S.R. 527(E)/Ess. Com/Sugar in
 Gazette of India dated 21st June, 2010.

(16) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited for the years from 1994-1995 to 2008-2009 within the stipulated period of nine months after the close of the respective accounting years.

(17) A copy each of the following Notifications (Hindi and English versions) under Section 83 of the Standards of Weights and Measures Act, 1976:-

- S.O. 551(E) (Hindi and English versions) published in Gazette of India dated 23rd June, 2010, making certain amendments in the Notification No. S.O. 632(E) dated 2nd September, 2009.
- S.O. 1480(E) (Hindi and English versions) published in Gazette of India dated 18th June, 2010, making certain amendments in the Notification No. S.O. 3267(E) dated 22nd December, 2009.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass Communication, New Delhi, for the year 2008-2009.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Annual Accounts (Hindi and English versions) of the Prasar Bharati (Broadcasting Corporation of India), New Delhi, for the year 2008-2009, together with Audit Report thereon.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

(22) A copy of the National Highways Authority of India (Budget, Accounts, Audit, Investment of Funds, and Powers to Enter Premises) Amendment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 591(E) in

Gazette of India dated 8th July, 2010, under Section 37 of National Highways Authority of India Act, 1988.

(23) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- S.O. 748(E) published in Gazette of India dated the 5th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 154 (Dhaleswari-Bhairabi Section) in the State of Assam.
- S.O. 333(E) published in Gazette of India dated the 10th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Andhra Pradesh.
- (iii) S.O. 474(E) published in Gazette of India dated the 24th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (iv) S.O. 331(E) and S.O. 332(E) published in Gazette of India dated the 10th February, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (v) S.O. 322(E) published in Gazette of India dated the 10th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (vi) S.O. 323(E) and S.O. 324(E) published in Gazette of India dated the 10th February, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of

National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.

- (vii) S.O. 325(E) and S.O. 326(E) published in Gazette of India dated the 10th February, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (viii) S.O. 140(E) published in Gazette of India dated the 20th January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Extension) (Dindigul-Theni-Kumuli Section) in the State of Tamil Nadu.
- (ix) S.O. 181(E) published in Gazette of India dated the 25th January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (x) S.O. 367(E) published in Gazette of India dated the 16th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.
- (xi) S.O. 752(E) published in Gazette of India dated the 5th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (xii) S.O. 3210(E) published in Gazette of India dated the 15th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (including bypasses) (Trichy-Karur Section) in the State of Tamil Nadu.
- (xiii) S.O. 3088(E) published in Gazette of India dated the 3rd December,
 2009, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.

- (xiv) S.O. 3083(E) published in Gazette of India dated the 3rd December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Chennai Port-Maduravoyal) in the State of Tamil Nadu.
- (xv) S.O. 3265(E) published in Gazette of India dated the 22nd December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (xvi) S.O. 3085(E) published in Gazette of India dated the 3rd December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (xvii) S.O. 3263(E) published in Gazette of India dated the 22nd December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Salem-Karur Section) in the State of Tamil Nadu.
- (xviii) S.O. 3113(E) published in Gazette of India dated the 4th December,
 2009, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 5
 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.
- (xix) S.O. 3253(E) published in Gazette of India dated the 21st December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadap-Kurnool Section) in the State of Andhra Pradesh.
- (xx) S.O. 3294(E) published in Gazette of India dated the 24th December,
 2009, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.

- (xxi) S.O. 3168(E) published in Gazette of India dated the 10th December,
 2009, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 5
 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.
- (xxii) S.O. 102(E) published in Gazette of India dated the 18th January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Rudrakota-Nellore Section) in the State of Andhra Pradesh.
- (xxiii) S.O. 103(E) published in Gazette of India dated the 18th January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Rudrakota Section) in the State of Andhra Pradesh.
- (xxiv) S.O. 104(E) published in Gazette of India dated the 18th January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Tatapudi-Murikipudi Section) in the State of Andhra Pradesh.
- (xxv) S.O. 105(E) published in Gazette of India dated 18th January, 2010, making certain amendments in the Notification No. S.O. 3060(E) dated 30th November, 2009.
- (xxvi) S.O. 106(E) published in Gazette of India dated 18th January, 2010, making certain amendments in the Notification No. S.O. 2944(E) dated 18th November, 2009.
- (xxvii) S.O. 170(E) published in Gazette of India dated the 22nd January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Madras-Vijayawada Section) in the State of Tamil Nadu.

- (xxviii) S.O. 173(E) published in Gazette of India dated the 22nd January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xxix) S.O. 310(E) published in Gazette of India dated the 10th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (xxx) S.O. 315(E) published in Gazette of India dated the 10th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Andhra Pradesh.
- (xxxi) S.O. 481(E) published in Gazette of India dated the 25th February, 2010, regarding acquisition of land for construction of approaches to Road Over Bridge on Chittoor-Kurnool Road of National Highway No. 18 (Chittore-Kurnool Road Section) in the State of Andhra Pradesh.
- (xxxii) S.O. 489(E) published in Gazette of India dated the 26th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Andhra Pradesh.
- (xxxiii) S.O. 494(E) published in Gazette of India dated the 26th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xxxiv) S.O. 501(E) published in Gazette of India dated the 26th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.

- (xxxv) S.O. 504(E) published in Gazette of India dated the 26th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xxxvi) S.O. 668(E) published in Gazette of India dated the 23rd March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Hyderabad-Yadgiri Section) in the State of Andhra Pradesh.
- (xxxvii) S.O. 676(E) published in Gazette of India dated the 23rd March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Hyderabad-Yadgiri Section) in the State of Andhra Pradesh.
- (xxxviii)S.O. 1101(E) published in Gazette of India dated the 14th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway) (Gautam Budh Nagar Section) in the State of Uttar Pradesh.
- (xxxix) S.O. 1048(E) published in Gazette of India dated the 10th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 75 and 76 (Jhansi-Khajuraho Section) in the State of Uttar Pradesh.
- (xl) S.O. 1166(E) published in Gazette of India dated the 18th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.
- (xli) S.O. 1200(E) published in Gazette of India dated the 20th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Moradabad-Bareilly Section) in the State of Uttar Pradesh.

- (xlii) S.O. 1288(E) published in Gazette of India dated the 1st June, 2010, containing corrigendum to the Notification No. 810(E) (in Hindi version only) dated 9th April, 2010.
- (xliii) S.O. 1360(E) published in Gazette of India dated the 10th June, 2010, making certain amendments in the Notification No. S.O. 2853(E) dated 9th November, 2009.
- (xliv) S.O. 1361(E) published in Gazette of India dated the 10th June, 2010, making certain amendments in the Notification No. S.O. 940(E) dated 9th November, 2009.
- (xlv) S.O. 1362(E) published in Gazette of India dated the 10th June, 2010, making certain amendments in the Notification No. S.O. 2837(E) dated 4th November, 2009 and S.O. 579(E) dated 11th March, 2010.
- (xlvi) S.O. 1442(E) published in Gazette of India dated the 16th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (xlvii) S.O. 1445(E) published in Gazette of India dated the 16th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 58 (Meerut-Muzaffarnagar Section) in the State of Uttar Pradesh.
- (xlviii) S.O. 1535(E) published in Gazette of India dated the 25th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the State of Uttar Pradesh.
- (xlix) S.O. 1538(E) published in Gazette of India dated the 25th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 84 (Patna-Buxar Section) in the State of Uttar Pradesh.

- S.O. 1546(E) published in Gazette of India dated the 25th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 84 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- S.O. 799(E) published in Gazette of India dated the 9th April, 2010, (li) land regarding acquisition of for building, maintenance, operation of National Highway management and No. 47 (Kerala/Tamil Nadu Border-Kanniyakumari Section) in the State of Tamil Nadu.
- (lii) S.O. 884(E) published in Gazette of India dated the 20th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (Iiii) S.O. 886(E) published in Gazette of India dated the 20th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (liv) S.O. 889(E) published in Gazette of India dated the 20th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (Iv) S.O. 883(E) published in Gazette of India dated the 20th April, 2010, making certain amendments in the Notification No. S.O. 2083(E) dated 4th December, 2007.
- (Ivi) S.O. 891(E) published in Gazette of India dated the 20th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 210 (including Trichy bypass of National Highway No. 67) (Trichy-Karaikudi Section) in the State of Tamil Nadu.

- (Ivii) S.O. 908(E) published in Gazette of India dated the 21th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (Iviii) S.O. 973(E) published in Gazette of India dated the 21th April, 2010, regarding acquisition of land for building (construction), maintenance, management and operation of Chennai bypass (Phase-II) connecting National Highway Nos. 4 & 5 in the State of Tamil Nadu.
- (lix) S.O. 962(E) published in Gazette of India dated the 27th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (Ix) S.O. 972(E) published in Gazette of India dated the 27th April, 2010, authorising the District Revenue Officer, Madurai, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 49 (including bypasses) (Madurai-Ramanathapuram-Rameshwaram-Dhunushkodi Section) in the State of Tamil Nadu.
- (Ixi) S.O. 974(E) and S.O. 975(E) published in Gazette of India dated the 27th April, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (Ixii) S.O. 1017(E) published in Gazette of India dated the 5th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Salem-Kauru Section) in the State of Tamil Nadu.

- (Ixiii) S.O. 893(E) published in Gazette of India dated the 20th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (Ixiv) S.O. 809(E) published in Gazette of India dated the 9th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Nagapattinam-Thanjavur Section) in the State of Tamil Nadu.
- (Ixv) S.O. 1283(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.

6. Departmentally related Standing Committee – A Resume

Secretary-General laid on the Table a copy each of the Hindi and English versions of the `Departmentally Related Standing Committee (2008-2009) - A Resume'.

7. Reports of Standing Committee on Agriculture

Shri Basudeb Acharia presented the following Reports* (Hindi and English versions) of the Committee on Agriculture :-

- (1) Tenth Report on Action Taken by the Government on the observations/recommendations contained in the Forty-seventh Report (Fourteenth Lok Sabha) of the Committee on Agriculture (2008-09) on 'Impact of Global Climate Change on Agriculture and Allied Sectors in India.'
- (2) Eleventh Report on 'Deficient Monsoon and steps taken by the Government to mitigate its impact on Agriculture Sector.'

8. Report of Standing Committee on Chemicals and Fertilizers

Shri Gopinath Munde presented the Ninth Report[#] (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers on 'The Chemical Weapons Convention (Amendment) Bill, 2010.'

9. Statement by Minister

The Minister of State in the Ministry of Agriculture on behalf of the Minister of Agriculture laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Agriculture on Demands for Grants (2009-10), pertaining to the Department of Agriculture and Cooperation, Ministry of Agriculture.

^{*} These Reports were presented to Hon'ble Speaker on 17th June and 13th July, 2010 respectively under Direction 71A of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Reports under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

[#] The Report was presented to Hon'ble Speaker on 2nd July, 2010 under Direction 71A when the House was not in session and the Speaker was pleased to order the printing, publication and circulation of the Ninth Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

10. Motion regarding Joint Committee on Offices of Profit

Shri Rewati Raman Singh moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha, in accordance with the system of proportional representation by means of single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Smt. Mohsina Kidwai from Rajya Sabha and do communicate to this House the name of the member so elected by Rajya Sabha to the Joint Committee."

The motion was adopted.

11. Supplementary Demands for Grants (General) – 2010-2011

Shri Pranab Mukherjee presented a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the Budget (General) for 2010-2011.

12. Supplementary Demands for Grants (Jharkhand) – 2010-2011

Shri Pranab Mukherjee presented a Statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Jharkhand for the year 2010-11.

13. Government Bill – Introduced

The New Delhi Municipal Council (Amendment) Bill, 2010

14. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Datta Meghe regarding need to eradicate the problem of malnutrition in Vidarbha and Nagpur regions of Maharashtra.
- (2) Shri J.M. Aaron Rashid regarding need to provide compensation to the families of those farmers who lost their lives and crops due to menace of wild animals in Theni Parliamentary Constituency, Tamil Nadu.
- (3) Shri S.S. Ramasubbu regarding need to review the proposals of the Draft Tax Code to confer tax holiday benefit to the industrial units set up inside Special Economic Zones in Tamil Nadu.
- (4) Dr. Charan Das Mahant regarding need to increase the amount of disabled/old age pension under the Indira Gandhi National Disability Pension Scheme in Chhattisgarh and other parts of the country.
- (5) Smt. Santosh Chowdhary regarding need to open a Kendriya Vidyalaya in Hoshiarpur district, Punjab.
- (6) Dr. Nirmal Khatri regarding need to protect the standing crops from the menace of 'Neel Gai' in Uttar Pradesh and other parts of the country.
- (7) Shri Hansraj G. Ahir regarding need to enact a legislation to remove the Net Present Value (NPV) provisions for setting up of irrigation projects in the forest areas of the country.
- (8) Shri Mansukhbhai D. Vasava regarding need to review the implementation of Welfare Schemes meant for Scheduled Tribes in Bharuch and Namada districts of Gujarat.
- (9) Shri Kabindra Purkayastha regarding need to release funds for the proper repair and maintenance of road on Malidahar-Churaibari Section of NH-44 in Barak Valley, Assam.

- (10) Shri Arjun Ram Meghwal regarding need to include Rajasthani language in the Eighth Scheduled to the Constitution of India.
- (11) Shri Shailendra Kumar regarding need for widening & strengthening of Jathwara-Kunda & Gethwara-Lalgopal Ganj Roads in Pratapgarh, Uttar Pradesh from Central Road Fund.
- (12) Shri Bhishmshankar alias Kushal Tiwari regarding need to construct a bridge over Ghaghra river at kamhariya Ghat in Uttar Pradesh.
- (13) Shri Baidya Nath Prasad Mahato regarding need to implement the provisions of 'The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.'
- (14) Shri D. Venugopal regarding need to relax Central Reserve Forest rules and regulations in order to facilitate the tribals of Tiruvannamalai Parliamentary Constituency of Tamil Nadu to carry out their traditional occupations.
- (15) Prof. Sk. Saidul Haque regarding need to revive Hindustan Fertilizer Corporation Ltd. at Durgapur in West Bengal.
- (16) Shri Prasanta Kumar Majumdar regarding need to declare Teesta River Project as a National Project and expedite its completion.
- (17) Shri S.K. Bwiswmuthiary regarding need to provide stoppage of all the south and West bound trains at Kokrajhar railway station in Assam.

12.00 Noon

15. Motion

Time Taken: 7 hrs. 36 mts.

Smt. Sushma Swaraj moved the following motion:-

"That this House do consider the inflationary pressure on the economy and its adverse impact on the common man.".

The following members took part in the debate:-

1. Shri Sandeep Dikshit

(Lok Sabha adjourned at 1.07 P.M. and re-assembled at 2.01 P.M.)

2.01 P.M.

- 2. Shri Mulayam Singh Yadav
- 3. Dr. Baliram
- 4. Shri Sharad Yadav
- 5. Shri Sudip Bandyopadhyay
- 6. Shri T.R. Baalu
- 7. Shri Lalu Prasad
- 8. Shri Tathagata Satpathy
- 9. Shri Anandrao Adsul
- 10. Dr. M. Thambi Durai
- 11. Shri Gurudas Dasgupta
- 12. Shri Ramesh Rathod
- 13* Dr. Kirit Premjibhai Solanki
- 14* Dr. Virendra Kumar
- 15* Shri Rakesh Singh

- 16* Shri Ramashankar Rajbhar
- 17* Shri Khagen Das
- 18* Shri D.V. Sadananda Gowda
- 19* Shri Ghanshyam Anuragi
- 20. Dr. Rattan Singh Ajnala
- 21* Dr. Thokchom Meinya
- 22* Shri A.T. Nana Patil
- 23. Shri Basudeb Acharia
- 24* Shri Shailendra Kumar
- 25* Shri Premdas
- 26* Shri Ashok Argal
- 27* Shri S. Semmalai
- 28. Shri Sanjay Singh Chauhan
- 29* Shri Prem Das Rai
- 30. Shri P.C. Chacko
- 31* Shri P. Kumar
- 32. Dr. Mahendrasinh P. Chauhan
- 33. Shri Prasanta Kumar Majumdar
- 34* Shri P.T. Thomas
- 35* Shri Ganesh Singh
- 36. Shri E.T. Mohammed Basheer
- 37. Shri Nripendra Nath Roy
- 38. Shri Govind Prasad Mishra
- 39. Shri Jagdambika Pal
- 40* Shri Haribhau Madhav Jawale
- 41. Shri N. Chaluvaraya Swamy
- 42. Shri Neeraj Shekhar

- 43* Shri Arjun Meghwal
- 44. Shri Dhananjay Singh
- 45. Shri Anurag Singh Thakur
- 46. Smt. Deepa Dasmunsi
- 47* Dr. (Smt.) Botcha Jhansi Lakshmi
- 48* Shri C.R. Patil
- 49. Smt. Jaya Prada
- 50. Shri Madhu Koda
- 51* Shri P.L. Punia
- 52* Shri M.I. Shanavas
- 53* Shri P.K. Biju
- 54. Shri Ravindra Kumar Pandey
- 55. Shri Hansraj G. Ahir

The discussion was not concluded.

8.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 4th August, 2010.)

P.D.T. ACHARY, Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, August 4, 2010/Sravana 13, 1932 (Saka)

No. 94

11.00 A.M.

1. Felicitations by the Speaker

The Speaker on behalf of the House congratulated Shri Sachin Tendulkar on becoming the most-capped Test Player in the history of Cricket by playing 169th Test Match in the Test Match series against Sri Lanka in Colombo.

She on behalf of the House also congratulated the Indian Carrom Team for winning the 14th SAARC Carrom Championship held in Colombo, Sri Lanka.

(Due to interruptions, Lok Sabha adjourned at 11.06 A.M. and re-assembled at 11.30 A.M.)

(Due to continued interruptions, Lok Sabha adjourned at 11.31 A.M. and reassembled at 12.00 Noon.)

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 141–160 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 1611–1840 would be printed in the official report of the day.

12.00 Noon

3. Submission by Member

Shri Nama Nageswara Rao made submission regarding illegal construction of gates by the Maharashtra Government on Babhali project on river Godavari.

Shri Pawan Kumar Bansal responded.

12.13 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Science and Engineering Research Board Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 213(E) in Gazette of India dated the 29th March, 2010, under Section 22 of the Science and Engineering Research Board Act, 2008.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Statement (Hindi and English versions) regarding rejection of Board of Arbitration Award C.A. Reference No. 3 of 1986 given by the Board of Arbitration under the Joint Consultative Machinery and Compulsory Arbitration on Encashment of Earned Leave by Central Government Employees while in service.

(4) A copy of the Notification No. S.O. 1329(E) (Hindi and English versions) published in Gazette of India dated 7th June, 2010, notifying the species of plants and animals which are on the verge of extinction, mentioned therein, in the State of Madhya Pradesh, issued under Section 38 of the Biological Diversity Act, 2002.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Kolkata, for the year 2008-2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Kolkata, for the year 2008-2009.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Applied Manpower Research, Delhi, for the year 2008-2009.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Ladakh, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Ladakh, for the year 2008-2009, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Buddhist Studies, Ladakh, for the year 2008-2009.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rampur Raza Library, Rampur,

for the year 2008-2009.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the North Zone Cultural Centre, Patiala, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Zone Cultural Centre, Patiala, for the year 2008-2009.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Education Project Council (Bihar Shiksha Pariyojna Parishad), Patna, for the year 2004-2005, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Education Project Council (Bihar Shiksha Pariyojna Parishad), Patna, for the year 2004-2005.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan, Uttarakhand Sabhi Ke Liye Shiksha Parishad, Dehradun, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Uttarakhand, Sabhi Ke Liye Shiksha Parishad, Dehradun, for the year 2008-2009.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Technology, Kokrajhar, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Technology, Kokrajhar, for the year 2006-2007.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Technology, Kokrajhar, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Technology, Kokrajhar, for the year 2007-2008.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Technology, Kokrajhar, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Technology, Kokrajhar, for the year 2008-2009.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Orissa Primary Education Programme Authority, Bhubaneswar, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Orissa Primary Education

Programme Authority, Bhubaneswar, for the year 2008-2009.

- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 2008-2009.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Studies in Civilizations (Project of History of Indian Science, Philosophy and Culture), New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Studies in Civilizations (Project of History of Indian Science, Philosophy and Culture), New Delhi, for the year 2007-2008.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2008-2009.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

- (33) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2008-2009, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Industrial Engineering, Mumbai, for the year 2008-2009.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Bhopal, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Bhopal, for the year 2008-2009.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Historical Research, New Delhi, for the year 2008-2009.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research Bhopal, Bhopal,

for the year 2008-2009.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research Bhopal, Bhopal, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research Bhopal, Bhopal, for the year 2008-2009.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Philosophical Research, New Delhi, for the year 2008-2009.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

(43) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Right of Children to Free and Compulsory Education Act, 2009:-

- (i) S.O. 750(E) published in Gazette of India dated 5th April, 2010, authorizing the National Council for Teacher Education as the academic authority to lay down the minimum qualifications for a person to be eligible for appointment as a teacher.
- (ii) The Right of Children to Free and Compulsory Education Rules,
 2010 published in Notification No. G.S.R. 301(E) in Gazette of
 India dated the 9th April, 2010.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 3rd August, 2010, Rajya Sabha passed the Industrial Disputes (Amendment) Bill, 2010.

6. Bill as passed by Rajya Sabha - Laid on the Table

The Industrial Disputes (Amendment) Bill, 2010

7. Report of Committee on Private Members' Bills and Resolutions

Shri Kariya Munda presented the Eighth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

8. Reports of Standing Committee on Health and Family Welfare

Dr. Jyoti Mirdha laid on the Table the following Reports of the Standing Committee on Health and Family Welfare:-

- (1) Forty-third Report on the Action Taken by the Department of Health and Family Welfare on the recommendations and observations of the Committee contained in its Thirty-eighth Report on major issues concerning the three vaccine producing PSUs, namely, the Central Research Institute (CRI), Kasauli, the Pasteur Institute of India (PII), Coonoor and the BCG Vaccine Laboratory (BCGVL), Chennai.
- (2) Forty-fourth Report on the Transplantation of Human Organs (Amendment) Bill, 2009.
- (3) Forty-fifth Report on the Issues relating to Availability of Generic, Generic-branded and Branded medicines, their Formulation and Therapeutic Efficacy and Effectiveness.

9. Evidence tendered before the Standing Committee on Health and Family Welfare

Dr. Joyti Mirdha laid on the Table Evidence tendered before the Committee on the Transplantation of Human Organs (Amendment) Bill, 2009.

10. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Manish Tewari laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law & Justice:-

- (1) 40th Report on The Personal Laws (Amendment) Bill, 2010.
- (2) 41st Report on Action Taken Replies of the Government on the recommendations/observations contained in the 23rd Report of the Committee on "Government's Policy of Appointment on Compassionate Ground".

11. Statement by Minister

- (i)* The Minister of Home Affairs made a statement regarding the situation in Jammu & Kashmir.
- (ii) The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Finance on Demands for Grants (2009-10), pertaining to the Ministry of Statistics and Programme Implementation.

12. Motion for election to the National Tiger Conservation Authority Shri Jairam Ramesh moved the following motion:-

"That in pursuance of sub-section (3) of section 38M of the Wild Life (Protection) Act, 1972, the Members of this House do proceed to elect, in such manner as the Speaker may direct, one Member from amongst themselves to serve as a Member of the National Tiger Conservation Authority for the remaining term of the Authority i.e. upto 3 September, 2012 *vice* Shri Jitendra Singh resigned from the Authority, subject to other provisions of the said Act."

The motion was adopted.

12.17 P.M.

13. Matters Under Rule 377.

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- Shri Ratan Singh regarding need to include Bharatpur district in Rajasthan in the National Capital Region for the over all development of the area.
- (2) Shri Kamal Kishor Commando regarding need for setting up of Water Purifier Plants to ensure supply of clean drinking water in Bahraich district, Uttar Pradesh.
- (3) Shri N.S.V. Chitthan regarding need to continue the services of south bound trains from Egmore Railway Station, in Tamil Nadu.

- (4) Shri R. Dhurvanarayan regarding need to maintain standards in the ongoing construction of rail under bridge at Nangangud railway station in Karnataka besides expediting its completion.
- (5) Shri Marotrao Sainuji Kowase regarding need to provide irrigation facilities in the tribal areas of Gadchiroli district, Maharashtra through a Centrally Sponsored Scheme.
- (6) Shri Dushyant Singh regarding need to formulate a comprehensive policy to regulate procurement procedure of opium in order to safeguard the interests of opium cultivators in country.
- (7) Shri D.B. Chandre Gowda regarding need to accord special status to Gulbarga, Raichur, Bidar and Koppal regions of Karnataka by amending article 371 of the Constitution with a view to remove regional imbalance in the regions.
- (8) Dr. Ratna De (Nag) regarding need to take steps to curb the social evil of 'Online gambling.'
- (9) Shri P. Kumar regarding need to resume operation of Rock Fort Express running between Trichi and Chennai in Tamil Nadu.

12.18 P.M.

14. Motion

Time Taken: 8 hrs. 54 mts.

Further Discussion on the following motion moved by Shrimati Sushma Swaraj on the 3rd August, 2010, continued :-

"That this House do consider the inflationary pressure on the economy and its adverse impact on the common man."

The following members took part in the debate:-

- 1* Shri Hassan Khan
- 2* Maulana Badaruddin Ajmal
- 3. Shri Pranab Mukherjee

Smt. Sushma Swaraj replied to the debate.

The discussion was concluded.

Thereafter, the Speaker placed the following Resolution before the House:-

"This House, having considered the inflationary pressure on the economy of the country, urges upon the Government to take further effective action to contain its adverse impact on the common man."

The House agreed with the Resolution.

(Lok Sabha adjourned at 1.27 P.M. and re-assembled at 2.32 P.M.)

2.32 P.M.

15. Motion

Time Taken: 5 hrs. 53 mts.

Shri Ghulam Nabi Azad moved the following motion:-

"That this House do consider the issues of

Population Stabilization in the Country."

The following members took part in the debate :-

- 1. Smt. Sumitra Mahajan
- 2. Shri Naveen Jindal
- 3. Shri Shailendra Kumar
- 4. Shri Gorakhnath Pandey
- 5. Shri Sushil Kumar Singh
- 6. Shri Abdul Rahman
- 7. Dr. Anup Kumar Saha
- 8* Shri Naranbhai Kachhadia
- 9* Shri S. Semmalai
- 10* Shri Virendra Kumar
- 11. Shri Bhartruhari Mahtab
- 12* Shri C.R. Patil
- 13* Shri A.T. Nana Patil
- 14. Shri Prataprao Ganpatrao Jadhao
- 15. Smt. Supriya Sadanand Sule
- 16* Shri Hassan Khan
- 17. Shri C. Sivasami
- 18* Shri Jagdambika Pal
- 19* Shri S.S. Ramasubbu
- 20* Dr. Sanjeev Ganesh Naik
- 21* Shri P. Kumar
- 22. Shri Yogi Adityanath
- 23* Shri Ghanshyam Anuragi
- 24. Shri Deepender Singh Hooda
- 25. Shri Jayant Chaudhary
- 26* Shri Ravindra Kumar Pandey
- 27. Smt. Paramjit Kaur Gulshan
- 28* Shri Hansraj G. Ahir
- 29. Shri P. Lingam
- 30. Shri Jagadanand Singh
- 31. Shri Hukamdeo Narayan Yadav

- 32. Shri Adhir Ranjan Chowdhury
- 33. Shri Narahari Mahato
- 34. Shri Prasanta Kumar Majumdar
- 35. Dr. Sanjay Jaiswal
- 36. Dr. (Smt.) Botcha Jhansi Lakshmi
- 37. Shri R.K. Singh Patel
- 38. Shri Vijay Bahadur Singh
- 39. Shri Kamal Kishor Commando
- 40. Shri Sansuma Khunggur Bwiswmuthiary
- 41* Shri J.M. Aaron Rashid
- 42. Dr. Prabha Kishor Taviad
- 43* Shri Narayansingh Amlabe
- 44. Shri Ramashankar Rajbhar

Shri Ghulam Nabi Azad replied to the debate.

The discussion was concluded.

8.32 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 5th August, 2010.)

P.D.T. ACHARY, Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, August 5, 2010/Sravana 14, 1932 (Saka)

No. 95

11.00 A.M.

1. Starred Questions

Starred Question Nos. 161 - 163 were orally answered. Replies to Starred Question Nos. 164 - 180 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1841 – 2070 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 2 of 2009-10)-Financial Reporting by Central Public Sector Undertakings (Compliance Audit) for the year ended March, 2009.
- (ii) Report of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 9 of 2009-10)-Compliance Audit Observations for the year ended March, 2009.

(iii) Report of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 10 of 2010-11)-Performance Audit of Activities of selected Public Sector Undertakings for the year ended March, 2009.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 63 of the Competition Act, 2002:-

- (i) The Competition Commission of India (Salary, allowances, other terms and conditions of service of the Secretary and officers and other employees of the Commission and the number of such officers and other employees) Amendment Rules, 2010 published in Notification No. G.S.R. 344(E) in Gazette of India dated the 22nd April, 2010.
- (ii) The Competition Commission of India (Return on Measures for the promotion of Competition Advocacy, Awareness and Training on Competition Issues) (Amendment) Rules, 2010 published in Notification No. G.S.R. 445(E) in Gazette of India dated the 24th May, 2010.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufactures Development Council, Kolkata, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jute Manufactures Development Council, Kolkata, for the year 2008-2009.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Triveni Structurals Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2010-2011.

- (ii) Memorandum of Understanding between the Bharat Heavy Electricals Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2010-2011.
- (iii) Memorandum of Understanding between the Cement Corporation of India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2010-2011.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 3rd August, 2010, Rajya Sabha agreed without any amendment to the Clinical Establishments (Registration and Regulation) Bill, 2010, passed by Lok Sabha on the 3rd May, 2010.

5. Statements of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Gobinda Chandra Naskar laid on the Table Statements (Hindi and English versions) showing Final Action Taken by the Government on the recommendations/observations contained in Chapter – I of the Thirty-first Report (14th Lok Sabha) on the subject "Provision for financial assistance and protection of traditional Scheduled Castes and Scheduled Tribes artisans".

6. Reports of Committee on Subordinate Legislation

Shri P. Karunakaran presented the Sixth, Seventh, Eighth & Ninth Action Taken Reports (Hindi and English versions) of the Committee on Subordinate Legislation. 7. Statements of Standing Committee on Railways

Shri T.R. Baalu laid the following Statements (Hindi and English versions) of the Standing Committee on Railways:-

- (1) Action Taken by Government on the recommendations contained in Chapter-I of the 1st Report of the Standing Committee on Railways (15th Lok Sabha) on Action Taken by Government on the recommendations contained in the 36th Report of Standing Committee on Railways (14th Lok Sabha) on 'Demands for Grants - 2008-09 of the Ministry of Railways'.
- (2) Action Taken by Government on the recommendations contained in Chapter-I of the 2nd Report of the Standing Committee on Railways (15th Lok Sabha) on Action Taken by Government on the recommendations contained in the 40th Report of Standing Committee on Railways (14th Lok Sabha) on 'Review of Plan Performance and 11th Five Year Plan Projection'.
- (3) Action Taken by Government on the recommendations contained in Chapter-I of the 3rd Report of the Standing Committee on Railways (15th Lok Sabha) on Action Taken by Government on the recommendations contained in the 41st Report of Standing Committee on Railways (14th Lok Sabha) on 'Review of Special Railway Safety Fund'.
- (4) Action Taken by Government on the recommendations contained in Chapter-I and final replies in respect of recommendations contained in Chapter V of the 6th Report of the Standing Committee on Railways (15th Lok Sabha) on Action Taken by Government on the recommendations contained in the 4th Report of Standing Committee on Railways (15th Lok Sabha) on 'Demands for Grants -2009-10 of the Ministry of Railways'.

8. Report of Standing Committee on Water Resources

Smt. Annu Tandon presented the Fourth Report (Hindi and English versions) of the Standing Committee on Water Resources (2009-2010) on "Working of Brahmaputra Board".

9. Report of Business Advisory Committee

Shri Gopinath Munde presented the Eighteenth Report of the Business Advisory Committee.

10. Statement by Minister

The Minister of State in the Ministry of Chemicals and Fertilizers laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Chemicals and Fertilizers, pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.

12.03 P.M.

11. Calling Attention

Shri Gurudas Dasgupta called the attention of the Minister of Home Affairs to the situation arising out of recent spurt in the incidents of "Honour Killings" in the country and steps taken by the Government in this regard.

The Minister of Home Affairs made a statement in regard thereto.

The Minister of Home Affairs also replied to the clarificatory questions asked by the members.

Thereafter, the Speaker made the following observation :-

"..... I just want to say that it is a matter of satisfaction that honour killing has been discussed. I am very concerned and so is this House that young people are getting killed, and killed by those who should love and protect them. It is a de-humanizing process. I think that we should and we have taken a very serious view of it."

12. Government Bill – Introduced

The Indian Medical Council (Amendment) Bill, 2010

13. Statement regarding Ordinance – Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Indian Medical Council (Amendment) Ordinance (No.2 of 2010) was laid on the Table.

*12.51 P.M.

14. Submissions by Members

(i) Regarding situation being faced by Urdu newspapers due to the negligent attitude of Government Institutions in the country.

The following members made submission regarding situation being faced by Urdu newspapers due to the negligent attitude of Government Institutions in the country:-

- 1. Shri Mulayam Singh Yadav
- 2. Shri Gopinath Munde
- 3. Shri Dara Singh Chauhan
- 4. Dr. Mehboob Beg
- 5. Dr. Farooq Abdullah
- 6. Shri Ghulam Nabi Azad
- 7. Shri Shatrughan Sinha
- 8. Shri Gurudas Dasgupta
- 9. Sri Basudeb Acharia
- 10. Km. Mamata Banerjee

Sarvashri Lalu Prasad, Ramkishun, Rakesh Sachan, Dharmendra Yadav, Nama Nageswara Rao, Abdul Rahman, Shailendra Kumar, and M.B. Rajesh associated. The Speaker, thereupon made the following observation :

"All the members have expressed their concern over the plight of Urdu language and Urdu journalists. I want the Government to pay full attention in this matter."

Shri Pranab Mukherjee responded.

(ii)# Regarding need to review the decision to accord environmental clearance to nuclear power plants to be set up in Chandrapur and Nagpur regions of Maharashtra.

Shri Hansraj G. Ahir made submission regarding need to review the decision to accord environmental clearance to nuclear power plants to be set up in Chandrapur and Nagpur regions of Maharashtra.

Shri V. Narayanasamy responded.

(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.32 P.M.)

2.32 P.M.

15. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri K.C. Venugopal regarding need to bring a Central legislation to regulate the service conditions of Nurses working in various parts of the country.
- (2) Dr. Sanjay Sinh regarding need to set up Centrally Sponsored Surveillance Committees with local MPs as members to monitor the programme of Centrally Sponsored Schemes.

- (3) Dr. M. Jagannath regarding need to introduce the Bill for categorization of Scheduled Castes into A,B,C and D groups in Andhra Pradesh.
- (4) Shri Adhir Ranjan Chowdhary regarding need to take steps for revival of Damodar Valley Corporation in West Bengal.
- (5) Shri P.T. Thomas regarding need to ensure the safety of Railway passengers in the country.
- (6) Shri Ravindra Kumar Pandey regarding need to review the decision of Divisional Railway Manager, Dhanbad and re-open the various closed railway crossings and VIP parking at Dhanbad in Jharkhand.
- (7) Shri Virender Kashyap regarding need to accord permission for opium farming in Himachal Pradesh.
- (8) Smt. Rama Devi regarding need to provide special financial package to Bihar for the overall development of the State.
- (9) Shri Hukamdeo Narayan Yadav regarding need to display banners & signages in Hindi language during Commonwealth Games.
- (10) Shri Ganesh Singh regarding need to complete the construction of various roads in Madhya Pradesh which are pending with Ministry of Road Transport and Highways.
- (11) Shri M. Abdul Rahman regarding need to direct the banks of the country to follow the guidelines issued by Reserve Bank of India in order to allow the students from minorities to open scholarship accounts in various banks.
- (12) Shri Arjun Charan Sethi regarding need to keep alive Subarnrekha Sanskar Project in the pendency list of the Central Water Commission.
- (13) Shri Chandrakant Khaire regarding need to expedite approval of proposed transfer of State Government land of Nizam Bunglow premises to Defence (Army) in exchange of defence land for four laning of State Highway No. -60 in Maharashtra.

2.35 P.M.

16. Supplementary Demands for Grants (General) – 2010-2011

Time taken: 3 hrs. 27 mts.

Discussion on the Supplementary Demands for Grants Nos. 1 to 4, 6 to 9, 11 to 20, 22, 27, 29 to 33, 35, 41, 46, 49, 51 to 54, 56 to 60, 62, 72 to 74, 81, 84, 87, 88, 90, 92 to 96, 100, 101 and 103 to 105 in respect of Budget (General) for 2010 – 2011 commenced.

Two cut motions (Nos. 51 and 101) were moved.

The following members took part in the debate:-

- 1. Shri Yashwant Sinha
- 2. Dr. Kavuru Sambasiva Rao
- 3. Shri Mangani Lal Mandal
- 4. Shri Bhisma Shankar alias Kushal Tiwari
- 5. Shri T.K.S. Elangovan
- 6. Shri P. Karunakaran
- 7. Shri Bhartruhari Mahtab
- 8. Smt. Harsimrat Kaur Badal
- 9. Shri Anandrao Adsul
- 10. Shri S. Semmalai
- 11. Shri Shailendra Kumar
- 12. Shri Prabodh Panda
- 13* Shri C. Sivasami
- 14* Shri Virendra Kumar
- 15* Shri Naranbhai Kachhadia
- 16* Shri Prasanta Kumar Majumdar
- 17* Shri Ramashankar Rajbhar
- 18* Shri Ganesh Singh
- 19* Shri P.T. Thomas
- 20* Adv. Ganeshrao Nagorao Dudhgaonkar
- 21* Shri P. Kumar
- 22* Shri Hansraj G. Ahir

Shri Pranab Mukherjee replied to the debate.

The two cut motions moved were negatived.

All the Supplementary Demands for Grants Nos. 1 to 4, 6 to 9, 11 to 20, 22, 27, 29 to 33, 35, 41, 46, 49, 51 to 54, 56 to 60, 62, 72 to 74, 81, 84, 87, 88, 90, 92 to 96, 100, 101 and 103 to 105 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 2010-2011 were voted in full.

17. Government Bill – Introduced

The Appropriation (No. 4) Bill, 2010

18. Government Bill – Passed

The Appropriation (No. 4) Bill, 2010

The motion for consideration moved by Shri Pranab Mukherjee was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Mukherjee.

The motion was adopted and the Bill was passed.

*7.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 6th August, 2010)

P.D.T. ACHARY, Secretary-General.

*From 6.03 P.M. to 7.06 P.M., Member raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, August 6, 2010/Sravana 15, 1932 (Saka)

No. 96

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference to the 65th Anniversary of the dropping of atom bombs on the Japanese cities of Hiroshima and Nagasaki on 6th and 9th August, 1945, respectively.

Thereafter, members stood in silence for a short while in the memory of the victims of the atomic bombs.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 181–183 were orally answered. Replies to Starred Question Nos. 184–200 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2071 –2300 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2008-2009.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Life Insurance Corporation of India (Staff) Amendment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 401(E) in Gazette of India dated 13th May, 2010, under sub-section (3) of Section 48 of Life Insurance Corporation of India Act, 1956.

(4) A copy of the Foreign Exchange Management (Current Account Transactions) (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 382(E) in Gazette of India dated 5th May, 2010, under Section 48 of Foreign Exchange Management Act, 1999.

(5) A copy of the Securities and Exchange Board of India (Stock Brokers and Sub-Brokers) (Amendment) Regulations, 2010 (Hindi and English versions) published in Notification No. LAD-NRO/GN/2010-11/06/1097 in Gazette of India dated 13th April, 2010, under Section 31 of Securities and Exchange Board of India Act, 1992.

(6) A copy of the State Bank of India Employees' Pension Fund (Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. CDO/PM/16/SPL/828 in weekly Gazette of India dated 9th October, 2009, under sub-section (4) of Section 50 of State Bank of India Act, 1955.

(7) A copy of the Regional Rural Banks (Appointment and Promotion of Officers and Employees) Rules, 2010 (Hindi and English versions) published in Notification No. S.O. 1663(E) in Gazette of India dated 13th July, 2010, under sub-section (3) of Section 29 of Regional Rural Bank Act, 1976.

(8) A copy of the Indian Bank (Employees') Pension (Amendment) Regulations,2009 (Hindi and English versions) published in Notification No. 16 in weekly

Gazette of India dated 23rd April, 2010, under sub-section (4) of Section 19 of Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

(9) A copy of the Oriental Bank of Commerce (Employees') Pension (Amendment) Regulations, 2010 (Hindi and English versions) published in Notification No. 3945 in Gazette of India dated 12th March, 2010, under subsection (4) of Section 19 of Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.

(10) A copy of the Notification No. G.S.R. 90 (Hindi and English versions) published in Gazette of India dated 22nd May, 2010, containing corrigendum relating to revision of pay scales of the post of Chairman and the whole-time-Members of Bhakra Beas Management Board with effect from 01.01.2006 issued under sub-section (1) of Section 97 of the Punjab Re-organization Act, 1966.

(11) A copy of the Notification No. S.O. 901(E) (Hindi and English versions) published in Gazette of India dated 20th April, 2010, together with an explanatory memorandum empowering the officers, not below the rank of Head Constable of the Sashastra Seema Bal, to exercise the powers and perform duties specified in Sections 42 and 67 of the Narcotic Drugs and Psychotropic Substances Act, 1985, within the area of his jurisdiction, issued under Section 42 of the said Act.

(12) A copy of the Prevention of Money-laundering (Maintenance of Records of the Nature and Value of Transactions, the Procedure and Manner of Maintaining and Time for Furnishing Information and Verification and Maintenance of Records of the Identity of the Clients of the Banking Companies, Financial Institutions and Intermediaries) Second Amendment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 508(E) in Gazette of India dated 16th June, 2010, under Section 74 of the Prevention of Money Laundering Act, 2002 together with an explanatory memorandum.

(13) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) The Customs, Central Excise Duties and Service Tax Drawback (Amendment) Rules, 2010 published in Notification No. G.S.R. 354(E) in Gazette of India dated 29th April, 2010, together with an explanatory memorandum.

- (ii) G.S.R. 355(E) published in Gazette of India dated 29th April, 2010, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R. 627(E) dated 29th August, 2008.
- (iii) The Courier Imports and Exports (Electronic Declaration and Processing) Regulations, 2010 published in Notification No. G.S.R. 385(E) in Gazette of India dated 5th May, 2010, together with an explanatory memorandum.
- (iv) The Re-export of Imported Goods (Drawback of Customs Duties) Amendment Rules, 2010 published in Notification No. G.S.R. 519(E) in Gazette of India dated 17th June, 2010, together with an explanatory memorandum.
- (v) The Customs, Central Excise Duties and Service Tax Drawback (Second Amendment) Rules, 2010 published in Notification No. G.S.R. 520(E) in Gazette of India dated 17th June, 2010, together with an explanatory memorandum.
- (vi) G.S.R. 568(E) published in Gazette of India dated 30th June, 2010, together with an explanatory memorandum prohibiting import of goods, that intended for sale or use in India, infringing Acts, mentioned therein.

(14) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (Indirect Taxes-Central Excise) (No. 11 of 2010-11)-Performance Audit on Excise Duty on Pharmaceutical Products for the year ended March, 2009.
- (ii) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 12 of 2010-11)-Army and Ordnance Factories for the year ended March, 2009.

(iii) Report of the Comptroller and Auditor General of India-Union Government (Indirect Taxes-Customs) (No. 15 of 2009-10)-Performance Audit on natural or cultured pearls, precious or semiprecious stones, precious metals, metals clad with precious metal and articles thereof, imitation jewellery, coin (Chapter 71 of Customs Tariff Heading) for the year ended March, 2009.

(15) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2010 together with Auditor's Report thereon:-

- (i) Baroda Uttar Pradesh Gramin Bank, Raibareilly
- (ii) Kshetriya Kisan Gramin Bank, Mainpuri
- (iii) Purvanchal Gramin Bank, Gorakhpur
- (iv) Haryana Gramin Bank, Rohtak
- (v) Karnataka Vikas Grameena Bank, Dharwad
- (vi) Dena Gujarat Gramin Bank, Gandhinagar
- (vii) Neelachal Gramya Bank, Bhubaneswar
- (viii) Cauvery Kalpatharu Grameena Bank, Mysore
- (ix) Himachal Gramin Bank, Mandi
- (x) Mewar Aanchalik Gramin Bank, Udaipur
- (xi) Pragathi Gramin Bank, Bellary
- (xii) Madhya Bihar Gramin Bank, Patna
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Financial Management, Faridabad, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Financial Management, Faridabad, for the year 2009-2010.

(17) A copy each of the following Notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-

(i) The Insurance Regulatory and Development Authority (Sharing of Database for Distribution of Insurance Products) Regulations, 2010, published in Notification No. F. No. IRDA/Reg/1/51/2010 in Gazette of India dated 6th July, 2010.

- (ii) The Insurance Regulatory and Development Authority (Treatment of Discontinued Linked Insurance Policies) Regulations, 2010, published in Notification No. F. No. IRDA/Reg/2/52/2010 in Gazette of India dated 6th July, 2010.
- (iii) The Insurance Regulatory and Development Authority (Insurance Advertisements and Disclosure) (Amendment) Regulations, 2010, published in Notification No. F. No. IRDA/Reg/3/53/2010 in Gazette of India dated 6th July, 2010.
- (iv) The Insurance Regulatory and Development Authority (Licensing of Corporate Agents) (Amendment) Regulations, 2010, published in Notification No. F. No. IRDA/Reg/4/54/2010 in Gazette of India dated 6th July, 2010.

(18) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

- (i) G.S.R. 607(E) published in Gazette of India dated 20th July, 2010, together with an explanatory memorandum seeking to waive the service tax leviable on transmission and distribution of electricity for the past period up to 26th February, 2010 for transmission of electricity and up to 21st June, 2010 for distribution of electricity.
- (ii) G.S.R. 610(E) published in Gazette of India dated 21st July, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 7/2009-Sevice Tax, dated 3rd February, 2009.

(19) A copy of the Notification No. G.S.R. 615(E) (Hindi and English versions) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 64/95-C.E., dated 16th March, 1995, under sub-section (2) of Section 38 of the Central Excise Act, 1944.

(20) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

- (i) The Income-tax (6th Amendment) Rules, 2010 published in Notification No. S.O. 1261(E) in Gazette of India dated 31st May, 2010, together with an explanatory memorandum containing corrigendum thereto published in Notification No. S.O. 1736(E) dated 19th July, 2010.
- S.O. 1756(E) published in Gazette of India dated 21st July, 2010, together with an explanatory memorandum making certain amendments in the Notification No. S.O. 2292(E), dated 9th September, 2009.
- (iii) S.O. 1639(E) published in Gazette of India dated 9th July, 2010, together with an explanatory memorandum specifying bonds as "Longterm Infrastructure Bond", subject to certain conditions, for the purpose of Section 80CCF of the Income Tax Act, 1961.

(21) A copy of the Memorandum of Understanding (Hindi and English versions) between the Rural Electrification Corporation Limited and the Ministry of Power for the year 2010-2011.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 5th August, 2010, Rajya Sabha agreed without any amendment to the National Commission for Minority Educational Institutions (Amendment) Bill, 2010, passed by Lok Sabha on the 4th May, 2010.

6. Reports of Committee on Members of Parliament Local Area Development Scheme

Shri A.K.S. Vijayan presented the Second and Third Reports (Hindi and English versions) of the Committee on MPLADS (2009-10) on the subjects (i) "Awareness in the Implementing Agencies about the importance of the MPLAD Scheme through training programmes, seminars, symposia, workshops, etc.; and (ii) Providing MPLADS funds to acquire ambulance by reputed service organizations like Red Cross, etc.

7. Statements by Ministers

- (1) The Minister of New and Renewable Energy laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Energy on Demands for Grants (2010-11), pertaining to the Ministry of New and Renewable Energy.
- (2) The Minister of State in the Ministry of Urban Development on behalf of the Minister of Housing and Urban Poverty Alleviation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Urban Development on Demands for Grants (2009-10), pertaining to the Ministry of Housing and Urban Poverty Alleviation.
- (3) The Minister of Urban Development laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Urban Development on Demands for Grants (2009-10), pertaining to the Ministry of Urban Development.
- (4) The Minister of State in the Ministry of Health and Family Welfare laid a statement (Hindi and English versions) (i) correcting the reply given on 12.03.2010 to Unstarred Question No. 2671 by Shri Bhartruhari Mahtab, M.P. regarding 'Cases of Leprosy' and (ii) the reasons for delay in correcting the reply.

12.04 P.M.

8. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 9th August, 2010.

*12.11 P.M.

9. Motion

Shri Pawan Kumar Bansal moved the following motion:-

"That this House do agree with the Eighteenth Report of the Business Advisory Committee presented to the House on 5^{th} August, 2010."

The motion was adopted.

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.07 P.M.)

2.07 P.M.

10. Supplementary Demands for Grants (Jharkhand) – 2010-2011

Time taken: 1 hr. 21 mts.

Discussion on the Supplementary Demands for Grants Nos. 3, 4, 10, 12, 16 to 20, 22 to 24, 26, 27, 33, 35, 38 to 44, 47, 48 and 51 in respect of State of Jharkhand for 2010 – 2011 commenced.

The following members took part in the debate:-

- 1. Shri Pashupati Nath Singh
- 2. Shri Adhir Ranjan Chowdhury
- 3. Shri Shailendra Kumar
- 4. Smt. Susmita Bauri
- 5. Shri Bhartruhari Mahtab
- 6. Shri Narahari Mahato
- 7. Shri Madhu Koda
- 8. Shri Nishikant Dubey

Shri Namo Narain Meena replied to the debate.

All the Supplementary Demands for Grants Nos. 3, 4, 10, 12, 16 to 20, 22 to 24, 26, 27, 33, 35, 38 to 44, 47, 48 and 51 (both Revenue and Capital Account) in respect of Budget for the State of Jharkhand for the amount shown under Column 3 of the printed list of Supplementary Demands for Grants (Jharkhand) for 2010-2011 were voted in full.

11. Government Bill – Introduced

The Jharkhand Appropriation Bill, 2010

12. Government Bill – Passed

The Jharkhand Appropriation Bill, 2010

The motion for consideration moved by Shri Namo Narain Meena was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Namo Narain Meena.

The motion was adopted and the Bill was passed.

3.28 P.M.

13. Government Bill – Under Consideration

Time Allotted: 1 hr. Time Taken: 2 mts. Balance : 58 mts.

The New Delhi Municipal Council (Amendment) Bill, 2010

The motion for consideration of the Bill was moved by Shri Mullappally Ramachandran on behalf of Shri P. Chidambaram.

Shri Kirti Azad took part in the debate and his speech was unfinished.

The discussion was not concluded.

3.31 P.M.

14. Motion

Shri Vijay Bahadur Singh moved the following motion :-

"That this House do agree with the Seventh and Eighth Reports of the Committee on Private Members' Bills and Resolutions presented to the House on 30 July, 2010 and 4 August, 2010, respectively."

The motion was adopted.

15. Private Member's Resolution – Under Consideration

Further discussion on the following resolution moved by Dr. Raghuvansh Prasad Singh on the 21st April, 2010, continued :-

"This House expresses its serious concern over the plight of persons living below poverty line and urges upon the Government to take the following steps in a time bound manner to eradicate poverty from the country by the year 2015:-

- (i) identify the families living below poverty line in all the States;
- (ii) provide vocational training and thereafter gainful employment to at least one member of every such family;
- (iii) provide family pension at the rate of not less than rupees three thousand per month to every such family, where gainful employment is not provided to any member of that family; and
- (iv) provide quality education upto senior secondary level to all children belonging to such families, free of cost."

Dr. Raghuvansh Prasad Singh resumed his speech.

The following members took part in the debate:-

- 1. Shri Hukamdeo Narayan Yadav
- 2. Shri Jagdambika Pal

- 3. Shri Shailendra Kumar
- 4. Shri Dara Singh Chauhan
- 5. Shri Mangani Lal Mandal
- 6. Smt. Bhavana Patil Surve Gawali (speech unfinished)

The discussion was not concluded.

*6.44 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 9th August, 2010)

P.D.T. ACHARY, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, August 9, 2010/Sravana 18, 1932 (Saka)

No. 97

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference to the 68th anniversary of the 'Quit India' movement launched on the 9th August, 1942 under the leadership of Mahatma Gandhi and paid homage to the Father of the Nation and martyrs who sacrificed their lives for the freedom of the motherland.

She also made reference to the death of more than 175 people with over 200 people missing and injuries to hundreds of others due to a massive cloud burst in Leh in Jammu & Kashmir.

Thereafter, members stood in silence for a short while in the memory of the freedom fighters and the victims of the natural calamity.

11.04 A.M.

2. Starred Questions

Starred Question Nos. 201–204 were orally answered. Replies to Starred Question Nos. 205–220 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2301–2530 were laid on the Table.

12.00 Noon

4. Felicitation by the Speaker

The Speaker on behalf of the House congratulated Ms. Tejaswani Sawant for creating history by becoming the first Indian woman to win a gold medal in the 50 metre rifle prone event on 8 August, 2010 at the World Shooting Championship held at Munich in Germany.

12.01 P.M.

5. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-

- (i) G.S.R. 387(E) published in Gazette of India dated 7th May, 2010, approving the Mumbai Port Trust Employees (Recruitment, Seniority and Promotion) Regulations, 2010.
- (ii) G.S.R. 444(E) published in Gazette of India dated 22nd May, 2010, approving the 'Mumbai Port Trust Employees Digest of Pay and Allowances, Leave and Pension (Amendment) Rules, 2010.
- (iii) G.S.R. 467(E) published in Gazette of India dated 4th June, 2010 approving the Mormugao Port Trust Employees' (Recruitment, Seniority and Promotion) Regulations, 2010.

(2) A copy of the Notification No. S.O. 1465(E) (Hindi and English versions) published in Gazette of India dated 17th June, 2010, making certain amendments in the Notification No. S.O. 1105(E) dated 11th October, 2004, issued under Section 18G of the Industries (Development and Regulation) Act, 1951.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005 :-

- (i) The Special Economic Zones (Amendment) Rules, 2010 published in Notification No. G.S.R. 501(E) in Gazette of India dated 14th June, 2010 together with an explanatory memorandum.
- (ii) The Special Economic Zones (Second Amendment) Rules, 2010 published in Notification No. G.S.R. 597(E) in Gazette of India dated 12th July, 2010 together with an explanatory memorandum.

(4) A copy of the Notification No. S.O. 1057(E) (Hindi and English versions) published in Gazette of India dated 11th May, 2010, making certain amendments in the Notification No. S.O. 2953(E) dated 19th November, 2009, issued under Section 14 of the Bureau of Indian Standards Act, 1986.

- (5) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the BEML Limited and the Department of Defence Production, Ministry of Defence, for the year 2010-2011.
 - (ii) Memorandum of Understanding between the Hindustan Aeronautics Limited and the Department of Defence Production, Ministry of Defence, for the year 2010-2011.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Air Power Studies, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Air Power Studies, New Delhi, for the year 2006-2007.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy of the Army (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. S.R.O. 22 in weekly Gazette of India dated 29th May, 2010, under Section 193A of Army Act, 1950.

(9) A copy of the Coast Guard (General) Amendment Rules, 2010 (Hindi and English versions) published in Notification No. S.R.O. 5 in weekly Gazette of India dated 27th February, 2010, under sub-section (3) of Section 123 of Coast Guard Act, 1978.

(10) A copy of the Notification No. S.O. 1258(E) published in Gazette of India dated 31st May, 2010, specifying the amount as monthly wages, with effect from the date of publication of this notification in the Official Gazette, issued under Section 4 of the Employees' Compensation Act, 1923.

(11) A copy of the Financial Estimates and Performance Budget (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2010-2011.

6. Report of Standing Committee on Urban Development

Shri Sharad Yadav presented the Eighth Report* (Hindi and English versions) of the Standing Committee on Urban Development (2009-2010) on 'The Constitution (One Hundred and Twelfth Amendment) Bill, 2009'.

7. Action Taken Reports of Standing Committee on Urban Development

Shri Sharad Yadav presented the following Action Taken Reports (Hindi and English versions) of the Standing Committee on Urban Development (2009-2010):-

(1) Ninth Report (Fifteenth Lok Sabha) of the Committee on Action Taken by the Government on the recommendations contained in Fortieth Report (Fourteenth Lok Sabha) of the Committee on 'Urban Housing.'

^{*} The Report was presented to Hon'ble Speaker on 25th June, 2010 under Direction 71A when the House was not in session and the Speaker was pleased to order the printing, publication and circulation of the Eighth Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

- (2) Tenth Report (Fifteenth Lok Sabha) of the Committee on Action Taken by the Government on the recommendations contained in First Report (Fifteenth Lok Sabha) of the Committee related to the 'Demands for Grants (2009-2010)' of the Ministry of Urban Development.
- (3) Eleventh Report (Fifteenth Lok Sabha) of the Committee on Action Taken by the Government on the recommendations contained in Second Report (Fifteenth Lok Sabha) of the Committee related to the 'Demands for Grants (2009-2010)' of the Ministry of Housing and Urban Poverty Alleviation.

[@]12.02P.M.

8. Statements by Ministers

- (1) The Minister of Defence laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 34th Report of the Standing Committee on Defence on `Human Resource Planning, Shortage of Manpower, Infusion of Hi-Tech Training and Infrastructure for the Armed Forces', pertaining to the Ministry of Defence.
- (2) The Minister of State in the Ministry of Commerce and Industry laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 87th Report of the Standing Committee on Commerce on Action taken by the Government on the recommendations/observations contained in the 83rd Report on "Functioning of Special Economic Zones", pertaining to the Ministry of Commerce and Industry.

(3) The Minister of State in the Ministry of Rural Development made a statement regarding the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Rural Development on Demands for Grants (2009-10), pertaining to the Department of Rural Development, Ministry of Rural Development.

[#]9. Government Bill – Introduced

The Essential Commodities (Amendment) Bill, 2010.

^{\$}10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri P. Balram Naik regarding need to check pollution caused by industrial effluents in Mahabubabad Parliamentary Constituency, Andhra Pradesh.
- (2) Shri Vilas Muttemwar regarding need to shift the proposed Thermal Power Plant in Nagpur City, Maharashtra to some other place suitably away from city.
- (3) Shri R. Dhruvanarayana regarding need to resolve the dispute on sharing of water from Hogenakkal fall between Karnataka and Tamil Nadu.
- (4) Shri Sajjan Singh Verma regarding need to set up a Regulatory Commission to check the menace of 'Paid news' in the country.
- (5) Shri Vijay Bahuguna regarding need to settle the dispute over distribution of assets/capital between Uttar Pradesh and Uttarakhand as per provisions of Uttar Pradesh Reorganization Act, 2000.

- (6) Shri Harish Chaudhary regarding need to approve the proposal of the State Government for implementation of PMGSY in those areas having a population of 250 in Barmer and Jaisalmer regions of Rajasthan.
- (7) Shri Kamal Kishor Commando regarding need to set up Maize-based processing units in Bahraich Parliamentary Constituency, Uttar Pradesh.
- (8) Dr. M. Jagannath regarding need to expedite construction of ROB at the level crossing of Gadwal railway station in Mahabubnagar district, Andhra Pradesh.
- (9) Shri Jeetendra Singh Bundela regarding need to give compensation and employment to the families of those persons whose lands have been acquired by Bokaro Lime Stone of Bokaro Steel Plant.
- (10) Shri Anant Kumar Hegde regarding need to extend train No. 6517/6518 to Yeshvantpur and Karwar via Mangalore and also to extend Mumbai Karwar train upto Mangalore in Karnataka.
- (11) Shri Ramkishun regarding need to stop land acquisition from the farmers of Varanasi and Chandauli districts of Uttar Pradesh for setting up Special Economic Zones in the State.
- (12) Shri Gorakh Prasad Jaiswal regarding need to release funds for the construction of roads under Pradhan Mantrai Gram Sadak Yojana (PMGSY) in Deoria and Kushinagar districts of Uttar Pradesh.
- (13) Shri Kaushalendra Kumar regarding need to waive off the loans of farmers affected due to drought in Nalanda district of Bihar and also provide special package for facilitating irrigation by installing deep boring tubewells in the region.
- (14) Dr. Ratna De (Nag) regarding need to take steps for setting up of medical colleges through Public-Private Partnership in major towns of the country.
- (15) Smt. J. Helen Davidson regarding need to declare Kanyakumari as an International Tourist Centre and allocate adequate funds for its infrastructural development.

12.55 P.M.

11. Government Bill – Under Consideration

Time Allotted: 1 hr. Time Taken: 11 mts. Balance: 49 mts.

The New Delhi Municipal Council (Amendment) Bill, 2010

Further discussion on the motion for consideration of the Bill moved by Shri Mullappally Ramachandran on behalf of Shri P. Chidambaram on the 6th August, 2010, continued.

Shri Kirti Azad resumed his speech.

The discussion was not concluded.

(Lok Sabha adjourned at 1.04 P.M. and re-assembled at 2.02 P.M.)

2.02 P.M.

12. Discussion under Rule 193

Time Taken: 4 hrs. 55 mts.

The Hon'ble Deputy Speaker informed the House that Shri Virendra Kumar, who was to initiate the discussion under Rule 193 regarding the situation arising out of delay in preparation for Commonwealth Games, 2010, had requested the Speaker that Shri Kirti Azad might be permitted to initiate the discussion on his behalf and the Speaker had acceded to his request.

Accordingly, Shri Kirti Azad raised the discussion.

The following members took part in the debate:-

- 1. Shri Manish Tewari
- 2. Shri Akhilesh Yadav
- 3. Shri Sharad Yadav
- 4. Shri Dara Singh Chauhan
- 5. Shri Sudip Bandyopadhyay
- 6. Shri Lalu Prasad
- 7. Shri T.K.S. Elangovan
- 8. Shri S. Jaipal Reddy
- 9. Shri Nishikant Dubey
- 10. Shri Bansa Gopal Chowdhury
- 11. Shri Pinaki Mishra
- 12. Shri Anandrao Adsul
- 13. Shri Vijay Bahadur Singh
- 14. Shri C. Rajendran
- 15. Shri Nama Nageswara Rao
- 16. Shri Prabodh Panda
- 17. Dr. Rattan Singh Ajnala
- 18. Shri Anurag Singh Thakur

- 19. Shri Sanjay Nirupam
- 20. Shri Manohar Tirkey
- 21. Shri Radha Mohan Singh
- 22. Shri A.T. Nana Patil
- 23. Dr. Charles Dias
- 24. Shri Prasanta Kumar Majumdar
- 25* Shri Ramkishun

The discussion was not concluded.

6.57 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 10th August, 2010.)

P.D.T. ACHARY, Secretary-General.

^{*}Written speech was laid on the Table.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, August 10, 2010/Sravana 19, 1932 (Saka)

No. 98

11.00 A.M.

1. Starred Questions

Starred Question Nos. 221–224 were orally answered. Replies to Starred Question Nos. 225–240 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2531–2760 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Arms (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 453(E) in Gazette of India dated 28th May, 2010, under sub-section (3) of Section 44 of Arms Act, 1959.

(2) A copy of the Immigration (Carriers' Liability) Amendment Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R. 427(E) in Gazette of India dated 19th May, 2010, under Section 9 of Immigration (Carriers' Liability) Act, 2000.

(3) A copy of the Immigration (Carriers' Liability) Amendment Order, 2010 (Hindi and English versions) published in Notification No. S.O. 1187(E) in

Gazette of India dated 19th May, 2010, under sub-section (2) of Section 10 of Immigration (Carriers' Liability) Act, 2000.

(4) A copy of the Central Reserve Police Force, Pioneer Cadre (Group B and C Posts) Recruitment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 490(E) in Gazette of India dated 9th June, 2010, under sub-section (3) of Section 18 of Central Reserve Police Force Act, 1949.

(5) A copy of the National Security Guard (Group 'B' non Gazetted posts) Recruitment (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 67 in weekly Gazette of India dated 17th April, 2010, under sub-section (3) of Section 139 of National Security Guard Act, 1986.

(6) A copy of the Notification No. 13(1)/2009-BC (Hindi and English versions) published in Gazette of India dated 6th November, 2009, containing corrigendum to the Notification No. 98 dated 9th September, 2009, issued under the Food Corporations Act, 1964.

(7) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (i) S.O. 1031(E) and S.O. 1032(E) published in Gazette of India dated the 7th May, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (ii) S.O. 1099(E) and S.O. 1100(E) published in Gazette of India dated the 14th May, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.
- (iii) S.O. 1169(E) and S.O. 1170(E) published in Gazette of India dated the 18th May, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of

National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.

- (iv) S.O. 1222(E) published in Gazette of India dated the 25th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.
- (v) S.O. 1226(E) published in Gazette of India dated the 25th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.
- (vi) S.O. 1443(E) published in Gazette of India dated the 16th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 91 (Gaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (vii) S.O. 578(E) published in Gazette of India dated the 11th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 58 (Muzaffarnagar-Haridwar Section) in the State of Uttar Pradesh.
- (viii) S.O. 762(E) published in Gazette of India dated the 6th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 58 (Haridwar-Dehradun Section) in the State of Uttarakhand.
- (ix) S.O. 768(E) published in Gazette of India dated the 6th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 58 (Muzaffarnagar-Haridwar Section) in the State of Uttarakhand.
- (x) S.O. 838(E) published in Gazette of India dated the 12th April,
 2010, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 58 (Muzaffarnagar-Haridwar Section) in the State of Uttarakhand.

- (xi) S.O. 1007(E) published in Gazette of India dated the 4th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the State of Haryana.
- (xii) S.O. 1019(E) published in Gazette of India dated the 5th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71A (Rohtak-Panipat Section) in the State of Haryana.
- (xiii) S.O. 1455(E) published in Gazette of India dated the 16th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Zirakpur-Panchkula-Kalka Section) in the State of Haryana.
- (xiv) S.O. 1201(E) to S.O. 1203(E) published in Gazette of India dated the 20th May, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 71A (Rohtak-Panipat Section) in the State of Haryana.
- (xv) S.O. 1375(E) published in Gazette of India dated the 10th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71A (Rohtak-Panipat Section) in the State of Haryana.
- (xvi) S.O. 814(E) published in Gazette of India dated the 9th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jabalpur-Rajmarg Section) in the State of Madhya Pradesh.
- (xvii) S.O. 954(E) and S.O. 955(E) published in Gazette of India dated the 26th April, 2010, regarding acquisition of land for building,

maintenance, management and operation of different stretches of National Highway No. 26(B) (Narsinghpur/Chhindwara Disrict Border-Amarwara Section) in the State of Madhya Pradesh.

- (xviii) S.O. 1015(E) published in Gazette of India dated the 5th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69(A) (Multai-Betul/Chhindwara District Border Section) in the State of Madhya Pradesh.
- (xix) S.O. 949(E) published in Gazette of India dated the 26th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69(A) in the State of Madhya Pradesh.
- (xx) S.O. 1071(E) published in Gazette of India dated the 13th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 in the State of Madhya Pradesh.
- (xxi) S.O. 1078(E) published in Gazette of India dated the 13th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Indore-MP/Gujarat Border Section) in the State of Madhya Pradesh.
- (xxii) S.O. 632(E) published in Gazette of India dated the 22nd March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Moradabad-Bareilly Section) in the State of Uttar Pradesh.
- (xxiii) S.O. 798(E) published in Gazette of India dated the 9th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 25 (Jhansi-Bhognipur Section) in the State of Uttar Pradesh.

- (xxiv) S.O. 815(E) published in Gazette of India dated the 9th April, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 84 (Patna-Buxar Section) in the State of Uttar Pradesh.
- (xxv) S.O. 894(E) published in Gazette of India dated the 20th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Moradabad-Bareilly Section) in the State of Uttar Pradesh.
- (xxvi) S.O. 1020(E) published in Gazette of India dated the 5th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the State of Uttar Pradesh.
- (xxvii)S.O. 1022(E) published in Gazette of India dated the 5th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 58 (Meerut-Muzaffarnagar Section) in the State of Uttar Pradesh.
- (xxviii) S.O. 1077(E) published in Gazette of India dated the 13th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 (Agra-Bharatpur Section) in the State of Uttar Pradesh.
- (xxix) S.O. 1167(E) published in Gazette of India dated the 18th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.
- (xxx) S.O. 1044(E) published in Gazette of India dated the 10th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Kannur Section) in the State of Kerala.

- (xxxi) S.O. 837(E) published in Gazette of India dated the 12th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Kannur-Kuttipuram Section) in the State of Kerala.
- (xxxii) S.O. 1165(E) published in Gazette of India dated the 18th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 210 (Karaikudi-Ramanathapuram Section) in the State of Tamil Nadu.
- (xxxiii) S.O. 1270(E) published in Gazette of India dated the 18th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Madras-Vijayawada Section) in the State of Tamil Nadu.
- (xxxiv) S.O. 1162(E) published in Gazette of India dated the 18th May, 2010, making certain amendments in the Notification No. S.O. 785(E) dated the 19th March, 2009.
- (xxxv) S.O. 1163(E) published in Gazette of India dated the 18th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Bahadurgarh-Rohtak Section) in the State of Haryana.
- (xxxvi) S.O. 1164(E) published in Gazette of India dated the 18th May, 2010, making certain amendments in the Notification No. S.O. 1713(E) dated the 13th July, 2009.
- (xxxvii) S.O. 1091(E) published in Gazette of India dated the 14th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway) (Sonepat Section) in the State of Haryana.

(xxxviii)S.O. 1289(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 10 in the State of Haryana.

- (xxxix) S.O. 1290(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (including new bypasses) in the State of Haryana.
- (xl) S.O. 897(E) published in Gazette of India dated the 20th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 1 (Panipat-Jallandhar Section) in the State of Haryana.
- (xli) S.O. 898(E) to S.O. 900(E) published in Gazette of India dated the 20th April, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 1 (Panipat-Jallandhar Section) in the State of Haryana.
- (xlii) S.O. 1452(E) published in Gazette of India dated the 16th June, 2010, making certain amendments in the Notification No. S.O. 514(E) dated the 7th April, 2006.
- (xliii) S.O. 813(E) published in Gazette of India dated the ^{9th} April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jabalpur-Rajmarg Section) in the State of Madhya Pradesh.
 - (xliv) S.O. 836(E) published in Gazette of India dated the 12th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69A (Chhindwara-Chhindwara/Seoni District border) in the State of Madhya Pradesh.
 - (xlv) S.O. 948(E) published in Gazette of India dated the 26th April, 2010, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 69(A) (Betul/Chhindwara District-Border-Chhindwara Section) in the State of Madhya Pradesh.

- (xlvi) S.O. 950(E) published in Gazette of India dated the 26th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Umaranala-Madhya Pradesh/Maharashtra State Border Section) in the State of Madhya Pradesh.
- (xlvii) S.O. 951(E) published in Gazette of India dated the 26th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Imlikhera Junction-Linga Village Section) in the State of Madhya Pradesh.
- (xlviii)S.O. 952(E) published in Gazette of India dated the 26th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69A (Chhindwara-Chhindwara/Seoni District border) in the State of Madhya Pradesh.
- (xlix) S.O. 953(E) published in Gazette of India dated the 26th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Amarwara-Chhindwara Section) in the State of Madhya Pradesh.
- S.O. 965(E) published in Gazette of India dated the 27th April, 2010, making certain amendments in the Notification No. S.O. 3197(E) dated the 14th December, 2009.
- S.O. 971(E) published in Gazette of India dated the 27th April,
 2010, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 26(B)

(Narsinghpur/Chhindwara District Border Section) in the State of Madhya Pradesh.

- (lii) S.O. 1018(E) published in Gazette of India dated the 5th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Chhindwara Bypass Section) in the State of Madhya Pradesh.
- (liii) S.O. 1069(E) published in Gazette of India dated the 13th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Khalghat-M.P./Maharashtra Border Section) in the State of Madhya Pradesh.
- (liv) S.O. 1079(E) published in Gazette of India dated the 13th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 (Jhansi-Khajuraho Section) in the State of Madhya Pradesh.
- (Iv) S.O. 1168(E) published in Gazette of India dated the 18th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Khalghat-M.P./Maharashtra Border Section) in the State of Madhya Pradesh.
- (Ivi) S.O. 1198(E) published in Gazette of India dated the 20th May, 2010, authorising the Land Acquisition Officer and Sub-Divisional (Revenue), Chhindwara, as the Competent Authority to acquire land for building, maintenance and operation of National Highway No. 26(B) (Chhindwara bypass Section) in the State of Madhya Pradesh.
- (Ivii) S.O. 1227(E) published in Gazette of India dated the 25th May, 2010, making certain amendments in the Notification No. S.O. 525(E) dated the 9th April, 2007.

- (Iviii) S.O. 1291(E) published in Gazette of India dated the 1st June, 2010, making certain amendments in the Notification No. S.O. 167(E) dated the 22nd January, 2010.
- (lix) S.O. 1364(E) published in Gazette of India dated the 10th June, 2010, making certain amendments in the Notification No. S.O. 887(E) dated the 13th June, 2006.
- (Ix) S.O. 1365(E) published in Gazette of India dated the 10th June, 2010, making certain amendments in the Notification No. S.O. 464(E) dated the 26th May, 1998.
- (Ixi) S.O. 1366(E) published in Gazette of India dated the 10th June, 2010, making certain amendments in the Notification No. S.O. 2457(E) dated the 24th September, 2009.
- (Ixii) S.O. 1457(E) published in Gazette of India dated the 16th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 in the State of Karnataka.
- (Ixiii) S.O. 1066(E) published in Gazette of India dated the 13th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Mulbagal-AP/Karnataka Border Section) in the State of Karnataka.
- (Ixiv) S.O. 1180(E) to S.O. 1182(E) published in Gazette of India dated the 19th May, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 13 (Bijapur-Hungund Section) in the State of Karnataka.
- (Ixv) S.O. 910(E) published in Gazette of India dated the 21st April, 2010, regarding entrustment of National Highway stretches to National Highway Authority of India from State Government of Madhya Pradesh.

- (Ixvi) S.O. 911(E) published in Gazette of India dated the 21st April, 2010, making certain amendments in the Notification No. S.O. 1096(E) dated the 4th August, 2005.
- (Ixvii) S.O. 1035(E) published in Gazette of India dated the 7th May, 2010, regarding entrustment of National Highway stretches/routes under NHDP Phases to National Highway Authority of India for its development and maintenance in various States/UTs.
- (Ixviii)S.O. 1036(E) published in Gazette of India dated the 7th May, 2010, making certain amendments in the Notification No. S.O. 1096(E) dated the 4th August, 2005.
- (Ixix) S.O. 1037(E) published in Gazette of India dated the 7th May, 2010, regarding entrustment of newly declared National Highways No.
 69A and 26B in the State of Madhya Pradesh to National Highway Authority of India for its maintenance and development.
- (Ixx) S.O. 1520(E) published in Gazette of India dated the 24th June, 2010, making certain amendments in the Notification No. S.O. 1096(E) dated the 4th August, 2005.
- (Ixxi) S.O. 1521(E) published in Gazette of India dated the 24th June, 2010, regarding entrustment of National Highways stretches routes of National Highways Nos., mentioned therein, in Uttar Pradesh under NHDP Phases-IVA to National Highway Authority of India for its development and maintenance.
- (Ixxii) S.O. 882(E) published in Gazette of India dated the 20th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Bharol-Dahisar Section) in the State of Maharashtra.
- (Ixxiii)S.O. 808(E) published in Gazette of India dated the 9th April, 2010, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 6 (Talegaon-Amravati Section) in the State of Maharashtra.

- (Ixxiv)S.O. 833(E) published in Gazette of India dated the 12th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Talegaon-Amravati Section) in the State of Maharashtra.
- (Ixxv) S.O. 896(E) published in Gazette of India dated the 20th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Pune-Solapur Section) in the State of Maharashtra.

(8) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act 1962:-

- Notification No.80/2010-Customs published in Gazette of India dated the 10th August, 2010, together with an explanatory memorandum seeking to amend Notification No. 21/2002-Customs dated 1st March, 2002.
- (ii) Notification No. 81/2010-Customs published in Gazette of India dated the 10th August, 2010, together with an explanatory memorandum seeking to amend Notification No.20/2006-Customs dated 1st March, 2006.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 9th August, 2010, Rajya Sabha agreed without any amendment to the Securities and Insurance Laws (Amendment and Validation) Bill, 2010, passed by Lok Sabha on the 2nd August, 2010.
- (ii)[#] That at its sitting held on the 9th August, 2010, Rajya Sabha passed the Foreign Trade (Development and Regulation) Bill, 2010.

5[#]. Bill as passed by Rajya Sabha – Laid on the Table

The Foreign Trade (Development and Regulation) Bill, 2010

6. Reports of Standing Committee on Energy

Shri Mulayam Singh Yadav presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2009-10):-

- (1) Seventh Report on Action Taken by the Government on the recommendations contained in the Second Report (15th Lok Sabha) on Demands for Grants of the Ministry of New and Renewable Energy for the year 2009-10.
- (2) Eighth Report on Action Taken by the Government on the recommendations contained in the First Report (15th Lok Sabha) on Demands for Grants of the Ministry of Power for the year 2009-10.
- (3) Ninth Report on 'Funding of Power Projects'.

***7.** Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Environment and Forests made a statement regarding environmental implications of the oil spill off Mumbai Coast on 7th August, 2010.

12.05 P.M.

^{\$}8. Submissions by Members

Regarding alleged support to Maoists by a Union Minister in a rally.

The following members made submission regarding alleged support to Maoists by a Union Minister in a rally:-

- 1. Shri Gopinath Munde
- 2. Shri Sudip Bandyopadhyay
- 3. Shri Bansa Gopal Chowdhury

Shri Pranab Mukherjee responded.

(Lok Sabha adjourned at 1.14 P.M. and re-assembled at 2.16 P.M.)

2.16 P.M.

9. Discussion under Rule 193 – Postponed

The Minister of Parliamentary Affairs made a submission that the discussion under Rule 193 regarding Bhopal Gas Tragedy, which was scheduled to be taken up at 2.00 P.M., might be taken up on 11 August, 2010. He also submitted that the House may first conclude further discussion under Rule 193 regarding delay in preparation for Commonwealth Games, 2010, and thereafter take up the discussion on the Industrial Disputes (Amendment) Bill, 2010.

The House agreed.

2.19 P.M.

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Dr. Charles Dias regarding need to regularize the services of "Trading Staff" working in Khadi Bhawans and extend rebate on Khadi products being sold through retail outlets of KVIC.
- (2) Shri Hamdullah Sayeed regarding need to take adequate security measures to check the presence of Somalian pirates near Minicoy islands in Arabian sea.
- (3) Shri S.S. Ramasubbu regarding need to ensure release of adequate water from Left Wing Channel of Neyyar Dam to Tamil Nadu as per the agreement signed between the Kerala and Tamil Nadu.
- (4) Shri Jayawant Gangaram Awale regarding need to take steps to check the spread of Dengue, Malaria & Swine Flu in Maharashtra and other parts of the country.

- (5) Shri. K.C. Venugopal regarding need to provide financial assistance for smooth functioning of Nehru Trophy Boat Race, a tourism event conducted annually at Alappuzha, Kerala.
- (6) Shri Anto Antony regarding need to protect the interest of rubber growers by maintaining the import duty of natural Rubber at 20 percent.
- (7) Shri Pratap Narayanrao Sonawane regarding need to enhance the salary of Documentary Compilers and Stringers working in Doordarshan and other private TV channels and extend the benefits of pension and insurance cover to them.
- (8) Shri Mansukhbhai D. Vasava regarding need to set up Vigilance & Monitoring Committee at the district level to monitor the programmes of Centrally Sponsored Schemes and include local MPs as the Member of Committees for the welfare of STs.
- (9) Dr. Kirit P. Solanki regarding need to set up a premier medical institute at par with AIIMS in Ahmedabad, Gujarat.
- (10) Shri R.K. Singh Patel regarding need for installation of free of cost power line to tubewells of the small and marginal farmers in Bundelkhand region and other parts of the country through Centrally Sponsored Schemes.
- (11) Shri Ashok Kumar Rawat regarding need for gauge conversion of railway line between Sitapur and Lucknow in Uttar Pradesh.
- (12) Shri Purnmasi Ram regarding need to construct roads under Pradhan Mantri Gram Sadak Yojana in Gopalganj Parliamentary Constituency, Bihar.
- (13) Shri M. B. Rajesh regarding need to set up a National Athletics Academy in Palakkad, Kerala.
- (14) Shri Ganeshrao Dudhgaonkar regarding need to accord approval to the proposal of Marathwada Agricultural University for setting up a Mega Food Park in Parbhani district, Maharashtra.

11. Discussion under Rule 193

Time Taken: 6 hrs. 21 mts.

Further discussion regarding the situation arising out of delay in preparation for Commonwealth Games, 2010 raised by Shri Kirti Azad on the 9.08.2010.

Dr. M.S. Gill replied to the debate.

The discussion was concluded.

3.36 P.M.

12. Government Bill – Passed

Time Taken: 2 hrs. 25 mts.

The Industrial Disputes (Amendment) Bill, 2010, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Mallikarjun Kharge.

The following members took part in the debate:-

- 1. Shri Paban Singh Ghatowar
- 2. Shri Virendra Kumar
- 3. Shri Shailendra Kumar
- 4. Shri R. Thamaraiselvan
- 5. Shri Dhananjay Singh
- 6. Shri P.R. Natarajan
- 7. Shri Anandrao Adsul
- 8. Shri Arjun Charan Sethi
- 9. Shri C. Sivasami
- 10. Shri Prabodh Panda
- 11. Shri Hansraj G. Ahir

- 12. Shri Jagdambika Pal
- 13. Shri Prasanta Kumar Majumdar
- 14. Shri Madhu Koda
- 15. Shri Ghanshyam Anuragi
- 16. Shri Arjun Ram Meghwal
- 17. Shri Adhir Ranjan Chowdhury

Shri Mallikarjun Kharge replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mallikarjun Kharge.

The motion was adopted and the Bill was passed.

6.11 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 11th August, 2010.)

P.D.T. ACHARY, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, August 11, 2010/Sravana 20, 1932 (Saka)

No. 99

11.00 A.M.

1. Starred Questions

Starred Question Nos. 241–243 were orally answered. Replies to Starred Question Nos. 244–260 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2761–2985 were laid on the Table.

12.00 Noon

3. Submission by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a suggestion that every Member may contribute at least rupees twenty lakh from the MP Local Area Development Fund for rehabilitation of persons affected by recent cloud burst in Leh in Jammu & Kashmir.

12.01 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Environment (Protection) Third (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 485(E) in Gazette of India dated the 9th June, 2010, under Section 26 of the Environment (Protection) Act, 1986.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the G.B.
 Pant Institute of Himalayan Environment and Development, Almora, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the G.B. Pant Institute of Himalayan Environment and Development, Almora, for the year 2008-2009.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 2008-2009, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 2008-2009.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the

Nava Nalanda Mahavihara, Nalanda, for the year 2008-2009, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nava Nalanda Mahavihara, Nalanda, for the year 2008-2009.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya National Institute of Technology, Jaipur, for the year 2008-2009.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Malaviya National Institute of Technology, Jaipur, for the year 2008-2009.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2008-2009.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Open University, New Delhi, for the year 2008-2009.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2007-2008.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2008-2009, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2008-2009.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Agartala, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Agartala, for the year 2007-2008.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Shiksha Mission (Sarva Shiksha Abhiyan), Raipur, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Shiksha Mission (Sarva Shiksha Abhiyan), Raipur, for the year 2007-2008.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Annual Accounts (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2008-2009, together with Audit Report thereon.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 10th August, 2010, Rajya Sabha passed the Trade Marks (Amendment) Bill, 2010, passed by Lok Sabha on the 18th December, 2009, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.
- (ii) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Jharkhand Appropriation Bill, 2010, passed by Lok Sabha on the 6th August, 2010.

6. Bill as amended by Rajya Sabha – Laid on the Table

Secretary-General laid on the Table the Trade Marks (Amendment) Bill, 2009, which has been returned by Rajya Sabha with amendments.

7. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Gobinda Chandra Naskar presented the Ninth Report (Fifteenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Communications and Information Technology on "Action taken by the Government on the recommendations contained in the Thirty-seventh Report (Fourteenth Lok Sabha) on – Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Bharat Sanchar Nigam Limited (BSNL)".

8. Report of Standing Committee on Health and Family Welfare

Dr. Sanjay Jaiswal laid on the Table the Forty-sixth Report of the Committee on the Indian Medicine Central Council (Amendment) Bill, 2010.

9. Evidence tendered before the Standing Committee on Health and Family Welfare

Dr. Sanjay Jaiswal laid on the Table the Evidence tendered before the Committee on the Indian Medicine Central Council (Amendment) Bill, 2010.

10. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Personnel, Public Grievances and Pensions laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 30th Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on "Constraints being faced by Kendriya Bhandar", pertaining to the Ministry of Personnel, Public Grievances and Pensions.
- (2) The Minister of State in the Ministry of Human Resource Development laid a statement (Hindi and English versions) correcting the reply given on 25.11.2009 to Unstarred Question No. 928 by Shri Jai Prakash Agarwal, MP regarding Education Cess along with the reasons for delay in correcting the reply.

11. Supplementary Demands for Grants (Railways)

Shri K.H. Muniappa on behalf of Kumari Mamata Banerjee presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 2010-11.

12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Harsh Vardhan regarding need to review the New Exploration Licensing Policy and bring the functioning of Production Sharing Contract (PSC) under the control of CAG to check the possibility of irregularities in accounting.
- (2) Shri Satpal Maharaj regarding need to declare Kalagarh as a Revenue region of Uttarakhand and transfer the land of Kalagarh region from the Government of Uttar Pradesh to the Department of Irrigation, Uttarakhand.
- (3) Shri Adhir Ranjan Chowdhary regarding need to constitute a Board to ensure checking of soil erosion in various districts along the rivers Ganga and Bhagirathi in West Bengal.
- (4) Shri Jagdambika Pal regarding need to adopt a uniform procedure by University Grants Commission for admission of students in colleges of Uttar Pradesh.
- (5) Shri Jai Prakash Agarwal regarding need to take steps to make the river Yamuna pollution free.
- (6) Dr. Mahesh Joshi regarding need to take steps for proper storage of foodgrains in the country.
- (7) Shri A.T. Nana Patil regarding need to make the B.S.N.L landline service more attractive for the customers with a view to check the decline in the number of B.S.N.L. landline users.
- (8) Shri Ganesh Singh regarding need to release funds for construction of roads under Pradhan Mantri Gram Sadak Yojana (PMGSY) in Madhya Pradesh and also accord approval to the proposals sent by the State Government.

- (9) Smt. Jayashreeben K. Patel regarding need to enact a legislation for proper disposal and recycling of electronic waste in the country.
- (10) Shri Ram Singh Kaswan regarding need to re-start the Jodhpur Mail from Delhi to Jodhpur via Churu-Ratangarh in Rajasthan.
- (11) Shri Ambica Banerjee regarding need to take steps to check corporal punishment in Schools.
- (12) Shri Mahendra Kumar Roy regarding need to provide assistance to the people affected by severe erosion caused by various rivers in North Bengal.
- (13) Shri E.G. Sugavanam regarding need to allocate funds for repair and maintenance of Tindivanam-Krishanigiri NH-66 in Tamil Nadu.
- (14) Smt. Supriya Sule regarding need to ensure strict implementation of existing laws to curb female foeticide in country to bring the female sex ratio at par with male.
- (15) Shri C. Sivasami regarding need to direct the leading TV Networks to provide their pay channels for running cable TV- multiple system operators in Tiruppur, Tamil Nadu.
- (16) Shri P. Lingam regarding need to provide funds from Central Road Fund for repair and maintenance of various roads in Tenkasi Parliamentary Constituency, Tamil Nadu.
- (17) Shri N. Chaluvaraya Swamy regarding need to expedite construction work of ROB at Pandavapura railway station in Mandya Parliamentary Constituency, Karnataka.
- (18) Shri Om Prakash Yadav regarding need to extend hassle free loan facility to Small & Marginal farmers in Siwan Parliamentary Constituency of Bihar through Kisan Credit Card.

12.05 P.M.

13. Discussion under Rule 193

Time Taken: 6 hrs. 36 mts.

Smt. Sushma Swaraj raised a discussion on Bhopal Gas Tragedy.

The following members took part in the debate:-

- 1. Shri Manish Tewari
- 2. Shri Mulayam Singh Yadav
- 3. Dr. Baliram
- 4. Shri Mangani Lal Mandal
- 5. Shri Pinaki Mishra
- 6. Shri Prabodh Panda
- 7. Shri Sher Singh Ghubaya
- 8. Shri Basudeb Acharia
- 9. Shri Kailash Joshi
- 10. Shri Sajjan Singh Verma
- 11. Shri Kalyan Banerjee
- 12. Shri S. Semmalai
- 13. Shri Nama Nageswara Rao
- 14. Dr. Raghuvansh Prasad Singh
- 15. Shri Prasanta Kumar Majumdar
- 16. Shri Narahari Mahato
- 17* Shri Naranbhai Kachhadia
- 18* Dr. Kirit P. Solanki
- 19* Shri Bhartruhari Mahtab
- 20. Dr. Tarun Mandal
- 21* Shri Arjun Ram Meghwal
- 22* Shri Ravindra Kumar Pandey
- 23. Smt. Yashodhara Raje Scindia

- 24* Smt. Jayshreeben Patel
- 25* Dr. Charles Dias
- 26* Dr. (Prof.) Prasanna Kumar Patasani
- 27* Shri Premdas Katheria
- 28* Shri S.S. Ramasubbu

Shri Srikant Jena and Shri P. Chidambaram replied to the debate. The discussion was concluded.

#7.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 12th August, 2010.)

P.D.T. ACHARY, Secretary-General.



BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, August 12, 2010/Sravana 21, 1932 (Saka)

No. 100

11.00 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri S.K. Rai, a member of the Fifth Lok Sabha and Dr. A.U. Azmi, a member of the Seventh Lok Sabha.

She also made a reference to the death of 25 people including children in an incident in which a boat was caught in a whirlpool and capsized in the swollen Kosi river.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.02 A.M.

2. Submission by Members

The following members made submission regarding decision on methodology of Caste-based census:-

- 1. Shri Sharad Yadav
- 2. Shri Mulayam Singh Yadav
- 3. Shri Gopinath Munde
- 4. Shri Lalu Prasad
- 5. Shri Dara Singh Chauhan

*Shri Pranab Mukherjee responded.

(Due to interruptions, Lok Sabha adjourned at 11.08 A.M. and re-assembled at 12.00 Noon)

3. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 261–280 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 2986–3215 would be printed in the official report of the day.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- A copy of the Annual Report (Hindi and English versions) of the Chief Commissioner of Railway Safety, Lucknow, for the year 2008-2009 under section 10 of the Railways Act, 1989.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Limited Liability Partnership (Winding up and Dissolution)
Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R.
266(E) in Gazette of India dated the 30th March, 2010 under sub-section (3) of section 79 of the Limited Liability Partnership Act, 2008.

(4) A copy of the Notification No. S.O. 1548(E) (Hindi and English versions) published in Gazette of India dated 25th June, 2010, delegating powers to the Director, Serious Fraud Investigation Office only in respect of those cases wherein the Central Government appoints officers of Serious Fraud Investigation Office as inspectors, to investigate into the affairs of a company

under Section 235 or Section 237 of the Companies Act, 1956, issued under sub-section (1) of section 637 of the said Act.

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Hindustan Antibiotics Limited, Pune, for the year 2008-2009.
- (ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 2008-2009.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy of the Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand Natural Gas Pipelines) Amendment Regulations, 2010 (Hindi and English versions) published in Notification No. G.S.R. 594(E) in Gazette of India dated the 9th July, 2010 under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Institute of Petroleum Technology, Rae Bareli, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Institute of

Petroleum Technology, Rae Bareli, for the year 2008-2009.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(12) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Salts Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2010-2011.

5. Message from Rajya Sabha

The Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (No.4) Bill, 2010, passed by Lok Sabha on the 5th August, 2010.

6. Statement of the Committee on Members of Parliament Local Area Development Scheme

Shri A.K.S. Vijayan laid on the Table the Statement (Hindi and English versions) showing Final Action Taken by the Government on the recommendations contained in Chapter-I and Chapter–V of the Fourteenth Report (14th Lok Sabha) of the Committee on MPLAD Scheme regarding Action Taken by the Government on the recommendations contained in Thirteenth Report (14th Lok Sabha).

7. Reports of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Vilas Muttemwar presented the following Reports (Hindi and English versions) of the Committee on Food, Consumer Affairs and Public Distribution (2009-10):-

- (1) Sixth Report on Action Taken by the Government on the observations/recommendations contained in the Second Report of the Committee (15th Lok Sabha) on Demands for Grants (2009-10) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- (2) Seventh Report on Action Taken by the Government on the observations/recommendations contained in the Third Report of the Committee (15th Lok Sabha) on Demands for Grants (2009-10) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

8. Standing Committee on Chemicals and Fertilizers

Shri Gopinath Munde presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- Tenth Report of the Committee on Action Taken by the Government on the recommendations contained in the Second Report of the Committee (2009-10) on Demands for Grants (2009-10) of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (2) Eleventh Report of the Committee on Action Taken by the Government on the recommendations contained in the Fourth Report of the Committee (2009-10) on Demands for Grants (2009-10) of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

#9. Report of Business Advisory Committee

Shri Pawan Kumar Bansal presented the Nineteenth Report of the Business Advisory Committee.

10. Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Civil Aviation made a Statement correcting the reply given on 29 July, 2010 to Unstarred Question No. 807 by Shri A. Venkata Rami Reddy and Shri N. Chaluvaraya Swamy regarding Air India Employees Strike.

12.10 P.M.

11. Calling Attention

Shri Jagdambika Pal called the attention of the Minister of State in the Ministry of Health and Family Welfare to the situation arising out of rampant adulteration of food and edible substances in the country and steps taken by the Government in this regard.

The Minister of State in the Ministry of Health and Family Welfare on behalf of the Minister of Health and Family Welfare made a statement in regard thereto.

Shri Jagadambika Pal asked clarificatory questions. .

(Due to interruptions, Lok Sabha adjourned at 12.52 P.M. and re-assembled at 2.02 P.M.)

2.02 P.M.

When several members requested the Chair to permit them to ask clarificatory questions, the Chair announced that members may give notices of Short Duration Discussion on the subject of Calling Attention and a decision thereon will be taken by the Speaker.

The Minister of State in the Ministry of Health and Family Welfare laid on the Table a copy of his reply to the clarificatory questions.

*12. Government Bill – Introduced

The Jharkhand Panchayat Raj (Amendment) Bill, 2010

*13. Statement regarding Ordinance – Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Jharkhand Panchayat Raj (Amendment) Ordinance, 2010 (Jharkhand Ordinance No.1 of 2010) was laid on the Table.

2.09 P.M.

14. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri P.T. Thomas regarding need to relax Cabotage Law (Section 407) for the proposed International Container Shipment Terminal at Vallarpadam, Kerala in order to attract transhipment through foreign feeder ships.
- (2) Shri Amarnath Pradhan regarding need to ban the book 'The lives of Shri Aurobindo' written by a US author, for its allegedly containing derogatory remarks against Shri Aurobindo, an Indian patriot.
- (3) Shri Anantha Venkatarami Reddy regarding need to provide stoppage for Train No. 2731/2732 Tirupati-Secunderabad Express at Ananthapur railway Station, Andhra Pradesh.
- (4) Shri S.K. Shetkar regarding need to provide matching grant of 70 per cent by the Central Government for implementation of Sanitation projects in Zaheerabad, Andhra Pradesh and other parts of country.

- (5) Shri Ponnam Prabhakar regarding need to fill up various vacant posts of Scientists and create additional posts at National Institute of Nutrition, Hyderabad for nutrition awareness activities in backward areas of Telangana in Andhra Pradesh.
- (6) Smt. J. Shantha regarding need to accord approval to the proposals sent by the Government of Karnataka for repair and maintenance of NH-63 and NH-13 in Karnataka.
- (7) Dr. Bhola Singh regarding need to set up an Atomic Power Plant in Rajoli, Bihar.
- (8) Dr. Rajan Sushant regarding need to develop a tourist circuit linking places of historical and religious importance in Himachal Pradesh.
- (9) Shri Bishnu Pada Ray regarding need to revise pay structure of State Forest Service cadre of Andaman and Nicobar Islands at par with DANIPS.
- (10) Shri Ravindra Kumar Pandey regarding need to accord permission for Hydro-elctric project at Konar Dam in Bokaro, Jharkhand.
- (11) Shri Premdas Katheria regarding need to release funds from Central Road Fund for the repair and maintenance of roads in Etawah, Auraiya and Kanpur Dehat regions of Uttar Pradesh.
- (12) Shri Surender Singh Nagar regarding need to provide rail connectivity between Bulandshahar and Delhi and upgrade Chola Railway Station near Bulandshahar in Uttar Pradesh.
- (13) Shri Baidyanath Prasad Mahto regarding need to constitute a vigilance-cum-Monitoring Committee to check the process of procurement of paddy by F.C.I. in West Champaran and Nalanda districts of Bihar.
- (14) Shri R. Thamaraiselvan regarding need for widening and strengthening of various roads in Dharmapuri district, Tamil Nadu under Central Road Fund Scheme.

- (15) Shri Kalikesh N. Singh Deo regarding need to provide rail connectivity linking Delhi to Bolangir, Titilagarh and Sambalpur regions of Orissa and provide basic amenities at railway stations of these regions.
- (16) Shri Chandrakant Khaire regarding need to allocate funds for infrastructural development of Sports Authority of India Centre at Aurangabad, Maharashtra.

2.10 P.M.

15. Government Bills – Passed

(i) The Foreign Trade (Development and Regulation) Amendment Bill, 2010, as passed by Rajya Sabha.

Time Taken: 2 hrs. 35 mts.

The motion for consideration of the Bill was moved by Shri Anand Sharma.

The following members took part in the debate:-

- 1. Shri Arjun Ram Meghwal
- 2. Shri Sanjay Nirupam
- 3. Shri Shailendra Kumar
- 4. Shri Vijay Bahadur Singh
- 5. Dr. (Smt.) Ratna De (Nag)
- 6. Shri Kalikesh Narayan Singh Deo
- 7. Shri Prabodh Panda
- 8. Shri P.R. Natarajan
- 9. Dr. Raghuvansh Prasad Singh
- 10. Shri P.L. Punia
- 11. Shri Prasanta Kumar Majumdar
- 12. Shri S. Semmalai
- 13. Shri P.T. Thomas

Shri Anand Sharma replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 21 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Anand Sharma.

The motion was adopted and the Bill was passed.

4.46 P.M.

(ii) The Code of Criminal Procedure (Amendment) Bill, 2010.

Time Taken: 1 hr. 36 mts.

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following members took part in the debate:-

- 1. Shri Nishikant Dubey
- 2. Shri Vijay Bahuguna
- 3. Shri Shailendra Kumar
- 4. Shri Gorakh Nath Pandey
- 5. Shri Kalyan Banerjee
- 6. Shri R. Thamaraiselvan
- 7. Shri M.B. Rajesh
- 8. Shri Bhartruhari Mahtab
- 9. Dr. Rajan Sushant
- 10. Shri Hamdullah Sayeed
- 11. Shri Prabodh Panda
- 12. Shri Prasanta Kumar Majumdar
- 13. Dr. Tarun Mandal

Shri P. Chidambaram replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

#7.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 13th August, 2010.)

P.D.T. ACHARY, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, August 13, 2010/Sravana 22, 1932 (Saka)

No. 101

11.00 A.M.

1. Starred Questions

Starred Question Nos. 281–283 were orally answered. Replies to Starred Question Nos. 284–300 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3216 –3445 were laid on the Table.

(Due to interruptions , Lok Sabha adjourned at 11.30 A.M. and re-assembled at 11.45 A.M.)

12.00 Noon

3. Paper laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

(i) Report of the Comptroller and Auditor General of India-Union Government (Scientific Departments) (No. 13 of 2010-11)-Performance Audit of Procurement of Stores and Inventory Management, Department of Atomic Energy, for the year ended March, 2009.

- (ii) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 14 of 2010-11)-Performance Audit of Canteen Stores Department, Ministry of Defence, for the year ended March, 2009.
- (iii) Report of the Comptroller and Auditor General of India-Union Government (Direct Taxes) (No. 20 of 2009-2010)-The Appeal Process for the year ended March, 2009.

(2) A copy each of the following papers (Hindi and English versions) under Article 151(2) of the Constitution:-

- Audit Report of the Comptroller and Auditor General of India-Government of Jharkhand (Revenue Receipts) for the year ended March, 2009.
- (ii) Report of the Comptroller and Auditor General of India-Government of Jharkhand (State Finances) for the year ended March, 2009.
- (iii) Report of the Comptroller and Auditor General of India-Government of Jharkhand (Civil and Commercial) for the year ended March, 2009.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Mumbai, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India, Mumbai, for the year 2009-2010.

(4) A copy each of the following Notifications (Hindi and English versions) under Section 31 of Securities and Exchange Board of India Act, 1992:-

(i) The Securities and Exchange Board of India (Foreign Institutional Investors) (Amendment) Regulations, 2010 published in Notification No. LAD-NRO/GN/2010-11/02/1107 in Gazette of India dated 13th April, 2010.

- (ii) The Securities and Exchange Board of India (Merchant Bankers) (Amendment) Regulations, 2010 published in Notification No. LAD-NRO/GN/2010-11/04/1109 in Gazette of India dated 13th April, 2010.
- (iii) The Securities and Exchange Board of India (Venture Capital Funds)
 (Amendment) Regulations, 2010 published in Notification No. LAD-NRO/GN/2010-11/07/1100 in Gazette of India dated 13th April, 2010.
- (iv) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Amendment) Regulations, 2010 published in Notification No. LAD-NRO/GN/2010-11/05/1110 in Gazette of India dated 13th April, 2010.
- (v) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Third Amendment) Regulations, 2010 published in Notification No. LAD-NRO/GN/2010-11/03/1104 in Gazette of India dated 13th April, 2010.
- (vi) The Securities and Exchange Board of India (Credit Rating Agencies) (Amendment) Regulations, 2010 published in Notification No. LAD-NRO/GN/2009-10/30/199044 in Gazette of India dated 19th March, 2010.
- (vii) The Securities Contracts (Regulation) (Amendment) Rules, 2010 published in Notification No. G.S.R. 469(E) in Gazette of India dated 4th June, 2010.

(5) A copy of the Notification No. G.S.R. 640(E) (Hindi and English versions) published in Gazette of India dated 28th July, 2010 together with an explanatory memorandum making certain amendments in the Notification No. 6/2006-C.E., dated 1st March, 2006 under sub-section (2) of section 38 of the Central Excise Act, 1944.

(6) A copy of the Notification No. G.S.R. 637(E) (Hindi and English versions) published in Gazette of India dated 27th July, 2010 together with an explanatory memorandum seeking to exempt specified items meant for display and sale in World Philatelic Exhibition scheduled to be held from 12-18 February, 2011 at New Delhi, from whole of the basic customs duty and additional duty of customs, till 18th February, 2011, under section 159 of the Customs Act, 1962.

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975 :-

- (i) G.S.R. 646(E) published in Gazette of India dated 30th July, 2010, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on the imports of 'PVC Flex Film', originating in, or exported from China PR at the specified rates, in pursuance of the preliminary findings dated 22nd June, 2010 of the Designated Authority.
- (ii) G.S.R. 632(E) published in Gazette of India dated 26th July, 2010, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on the imports of Viscose Staple Fibre excluding Bamboo fibre, originating in, or exported from Indonesia and China PR and imported into India at the specified rates for a period of five years from the date of publication of this notification in the Gazette of India, in pursuance of the final findings dated 17th May, 2010 of the Designated Authority.
- (iii) G.S.R. 633(E) published in Gazette of India dated 26th July, 2010, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on the imports of Poly Vinyl Choloride Pase Resin, originating in, or exported from China PR, Japan, Korea RP, Malaysia, Russia, Taiwan and Thailand and imported into India at the specified rates upto and inclusive of 25th

January, 2010, in pursuance of the preliminary findings dated 11th June, 2010 of the Designated Authority.

(8) A copy of the PNB (Employees') Pension (Amendment) Regulations, 2009 (Hindi and English versions) published in Notification No. 26 in weekly Gazette of India dated 2nd July, 2010, under sub-section (4) of Section 19 of Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 29 of Regional Rural Bank Act, 1976:-

- G.S.R. 845(E) published in Gazette of India dated 13th April, 2010, regarding dissolution of Lucknow Kshetriya Gramin Bank and Triveni Kshetriya Gramin Bank.
- G.S.R. 846(E) published in Gazette of India dated 13th April, 2010, regarding dissolution of Ballia Kshetriya Gramin Bank and Etawah Kshetriya Gramin Bank.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Kolkata, for the year 2008-2009.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(12) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

(i) The Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Preparation of Annual Report) Rules, 2010, published in Notification No. G.S.R. 525(E) in Gazette of India dated 21st June, 2010. (ii) The Joint Electricity Regulatory Commission for the State of Manipur and Mizoram (Preparation of Annual Report) Rules, 2010, published in Notification No. G.S.R. 526(E) in Gazette of India dated 21st June, 2010.

(13) A copy of the Joint Electricity Regulatory Commission (Electricity Supply Code) Regulations, 2010, published in Notification No. JERC-11/2010 in Gazette of India dated 20th May, 2010, under Section 182 of the Electricity Act, 2003.

(14) A copy of the Memorandum of Understanding (Hindi and English versions) between the NTPC Limited and the Ministry of Power for the year 2010-2011.

(15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the India Tourism Development Corporation Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 2008-2009.
 - (ii) Annual Report of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (16) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) A copy of the Memorandum of Understanding (Hindi and English versions) between the India Tourism Development Corporation Limited and the Ministry of Tourism for the year 2010-2011.

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 2008-2009.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

(20) A copy each of the following Notifications (Hindi and English versions) under Section 31 of Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003:-

- G.S.R. 411(E) published in Gazette of India dated 17th May, 2010, containing corrigendum to the Notification No. G.S.R. 176(E) dated 5th March, 2010.
- (ii) G.S.R. 489(E) published in Gazette of India dated 9th June, 2010, reconstituting Steering Committee with the Chairman and Members, mentioned therein, to look into specific action regarding violations under Section 5 of the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003.

4. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 16th August, 2010

12.08 P.M.

5. Motion

Shri Pawan Kumar Bansal moved the following motion :-

"That this House do agree with the Nineteenth Report of the Business Advisory Committee presented to the House on 12^{th} August, 2010."

The motion was adopted.

*12.09 P.M.

6. Submissions by Members

(i) Regarding reported news about 33 Indian soldiers missing from Leh-Ladakh.

The following members made submission regarding reported news about 33 Indian soldiers missing from Leh-Ladakh:-

- 1. Shri Manish Tewari
- 2. Shri Syed Shahnawaz Hussain

Sarvashri Arjun Ram Meghwal and Rajendra Agrawal associated. Shri Ghulam Nabi Azad responded.

1.21 P.M.

(ii) Regarding reported non-grant of Central Government permission for renewal of seats of 3rd year BDS course of Dental Wing, SCB Dental College and Hospital, Cuttack.

Shri Bhartruhari Mahtab made submission regarding reported non-grant of Central Government permission for renewal of seats of 3rd year BDS course of Dental Wing in Sriram Chandra Bhanj (SCB) Dental College and Hospital, Cuttack.

Sarvashri Arjun Charan Sethi and Kalikesh Narayan Singh Deo associated.

Shri Ghulam Nabi Azad responded.

(Lok Sabha adjourned at 1.32 P.M. and re-assembled at 2.34 P.M.)

2.34 P.M.

*7. Statutory Resolution – Under Consideration

Time Allotted: 2 hrs. Time Taken: 56 mts. Balance: 1 hr. 4 mts.

Shri Prabodh Panda moved the following resolution: -

"That this House disapproves of the Indian Medical Council (Amendment) Ordinance, 2010 (No. 2 of 2010) promulgated by the President on 15 May, 2010".

***8.** Government Bill – Under Consideration

The Indian Medical Council (Amendment) Bill, 2010.

The motion for consideration of the Bill was moved by Shri Ghulam Nabi Azad.

The following members took part in the combined debate on the Resolution (vide para 7 above) and the motion for consideration of the Bill :-

- 1. Shri Prabodh Panda
- 2. Dr. Chinta Mohan
- 3. Shri Shailendra Kumar
- 4. Shri Vijay Bahadur Singh
- 5. Shri Jagdish Sharma (speech unfinished)

The discussion was not concluded.

^{*}Discussed together.

3.30 P.M.

9. Private Members' Bills – Introduced

- (1) The High Court of Tripura Bill, 2010 by Shri Khagen Das.
- (2) The Flood Control Bill, 2009 by Shri G.S. Basavaraj.
- (3) The Sculptors, Artists and Artisans of Rural Areas Welfare Bill, 2009 by Shri G.S. Basavaraj.
- (4) The Constitution (Amendment) Bill, 2010 (Insertion of new article 16A) by Dr. Sanjeev Ganesh Naik.
- (5) The Representation of the People (Amendment) Bill, 2010 *(Insertion of new section 29AA)* by Shri J.P. Agarwal.
- (6) The Constitution (Amendment) Bill, 2010 *(Amendment of the Eighth Schedule)* by Shri J.P. Agarwal.
- (7) The Constitution (Amendment) Bill, 2010 *(Substitution of new article for article 48A)* by Shri J.P. Agarwal.
- (8) The Constitution (Scheduled Castes) Order (Amendment) Bill, 2010 (Amendment of the Schedule) by Dr. Raghuvansh Prasad Singh.
- (9) The Consumer Protection (Amendment) Bill, 2010 (Amendment of section 2, etc.) by Shri Anandrao Vithoba Adsul.
- (10) The Cinematograph (Amendment) Bill, 2010 *(Amendment of section 2, etc.)* by Shri Anandrao Vithoba Adsul.
- (11) The Constitution (Amendment) Bill, 2010 *(Amendment of article 117, etc.)* by Shri Anandrao Vithoba Adsul.
- (12) The Palliative Care (Education and Training) Bill, 2010 by Shri Om Prakash Yadav.
- (13) The Constitution (Amendment) Bill, 2010 (Insertion of new article 45A) by Shri Om Prakash Yadav.
- (14) The Constitution (Amendment) Bill, 2010 *(Insertion of new article 279A)* by Shri Om Prakash Yadav.

- (15) The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2010 *(Amendment of section 6)* by Shri Hansraj Gangaram Ahir.
- (16) The Displaced Farmers (Rehabilitation and Other Facilities) Bill, 2010 by Shri Hansraj Gangaram Ahir.
- (17) The Anganwadi Workers (Regularisation of Service and Other Benefits)Bill, 2010 by Shri Hansraj Gangaram Ahir.
- (18) The Commission for the Formation of the State of Vidarbha Bill, 2010 by Shri Hansraj Gangaram Ahir.
- (19) The Central Bureau of Investigation Bill, 2010 by Shri Manish Tewari.
- (20) The High Court at Calcutta (Establishment of a Permanent Bench at Murshidabad) Bill, 2010 by Shri Adhir Ranjan Chowdhury.
- (21) The Special Financial Assistance to the State of West Bengal Bill, 2010 by Shri Adhir Ranjan Chowdhury.
- (22) The Economically Weaker Class (Provision of Certain Facilities) Bill, 2010 Shri Satpal Maharaj.
- (23) The Constitution (Amendment) Bill, 2010 *(Amendment of the Eighth Schedule)* by Shri Satpal Maharaj.
- (24) The Representation of the People (Amendment) Bill, 2010 (*Insertion of new section 32A, etc.*) by Smt. Maneka Gandhi.

3.45 P.M.

10. Private Member's Bill – Withdrawn

The Compulsory Voting Bill, 2009 by Shri J.P. Agarwal.

Further discussion on the motion for consideration of the Bill moved by Shri J.P. Agarwal on the 4th December, 2009, continued.

Dr. M. Veerappa Moily resumed his speech.

Shri J.P. Agarwal replied to the debate.

The Bill was withdrawn by leave of the House.

4.29 P.M.

11. Private Member's Bill – Under Consideration

The Child Welfare Bill, 2009 by Shri Adhir Ranjan Chowdhury.

The motion for consideration of the Bill was moved by Shri Adhir Ranjan Chowdhury.

The following members took part in the debate:-

- 1. Shri Hukamdeo Narayan Yadav
- 2. Shri Shailendra Kumar
- Shri Gorakhnath Pandey (speech unfinished)
 The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 16th August, 2010.)

P.D.T. ACHARY, Secretary-General.



BULLETIN – PART I (Brief Record of Proceedings)

Monday, August 16, 2010/Sravana 25, 1932 (Saka)

No. 102

11.00 A.M.

1. Questions

Starred Question Nos. 301 was orally answered.

(Due to interruptions , Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 302–320 were laid on the Table.

Replies to Unstarred Questions Nos. 3446–3675 were laid on the Table.

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Notification No. 38 (Hindi and English versions) published in Gazette of India dated 1st February, 2010 regarding requirements and procedures to obtain approval from Indian Maritime University for the conduct of Pre Sea Courses for training for service in the Merchant Navy, under Indian Maritime University Act, 2008.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Notification No. S.O. 1881(E) (Hindi and English versions) published in Gazette of India dated 30th July, 2010, making certain amendments in the Notification No. S.O. 477(E) dated 25th July, 1991, issued under sub-section (2) of Section 29B of the Industries (Development and Regulation) Act, 1951.

- *(4) (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2007-2008.
 - *(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
 - *(6) (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 2007-2008.
 - *(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
 - *(8) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2008-2009.

*(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy of the Indian Post Office (Second Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 282(E) in Gazette of

*At 2.01 P.M.

India dated 24th April, 2009, under sub-section (4) of Section 74 of the Indian Post Office Act, 1898, together with a corrigendum thereto published in Notification No. G.S.R. 517(E) dated 17th June, 2010.

(11) A copy of the Apprenticeship (Second Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 609(E) in Gazette of India dated 21st July, 2010, under sub-section (3) of Section 37 of the Apprentices Act, 1961.

(12) A copy of the Telecom Regulatory Authority of India (Officers and Staff Appointment) (Tenth Amendment) Regulations, 2010 (Hindi and English versions) published in Notification No. F. No. 5-4/2000-A&P in Gazette of India dated 14th July, 2010, under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

3. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 12th August, 2010, Rajya Sabha agreed without any amendment to the State Bank of India (Amendment) Bill, 2010, passed by Lok Sabha on the 2nd August, 2010.

4. Motion for election to the Central Advisory Committee for the National Cadet Corps

Shri A. K. Antony moved the following motion :-

"That in pursuance of clause (i) of sub-section (1) of section 12 of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps, subject to the other provisions of the said Act."

The motion was adopted.

5. Statements by Ministers

- (1) The Minister of Communications and Information Technology laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 8th Report of the Standing Committee on Information Technology on Demands for Grants (2010-11), pertaining to the Department of Telecommunications, Ministry of Communications and Information Technology.
- (2) The Minister of Rural Development laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Rural Development on Demands for Grants (2010-11), pertaining to the Department of Land Resources, Ministry of Rural Development.
- (3)* The Minister of Home Affairs laid a statement (Hindi and English versions) regarding the situation caused by cloudburst in Leh, Jammu and Kashmir.

6. Government Bill – Introduced

The Repatriation of Prisoners (Amendment) Bill, 2010

(Due to interruptions, Lok Sabha adjourned at 12.05 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Dr. Charles Dias regarding need to revive the HMT factories and undertake pay-revision of the employees of HMT factories.
- (2) Shri Satpal Maharaj regarding need to take steps to make Surat in Gujarat as an International Diamond Hub and suitably amend the proposed Direct Tax Code Bill to provide relief to diamond merchants.
- (3) Shri Ponnam Prabhakar regarding need to provide special financial package for revival of textile industries in Siricilla and other towns of Karim Nagar Constituency in Andhra Pradesh.
- (4) Smt. Santosh Chowdhary regarding need to take welfare measures for the workers engaged in Sanitation work.
- (5) Shri Hansraj G. Ahir regarding need to confer Bharat Ratna on Shri Vinayak Damodar Savarkar posthumously.
- (6) Shri Shailendra Kumar regarding need to provide funds for construction of roads under Pradhan Mantri Gram Sadak Yojana in Kaushambi Parliamentary Constituency, Uttar Pradesh.
- (7) Shri Shafiqur Rahman Barq regarding need to open a Computerised Railway Reservation Centre at Sambhal, Mordabad, Uttar Pradesh.
- (8) Shri Mahendra Kumar Roy regarding need to bring the management of sick tea gardens under the control of the Central Government and expand the purview of various welfare schemes to the tea garden workers.

- (9) Shri Jayant Chaudhary regarding need to review the decision to invite Private investors for setting up foodgrain storage facilities in the country.
- (10) Shri Prabodh Panda regarding need to start work on Subarnarekha Barrage-cum-Dolong Dam Project in West Bengal.
- (11) Shri Raju Shetti regarding need to take steps to check the spread of Swine flu in Maharashtra.

(Due to interruptions, Lok Sabha adjourned for the day.)

2.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 17th August, 2010.)

P.D.T. ACHARY, Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, August 17, 2010/Sravana 26, 1932 (Saka)

No. 103

11.00 A.M.

1. Submissions by Members

(i) Regarding situation arising out of deaths of farmers in police firing in Mathura and Aligarh, U.P., agitating against land acquisition for Yamuna Expressway.

The following members made submission regarding situation arising out of deaths of farmers in police firing in Mathura and Aligarh, U.P., agitating against land acquisition for Yamuna Expressway:-

- 1. Shri Mulayam Singh Yadav
- 2. Shri Rajnath Singh
- 3. Shri Dara Singh Chauhan
- 4. Shri Sharad Yadav
- 5. Shri H.D. Devegowda
- 6. Shri Jagdambika Pal
- 7. Shri Jayant Choudhary
- 8. Shri Sudip Bandyopadhyay
- 9. Shri Basudeb Acharia
- 10. Dr. M. Thambi Durai
- 11. Shri Nama Nageswara Rao
- 12. Shri Prabodh Panda
- 13. Shri Lalu Prasad
- 14. Shri Anant G. Geete
- 15. Shri Arjun Charan Sethi

Shri Pranab Mukherjee responded.

*(ii) Regarding increase of Salary, Allowances and Pension of Members of Parliament.

Shri Lalu Prasad made a submission regarding increase of Salary, Allowances and Pension of Members of Parliament.

Shri Pranab Mukherjee responded.

11.53 A.M.

2. Starred Questions

Starred Question No. 321 was orally answered. Replies to Starred Question Nos. 322–340 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 3676 –3905 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Small Industries Corporation Limited and the Ministry of Micro, Small and Medium Enterprises for the year 2010-2011.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 156 of Indo-Tibetan Border Police Force Act, 1992:-

(i) The Indo-Tibetan Border Police Force, Para Medical Cadre (Group `A', `B' and `C' Posts) Recruitment Rules, 2010 published in Notification No. G.S.R. 593(E) in Gazette of India dated 9th July, 2010.

- (ii) The Indo-Tibetan Border Police Force (Publication and Printing Cadre)
 Group 'B' and 'C' Posts Recruitment Rules, 2010 published in Notification
 No. G.S.R. 584(E) in Gazette of India dated 6th July, 2010.
- (iii) The Indo-Tibetan Border Police Force, Medical Cadre (Group 'C') Posts Recruitment Rules, 2010 published in Notification No. G.S.R. 323(E) in Gazette of India dated 15th April, 2010.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iii) of (2) above.

(4) A copy of the Central Industrial Security Force, Security Wing, Assistant Sub-Inspector (Executive) Group 'C' post Recruitment Rules, 2010 (Hindi and English versions) published in the Notification No. G.S.R. 317(E) in Gazette of India dated 13th April, 2010, under sub-section (3) of Section 22 of Central Industrial Security Force Act, 1968.

(5) A copy of the Notification No. G.S.R. 650(E) (Hindi and English versions) published in Gazette of India dated 2nd August, 2010, making certain amendment in the Notification No. G.S.R. 129 dated 17th April, 2004, issued under the Agricultural Produce Grading and Marking Act, 1937.

(6) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 2006-2007.
- (ii) Annual Report of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 212 of the National Highways Act, 1988:-

- (i) The Central Motor Vehicles (Amendment) Rules, 2010 published in Notification No. G.S.R. 386(E) in Gazette of India dated the 7th May, 2010, together with an explanatory memorandum.
- (ii) The Central Motor Vehicles (Second Amendment) Rules, 2010 published in Notification No. G.S.R. 443(E) in Gazette of India dated the 21th May, 2010, together with an explanatory memorandum and containing corrigendum thereto published in Notification No. G.S.R. 447(E) dated 26th May, 2010.
- (iii) The Central Motor Vehicles (Third Amendment) Rules, 2010 published in Notification No. G.S.R. 504(E) in Gazette of India dated the 15th June, 2010, together with an explanatory memorandum.

(9) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (i) S.O. 675(E) published in Gazette of India dated the 23rd March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Hyderabad-Yadgiri Section) in the State of Andhra Pradesh.
- (ii) S.O. 805(E) published in Gazette of India dated the 9th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (iii) S.O. 807(E) published in Gazette of India dated the 9th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Andhra Pradesh.
- (iv) S.O. 1073(E) published in Gazette of India dated the 13th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Vijayawada-Machilipatnam Section) in the State of Andhra Pradesh.

- (v) S.O. 1105(E) published in Gazette of India dated the 14th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Vijayawada-Machilipatnam Section) in the State of Andhra Pradesh.
- (vi) S.O. 1179(E) published in Gazette of India dated the 19th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (vii) S.O. 1272(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (viii)S.O. 1274(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Rudrakota Section) in the State of Andhra Pradesh.
- (ix) S.O. 1279(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Tatapudi-Murikipudi Section) in the State of Andhra Pradesh.
- (x) S.O. 1456(E) published in Gazette of India dated the 16th June, 2010, containing corrigenda to the Notification No. S.O. 491(E) dated the 26th February, 2010.
- (xi) S.O. 1221(E) published in Gazette of India dated the 25th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 47 and 67 Ext. (Kangeyampalayam-Mettupalayam Section) in the State of Tamil Nadu.
- (xii) S.O. 633(E) published in Gazette of India dated the 22nd March, 2010, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.

- (xiii) S.O. 892(E) published in Gazette of India dated the 20th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Tindivanam-Villupuram-Trichy Section) in the State of Tamil Nadu.
- (xiv) S.O. 969(E) published in Gazette of India dated the 27th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (xv) S.O. 1269(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Madras-Vijayawada Section) in the State of Tamil Nadu.
- (xvi) S.O. 1271(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Madras-Vijayawada Section) in the State of Tamil Nadu.
- (xvii) S.O. 1285(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (xviii) S.O. 1306(E) published in Gazette of India dated the 3rd June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section) (including bypasses) in the State of Tamil Nadu.
- (xix) S.O. 1308(E) published in Gazette of India dated the 3rd June, 2010, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 46 (Krishnagiri-Walajahpet Section) in the State of Tamil Nadu.

- (xx) S.O. 1346(E) published in Gazette of India dated the 9th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section) (including bypasses) in the State of Tamil Nadu.
- (xxi) S.O. 1347(E) published in Gazette of India dated the 9th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 Extension (Dindigul-Theni and Kumuli Section) in the State of Tamil Nadu.
- (xxii) S.O. 1389(E) published in Gazette of India dated the 10th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section) (including bypasses) in the State of Tamil Nadu.
- (xxiii) S.O. 1394(E) published in Gazette of India dated the 10th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Nagapattinam-Thanjavur Section) in the State of Tamil Nadu.
- (xxiv) S.O. 1286(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building (construction), maintenance, management and operation of National Highway No. 5 [Chennai bypass (Phase-II)] in the State of Tamil Nadu.
- (xxv) S.O. 1388(E) published in Gazette of India dated the 10th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section) (including bypasses) in the State of Tamil Nadu.
- (xxvi) S.O. 1568(E) published in Gazette of India dated the 2nd July, 2010, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 67 (Karur-Coimbatore Section) in the State of Tamil Nadu.

- (xxvii) S.O. 831(E) published in Gazette of India dated the 12th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Chhindwara Bypass Section) in the State of Madhya Pradesh.
- (xxviii) S.O. 832(E) published in Gazette of India dated the 12th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Umaranala-Madhya Pradesh/Maharashtra State Border Section) in the State of Madhya Pradesh.
- (xxix) S.O. 1278(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Indore-MP/Gujarat Border Section) in the State of Madhya Pradesh.
- (xxx) S.O. 1374(E) published in Gazette of India dated the 10th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 86 Extension (Bhopal-Sanchi Section) in the State of Madhya Pradesh.
- (xxxi) S.O. 1458(E) published in Gazette of India dated the 16th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Indore-MP/Gujarat Border Section) in the State of Madhya Pradesh.
- (xxxii) S.O. 970(E) published in Gazette of India dated the 27th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Harihar-Haveri Section) in the State of Karnataka.

- (xxxiii) S.O. 679(E) published in Gazette of India dated the 23rd March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 in the State of Goa.
- (xxxiv) S.O. 755(E) published in Gazette of India dated the 5th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 in the State of Goa.
- (xxxv) S.O. 1080(E) published in Gazette of India dated the 13th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26 (Jhansi-Lakhandon Section) in the State of Madhya Pradesh.
- (xxxvi) S.O. 1371(E) published in Gazette of India dated the 10th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26 (Jhansi-Lakhandon Section) in the State of Madhya Pradesh.
- (xxxvii) S.O. 660(E) published in Gazette of India dated the 22nd March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 215 (Rimuli-Rajamunda Section) in the State of Orissa.
- (xxxviii) S.O. 1373(E) published in Gazette of India dated the 10th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 Extension (Biaora-MP/Rajasthan Border Section) in the State of Madhya Pradesh.
- (xxxix) S.O. 1383(E) published in Gazette of India dated the 10th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 86 Extension (Bhopal-Sanchi Section) in the State of Madhya Pradesh.
- (xl) S.O. 1427(E) published in Gazette of India dated the 14th June, 2010, containing corrigendum to the Notification No. S.O. 1015(E) dated the 5th May, 2010.

- (xli) S.O. 1428(E) published in Gazette of India dated the 14th June, 2010, containing corrigendum to the Notification No. S.O. 622(E) (in Hindi version only) dated the 18th April, 2007.
- (xlii) S.O. 1420(E) published in Gazette of India dated the 14th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Umaranala-Madhya Pradesh/Maharashtra State Border Section) in the State of Madhya Pradesh.
- (xliii) S.O. 1454(E) published in Gazette of India dated the 16th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26 (Jhansi-Lakhanadon Section) in the State of Madhya Pradesh.
- (xliv) S.O. 1595(E) published in Gazette of India dated the 6th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway Ring Road, Indore (Western Part) in the State of Madhya Pradesh.
- (xlv) S.O. 1596(E) published in Gazette of India dated the 6th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Amarwara-Chhindwara and Chhindwara Bypass Section) in the State of Madhya Pradesh.
- (xlvi) S.O. 1074(E) published in Gazette of India dated the 13th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Indore-MP/Gujarat Border Section) in the State of Madhya Pradesh.
- (xlvii) S.O. 1267(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Indore-MP/Gujarat Border Section) in the State of Madhya Pradesh.

- (xlviii)S.O. 1419(E) published in Gazette of India dated the 14th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Rajmarg Crossing-Bareli Section) in the State of Madhya Pradesh.
- (xlix) S.O. 1384(E) published in Gazette of India dated the 10th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 76 (Jhansi-Khajuraho Section) in the State of Madhya Pradesh.
- (I) S.O. 1380(E) published in Gazette of India dated the 10th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 (Jhansi-Khajuraho Section) in the State of Madhya Pradesh.
- (li) S.O. 849(E) published in Gazette of India dated the 15th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Sambalpur-Bargarh-Orissa/Chhatisgarh Border Section) in the State of Orissa.
- (lii) S.O. 1363(E) published in Gazette of India dated the 10th June, 2010, containing corrigendum to the Notification No. S.O. 952(E) dated the 26th April, 2010.
- (Iiii) S.O. 732(E) published in Gazette of India dated the 1st April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 215 (Panikoili-Rimuli Section) in the State of Orissa.
- (liv) S.O. 848(E) published in Gazette of India dated the 15th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 215 (Rimuli-Rajamunda Section) in the State of Orissa.
- (Iv) S.O. 1310(E) published in Gazette of India dated the 3rd June, 2010, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 200 (Pitiri-Bhuban Section) in the State of Orissa.

- (Ivi) S.O. 1459(E) published in Gazette of India dated the 16th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Darada-Malibarahi Section) in the State of Orissa.
- (Ivii) S.O. 1265(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Sambalpur-Bargarh-Orissa/Chhatishgarh Section) in the State of Orissa.
- (Iviii) S.O. 1273(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Sambalpur-Bargarh-Orissa/Chhatishgarh Section) in the State of Orissa.
- (lix) S.O. 1382(E) published in Gazette of India dated the 10th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Uttarasasan-Patasahanipur Section) in the State of Orissa.
- (Ix) S.O. 812(E) published in Gazette of India dated the 9th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Bhandara-Nagpur Section) in the State of Maharashtra.
- (Ixi) S.O. 502(E) published in Gazette of India dated the 26th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Madhya Pradesh-Maharastra Border-Nagpur Section including Kamptee-Kanhan bypass) in the State of Maharashtra.
- (Ixii) S.O. 834(E) published in Gazette of India dated the 12th April, 2010, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 17 (Kundapur-Surathkal Section) in the State of Karnataka.

- (Ixiii) S.O. 967(E) and S.O. 968(E) published in Gazette of India dated the 27th April, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 13 (Bijapur-Hungund Section) in the State of Karnataka.
- (Ixiv) S.O. 773(E) published in Gazette of India dated the 7th April, 2010, regarding acquisition of land for building, maintenance, management and operation of construction of by pass to Hubli City connecting National Highway Nos. 218, 63 and 4 in the State of Karnataka.
- (Ixv) S.O. 1060(E) published in Gazette of India dated the 12th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 48 (Bangalore-Mangalore Section) in the State of Karnataka.
- (Ixvi) S.O. 1061(E) published in Gazette of India dated the 12th May, 2010, regarding acquisition of land for construction of Weigh-in-Motion-cum-Automatic Traffic Counter-cum Classifiers, maintenance, management and operation of National Highway No. 63 in the State of Karnataka.
- (Ixvii) S.O. 1089(E) published in Gazette of India dated the 13th May, 2010, making certain amendments in the Notification No. S.O. 1199(E) dated the 12th May, 2009.
- (Ixviii)S.O. 1628(E) published in Gazette of India dated the 8th July, 2010, making certain amendments in the Notification No. S.O. 194(E) dated the 2nd March, 2001.
- (Ixix) S.O. 1746(E) to S.O. 1749(E) published in Gazette of India dated the 20th July, 2010, regarding acquisition of land for building, maintenance, management and operation in the stretch of land construction of major bridge across river Malaprabha at National Highway No. 218 in the State of Karnataka.

- (Ixx) S.O. 756(E) published in Gazette of India dated the 5th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Varanasi-Aurangabad Section) in the State of Bihar.
- (Ixxi) S.O. 890(E) published in Gazette of India dated the 20th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 30 and 84 (Patna-Buxar Section) in the State of Bihar.
- (Ixxii) S.O. 835(E) published in Gazette of India dated the 12th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Varanasi-Aurangabad Section) in the State of Bihar.
- (Ixxiii)S.O. 665(E) published in Gazette of India dated the 23rd March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 77 (Muzaffarpur-Sonbarsa Section) in the State of Bihar.
- (Ixxiv)S.O. 503(E) published in Gazette of India dated the 26th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 77 (Hajipur-Muzaffarpur Section) in the State of Bihar.
- (Ixxv) S.O. 1068(E) published in Gazette of India dated the 13th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (Ixxvi)S.O. 1070(E) published in Gazette of India dated the 13th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 84 (Patna-Buxar Section) in the State of Bihar.

- (Ixxvii) S.O. 731(E) published in Gazette of India dated the 1st April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Rargaon-Mahaulia Section) in the State of Jharkhand.
- (Ixxviii) S.O. 804(E) published in Gazette of India dated the 9th April, 2010, containing corrigendum to the Notification No. 2082(E) dated 11th August, 2009.
- (Ixxix) S.O. 797(E) published in Gazette of India dated the 9th April, 2010, making certain amendments in the Notification No. S.O. 3104(E) dated the 4th December, 2009.
- (Ixxx) S.O. 1021(E) published in Gazette of India dated the 5th May, 2010, authorising the District Land Acquisition Officer, Ramgarh, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 33 (Ramgarh bypass) in the State of Jharkhand.
- (Ixxxi) S.O. 1424(E) published in Gazette of India dated the 14th June, 2010, making certain amendments in the Notification No. S.O. 1338(E) dated the 20th May, 2009.
- (Ixxxii) S.O. 1223(E) published in Gazette of India dated the 25th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Rargaon-Mahaulia Section) in the State of Jharkhand.
- (Ixxxiii) S.O. 1063(E) published in Gazette of India dated the 13th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Rargaon-Mahaulia Section) in the State of Jharkhand.
- (Ixxxiv) S.O. 1497(E) published in Gazette of India dated the 21st June, 2010, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 33 (Rargaon-Mahaulia Section) in the State of Jharkhand.

- (Ixxxv) S.O. 802(E) published in Gazette of India dated the 9th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Dalkhola Bypass Section) in the State of West Bengal.
- (Ixxxvi) S.O. 1041(E) published in Gazette of India dated the 10th May, 2010, authorising the Sub-Divisional Officer, Baisi, Purnia, as the competent authority to acquire land for building, maintenance and operation of National Highway Nos. 31 and 34 (Junction of National Highways 31 and 34) in the State of Bihar.
- (Ixxxvii) S.O. 810(E) published in Gazette of India dated the 9th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 28A in the State of Bihar.
- (Ixxxviii) S.O. 1472(E) published in Gazette of India dated the 18th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30 (Patna-Bakhtiyarpur Section) in the State of Bihar.
- (Ixxxix) S.O. 1081(E) published in Gazette of India dated the 13th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 84 (Patna-Buxar Section) in the State of Bihar.
- (xc) S.O. 1576(E) published in Gazette of India dated the 2nd July, 2010, making certain amendments in the Notification No. S.O. 1668(E) dated the 8th July, 2009.
- (xci) S.O. 1219(E) published in Gazette of India dated the 25th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Mulbagal-AP/Karnataka Border Section) in the State of Karnataka.

- (xcii) S.O. 1422(E) published in Gazette of India dated the 14th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Tumkur-Harihar Section) in the State of Karnataka.
- (xciii) S.O. 1367(E) published in Gazette of India dated the 10th June, 2010, making certain amendments in the Notification No. S.O. 810(E) dated the 13th July, 2004.
- (xciv) S.O. 1092(E) published in Gazette of India dated the 14th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4A (Belgaum-Goa/KNT Boundary Section) in the State of Karnataka.
- (xcv) S.O. 1571(E) published in Gazette of India dated the 2nd July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 in the State of Karnataka.
- (xcvi) S.O. 800(E) published in Gazette of India dated the 9th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Talegaon-Amravati Section) in the State of Maharashtra.
- (xcvii) S.O. 764(E) published in Gazette of India dated the 6th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Mulbagal-AP/Karnataka Border Section) in the State of Karnataka.
- (xcviii) S.O. 801(E) published in Gazette of India dated the 9th April, 2010, making certain amendments in the Notification No. S.O. 295(E) dated the 14th February, 2007.
- (xcix) S.O. 806(E) published in Gazette of India dated the 9th April, 2010, making certain amendments in the Notification No. S.O. 1535(E) dated the 13th September, 2007.

- (c) S.O. 1418(E) published in Gazette of India dated the 14th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (ci) S.O. 1542(E) published in Gazette of India dated the 25th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Raiganj-Dalkhola Section) (except Dalkhola Bypass) in the State of West Bengal.
- (cii) S.O. 1573(E) published in Gazette of India dated the 2nd July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Berhampore-Farakka Section) in the State of West Bengal.
- (ciii) S.O. 1503(E) published in Gazette of India dated the 21st June, 2010, authorising the Additional District Magistrate (L.A.), Uttar Dinajpur District, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 34 in the State of West Bengal.
- (civ) S.O. 1282(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31C in the State of West Bengal.
- (cv) S.O. 1082(E) published in Gazette of India dated the 13th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (cvi) S.O. 1621(E) published in Gazette of India dated the 8th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 in the State of West Bengal.
- (cvii) S.O. 1376(E) published in Gazette of India dated the 10th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Raiganj-Dalkhola Section) (except Dalkhola bypass) in the State of West Bengal.

- (cviii) S.O. 1706(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.
- (cix) S.O. 1602(E) published in Gazette of India dated the 6th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Barhi-Indira Section) in the State of Jharkhand.
- (cx) S.O. 1600(E) published in Gazette of India dated the 6th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.
- (cxi) S.O. 1309(E) published in Gazette of India dated the 3rd June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (including construction of bypasses) in the State of Assam.
- (cxii) S.O. 751(E) published in Gazette of India dated the 5th April, 2010, containing corrigendum to the Notification No. S.O. 3112(E) dated the 4th December, 2009.
- (cxiii) S.O. 1199(E) published in Gazette of India dated the 20th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Deoli-Jhalawar Section) in the State of Rajasthan.
- (cxiv) S.O. 803(E) published in Gazette of India dated the 9th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 (Bharatpur-Mahua Section) in the State of Rajasthan.

- (cxv) S.O. 1059(E) published in Gazette of India dated the 12th May, 2010, making certain amendments in the Notification No. S.O. 1009(E) dated the 10th November, 2000.
- (cxvi) S.O. 1335(E) published in Gazette of India dated the 7th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8A (Extension) in the State of Gujarat.
- (cxvii) S.O. 1050(E) published in Gazette of India dated the 10th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Dholpur-Morena Section) in the State of Rajasthan.
- (cxviii) S.O. 1601(E) published in Gazette of India dated the 6th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (cxix) S.O. 1379(E) published in Gazette of India dated the 10th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (cxx) S.O. 1276(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Junagadh Section) in the State of Gujarat.
- (cxxi) S.O. 960(E) and S.O. 961(E) published in Gazette of India dated the 27th April, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 14 (Sirohi Section) in the State of Rajasthan.
- (cxxii) S.O. 885(E) published in Gazette of India dated the 20th April, 2010, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.

- (cxxiii) S.O. 1075(E) published in Gazette of India dated the 13th May, 2010, authorising the Special Land Acquisition Officer, Branch-I, Surat, as the competent authority to acquire land for stretching of land from Design Chainage of the proposed Vadodara-Mumbai Expressway Section for building (construction, etc.), maintenance, management and operation of the paid Expressway in the State of Gujarat.
- (cxxiv) S.O. 1471(E) published in Gazette of India dated the 18th June, 2010, authorising the Special Land Acquisition Officer, Bharuch, as the competent authority to acquire land for stretching of land from Design Chainage of the proposed Vadodara-Mumbai Expressway Section for building (construction, etc.), maintenance, management and operation of the paid Expressway in the State of Gujarat.
- (cxxv) S.O. 1266(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (cxxvi) S.O. 1381(E) published in Gazette of India dated the 10th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (cxxvii) S.O. 811(E) published in Gazette of India dated the 9th April, 2010, regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 11 (Mahua-Jaipur Section) in the State of Rajasthan.
- (cxxviii) S.O. 1046(E) published in Gazette of India dated the 10th May, 2010, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.

- (cxxix) S.O. 1292(E) published in Gazette of India dated the 1st June, 2010, authorising the Special Land Acquisition Officer, Unit-I Vadodara, as the competent authority to acquire land for stretching of land from Design Chainage of the proposed Vadodara-Mumbai Expressway Section for building (construction, etc.), maintenance, management and operation of the paid Expressway in the State of Gujarat.
- (cxxx) S.O. 895(E) published in Gazette of India dated the 20th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Jetpur Section) in the State of Gujarat.
- (cxxxi) S.O. 1013(E) published in Gazette of India dated the 5th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 14 (Pali Section) in the State of Rajasthan.

5. Statements by Ministers

- (1) The Minister of State in the Ministry of Finance on behalf of the Minister of Finance laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Finance on Demands for Grants (2009-10), pertaining to the Departments of Economic Affairs, Financial Services, Expenditure and Disinvestment, Ministry of Finance.
- (2) The Minister of Agriculture and Minister of Consumer Affairs, Food and Public Distribution laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 2nd and 4th Reports of the Standing Committee on Food,

Consumer Affairs and Public Distribution, pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution;

- the status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Food, Consumer Affairs and Public Distribution, pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution; and
- (iii) the status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Agriculture on Demands for Grants (2009-10), pertaining to the Department of Agricultural Research and Education (DARE), Ministry of Agriculture.
- (3) The Minister of Mines and Minister of Development of North Eastern Region laid a statement (Hindi and English versions) regarding "setting up of a Commission of Inquiry on Illegal Mining".
- (4) The Minister of State in the Ministry of Textiles laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Labour on Demands for Grants (2009-10), pertaining to the Ministry of Textiles.

*(Due to interruptions, Lok Sabha adjourned at 12.06 P.M. and re-assembled at 2.00 P.M.)

[#]2.17 P.M.

6. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Dr. Charan Das Mahant regarding need to take effective steps for eradication of Leprosy in Chhattisgarh.
- (2) Shri Rajaiah Siricilla regarding need to check Naxalism in Warangal district of Andhra Pradesh and include it in the Left Wing Extremism affected districts identified by the Government.
- (3) Shri Jagdish Thakor regarding need to look into the problems being faced by the Indian Fishermen along the Coast line.
- (4) Dr. M. Jagannath regarding need to declare Hyderabad-Nandyal and Adilabad-Vodarevu roads in Andhra Pradesh as National Highways.
- (5) Shri Vikrambhai Arjanbhai Maadam regarding need to provide adequate compensation to the farmers whose lands have been acquired for laying gas and oil pipelines in Jamnagar, Gujarat.
- (6) Shri Jayawantrao Awale regarding need to take effective steps to control the population in the country.
- (7) Shri P. Balaram Naik regarding need to set up more Primary Health Centres in Mahabubabad Parliamentary Constituency, Andhra Pradesh.
- (8) Shri K.P. Dhanapalan regarding need to look into the grievances of employees of HMT in Kerala.
- (9) Dr. Virendra Kumar regarding need to expedite the construction of railway line on Lalitpur-Tekamgarh-Chhattarpur section of Lalitpur (Uttar Pradesh) – Singrauli (Madhya Pradesh) railway line.

- (10) Shri Mansukhbhai D. Vasava regarding need to allow developmental works in tribal inhabited forests Reserve Land Areas.
- (11) Shri Makansingh Solanki regarding need to cover all villages of Khargone Parliamentary Constituency, Madhya Pradesh under Rajiv Gandhi Gramin Vidyutikaran Yojana.
- (12) Shri Devji M. Patel regarding need to run the passenger trains between Samdari and Bhiladi in Rajasthan and link these places with metros and other parts of the country.
- (13) Shri R.K. Singh Patel regarding need to review the proposed shifting of Mega Power Plant of NTPC from Chitrakoot, Uttar Pradesh.
- (14) Shri Surendra Singh Nagar regarding need to provide stoppage of various trains at Khurja Junction in Gautam Buddha Nagar Parliamentary Constituency, Uttar Pradesh and start a new E.M.U. train between Delhi and Aligarh.
- (15) Smt. Aswamedh Devi regarding need to declare Betel Leave (Pan) as an agricultural produce.
- (16) Shri D. Venugopal regarding need to commence rail services between Velankanni and Nagapattinam in Tamil Nadu.
- (17) Shri Bhartruhari Mahtab regarding need to allocate additional power from Central Power Generating station to Orissa.
- (18) Smt. Supriya Sule regarding need to provide funds for installation of Satellite Interactive Terminals for 'EDUSAT' under ICT Scheme.
- (19) Adv. Ganeshrao N. Dudhgaonkar regarding need to ensure availability of fertilizers at reasonable prices to farmers in the country particularly in Parbhani Parliamentary Constituency, Maharashtra.

2.18 P.M.

7. Government Bills – Passed

(i) The Essential Commodities (Amendment) Bill, 2010

Time Taken: 1 hr. 31 mts.

The motion for consideration of the Bill was moved by Prof. K.V. Thomas on behalf of Shri Sharad Pawar.

The following members took part in the debate:-

- 1. Shri Adhir Ranjan Chowdhury
- 2. Shri Rajendra Agrawal
- 3. Shri Shailendra Kumar
- 4. Shri Rudra Madhab Ray
- 5. Shri Ramashankar Rajbhar
- 6. Shri M.B. Rajesh
- 7. Shri K.M. Anandan
- 8. Shri Prabodh Panda
- 9. Dr. Raghuvansh Prasad Singh
- 10. Shri Prasanta Kumar Majumdar
- 11. Shri Raju Shetti
- 12. Dr. Tarun Mandal

Prof. K.V. Thomas replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. K.V. Thomas.

The motion was adopted and the Bill was passed.

(ii) The Jharkhand Panchayat Raj (Amendment) Bill, 2010

Time Taken: 43 mts.

The motion for consideration of the Bill was moved by Dr. C.P. Joshi. The following members took part in the debate:-

- 1. Shri Ravindra Kumar Pandey
- 2. Shri Vijay Bahadur Singh
- 3. Shri Shailendra Kumar
- 4. Smt. Susmita Bauri
- 5. Dr. Raghuvansh Prasad Singh
- 6. Shri Prasanta Kumar Majumdar
- 7. Shri Arjun Charan Sethi

Dr. C.P. Joshi replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 10 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. C.P. Joshi.

The motion was adopted and the Bill was passed.

4.33 P.M.

8. Discussion Under Rule 193

Time Taken: 3 hrs. 50 mts. The Chair made the following observation :-

"Hon'ble Members, the House will now take up the short duration discussion under Rule 193 on illegal mining in various States. I may inform the members that petitions pertaining to illegal mining in certain States are pending in the Supreme Court. As per established practice, any matter which is under adjudication by a court of law is generally not discussed on the floor of the House. Hon'ble Speaker has allowed the discussion on the matter in view of the seriousness of the matter. I would like to urge upon the House to ensure that nothing is said during the debate which may prejudice the course of justice in any manner.

I would also urge upon the Hon'ble Members to discuss the matter in an orderly and peaceful manner and keep the standard of the debate high."

Thereafter, Shri Basudeb Acharia raised the discussion on illegal mining in various States.

The following members took part in the debate:-

- 1. Shri Bhakta Charan Das
- 2. Shri Ananth Kumar
- 3. Shri H.D. Devegowda
- 4. Shri Shailendra Kumar
- 5* Shri Sk. Saidul Haque
- 6* Shri D.V. Sadananda Gowda
- 7* Shri Pralhad Venkatesh Joshi
- 8. Dr. Baliram
- 9. Dr. Kakoli Ghosh Dastidar

- 10. Shri Adhi Sankar
- 11* Shri Arjun Ram Meghwal
- 12. Shri Bhartruhari Mahtab
- 13. Smt. Supriya Sule
- 14. Shri Ratan Singh
- 15. Dr. M. Thambi Durai
- 16* Shri Harsh Vardhan
- 17. Shri Nama Nageswara Rao
- 18. Shri Prabodh Panda
- 19. Dr. Raghuvansh Prasad Singh
- 20* Shri S. Semmalai
- 21. Ch. Lal Singh

The discussion was not concluded.

[@]9.26 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 18th August, 2010.)

P.D.T. ACHARY, Secretary-General.

*Written speeches were laid on the Table.

[®]From 8.25 P.M. to 9.26 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, August 18, 2010/Sravana 27, 1932 (Saka)

No. 104

11.00 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 341–360 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 3906–4133 would be printed in the official report of the day.

(Due to interruptions, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12.00 Noon)

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table :-

(1) A copy of the Inter-State Water Disputes, 1959 (Amendment) Rules, 2010 (Hindi and English versions) published in the Notification No. S.O. 1678(E) in Gazette of India dated the 15th July, 2010 under sub-section (3) of Section 13 of the Inter-State Water Disputes Act, 1956.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-

 The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 2010 published in Notification No. G.S.R. 396(E) in Gazette of India dated 11th May, 2010.

- (ii) The Indian Administrative Service (Pay) Fifth Amendment Rules, 2010 published in Notification No. G.S.R. 397(E) in Gazette of India dated 11th May, 2010.
- (iii) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2010 published in Notification No. G.S.R. 403(E) in Gazette of India dated 13th May, 2010.
- (iv) The Indian Administrative Service (Pay) Sixth Amendment Rules, 2010 published in Notification No. G.S.R. 404(E) in Gazette of India dated 13th May, 2010.
- (v) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 2010 published in Notification No. G.S.R. 406(E) in Gazette of India dated 14th May, 2010.
- (vi) The Indian Forest Service (Pay) Third Amendment Rules, 2010 published in Notification No. G.S.R. 407(E) in Gazette of India dated 14th May, 2010.
- (vii) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 2010 published in Notification No. G.S.R. 412(E) in Gazette of India dated 17th May, 2010.
- (viii) The Indian Administrative Service (Pay) Eighth Amendment Rules, 2010 published in Notification No. G.S.R. 413(E) in Gazette of India dated 17th May, 2010.
- (ix) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 2010 published in Notification No. G.S.R. 431(E) in Gazette of India dated 20th May, 2010.
- (x) The Indian Administrative Service (Pay) Ninth Amendment Rules, 2010 published in Notification No. G.S.R. 432(E) in Gazette of India dated 20th May, 2010.
- (xi) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 2010 published in Notification No. G.S.R. 433(E) in Gazette of India dated 20th May, 2010.

- (xii) The Indian Administrative Service (Pay) Tenth Amendment Rules, 2010 published in Notification No. G.S.R. 434(E) in Gazette of India dated 20th May, 2010.
- (xiii) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 2010 published in Notification No. G.S.R. 450(E) in Gazette of India dated 26th May, 2010.
- (xiv) The Indian Administrative Service (Pay) Seventh Amendment Rules, 2010 published in Notification No. G.S.R. 451(E) in Gazette of India dated 26th May, 2010.
- (xv) The Indian Police Service (Fixation of Cadre Strength) Fourteenth Amendment Regulations, 2010 published in Notification No. G.S.R. 509(E) in Gazette of India dated 16th June, 2010.
- (xvi) The Indian Police Service (Pay) Sixteenth Amendment Rules, 2010 published in Notification No. G.S.R. 510(E) in Gazette of India dated 16th June, 2010.
- (xvii) The Indian Police Service (Fixation of Cadre Strength) Fifteenth Amendment Regulations, 2010 published in Notification No. G.S.R. 511(E) in Gazette of India dated 16th June, 2010.
- (xviii) The Indian Police Service (Pay) Seventeenth Amendment Rules, 2010 published in Notification No. G.S.R. 512(E) in Gazette of India dated 16th June, 2010.
- (xix) The Indian Police Service (Fixation of Cadre Strength) Sixteenth Amendment Regulations, 2010 published in Notification No. G.S.R. 513(E) in Gazette of India dated 16th June, 2010.
- (xx) The Indian Police Service (Pay) Eighteenth Amendment Rules, 2010 published in Notification No. G.S.R. 514(E) in Gazette of India dated 16th June, 2010.

- (xxi) The Indian Police Service (Fixation of Cadre Strength) Seventeenth Amendment Regulations, 2010 published in Notification No. G.S.R. 515(E) in Gazette of India dated 16th June, 2010.
- (xxii) The Indian Police Service (Pay) Nineteenth Amendment Rules, 2010 published in Notification No. G.S.R. 516(E) in Gazette of India dated 16th June, 2010.

(3) A copy each of the following Notifications (Hindi and English versions) issued sub-section (3) of section 3 of the Environment (Protection) Act, 1986:-

- S.O. 2144(E) published in Gazette of India dated the 21st August,
 2009, constituting the Union Territory Environment Impact
 Assessment Authority, Chandigarh.
- S.O. 2363(E) published in Gazette of India dated the 15th September, 2009, making certain amendments in the Notification No. S.O. 1888(E) dated 30th July, 2008.
- (iii) S.O. 3065(E) published in Gazette of India dated the 1st December, 2009, making certain amendments in the Notification No. S.O. 948(E) dated 12th June, 2007.
- (iv) S.O. 852(E) published in Gazette of India dated the 16th April, 2010, constituting the State Environment Impact Assessment Authority, Nagaland.
- (v) S.O. 242(E) published in Gazette of India dated the 3rd February, 2010, making certain amendments in the Notification No. S.O. 1735(E) dated 11th October, 2007.
- (vi) S.O. 3066(E) published in Gazette of India dated the 1st December, 2009, making certain amendments in the Notification No. S.O. 1105(E) dated 4th July, 2007.
- (vii) S.O. 853(E) published in Gazette of India dated the 16th April, 2010, constituting the State Environment Impact Assessment Authority, Goa.

(viii) S.O. 1662(E) published in Gazette of India dated the 13th July, 2010, making certain amendments in the Notification No. S.O. 1174(E) dated 18th July, 2007.

(4) A copy of the Environment (Protection) (Fourth Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 608(E) published in Gazette of India dated the 21st July, 2010 under section 26 of the Environment (Protection) Act, 1986.

(5) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Minister during various sessions of Tenth, Eleventh, Twelfth, Thirteenth, Fourteenth and Fifteenth Lok Sabha:-

TENTH LOK SABHA

- 1. Statement No. XLXI
- 2. Statement No. XLVIII
- 3. Statement No. XXXVII
- 4. Statement No. XLI
- 5. Statement No. XXIX

Third Session, 1992 Sixth Session, 1993 Eleventh Session, 1994 Thirteenth Session, 1995 Fourteenth Session, 1995

ELEVENTH LOK SABHA

- 6. Statement No .XXXIX
- 7. Statement No. XXXIV

Fourth Session, 1997 Fifth Session, 1997

TWELFTH LOK SABHA

8. Statement No. XLV

9. Statement No. XLI

Second Session, 1998 Fourth Session, 1999

THIRTEENTH LOK SABHA

- 10. Statement No. XLIV
- 11. Statement No. XLIX
- 12. Statement No. XLII
- 13. Statement No. XXX
- 14. Statement No. XXXIV
- 15. Statement No. XXXV

Second Session, 1999 Third Session, 2000 Fourth Session, 2000 Fifth Session, 2000 Eighth Session, 2001 Ninth Session, 2002

- 16. Statement No. XXXII
- 17. Statement No. XXIX
- 18. Statement No. XXVI

Tenth Session, 2002 Eleventh Session, 2002 Fourteenth Session, 2003

FOURTEENTH LOK SABHA

- 19. Statement No. XXIII
- 20. Statement No. XXI
- 21. Statement No. XXII
- 22. Statement No. XIX
- 23. Statement No. XVIII
- 24. Statement No. XVII
- 25. Statement No. XV
- 26. Statement No. XV
- 27. Statement No. XIV
- 28. Statement No. XII
- 29. Statement No. XI
- 30. Statement No. IX
- 31. Statement No. VII
- 32. Statement No. VI

Second Session, 2004 Third Session, 2004 Fourth Session, 2005 Fifth Session, 2005 Sixth Session, 2005 Seventh Session, 2006 Eighth Session, 2006 Ninth Session, 2007 Tenth Session, 2007 Eleventh Session, 2007 Twelfth Session, 2007 Thirteenth Session, 2008 Fourteenth Session, 2008 Fifteenth Session, 2009

FIFTEENTH LOK SABHA

33.	Statement No. V	Second Session, 2009
34.	Statement No. III	Third Session, 2009
35.	Statement No. III	Fourth Session, 2010

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Classical Tamil, Chennai, for the year 2008-2009 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Classical Tamil, Chennai, for the year 2008-2009.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Union Territory Mission Authority (Dadra and Nagar Haveli Sarva

Shiksha Abihyan), Silvassa, for the year 2008-2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Union Territory Mission Authority (Dadra and Nagar Haveli Sarva Shiksha Abihyan), Silvassa, for the year 2008-2009.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2008-2009, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Allahabad, for the year 2008-2009.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology and Management, Gwalior, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology and Management, Gwalior, for the year 2008-2009, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology and Management, Gwalior, for the year 2008-2009.

- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the UEE Mission (Sarva Shiksha Abhiyan), Delhi, for the year 2005-2006, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the UEE Mission (Sarva Shiksha Abhiyan), Delhi, for the year 2005-2006.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Sarva Shiksha Abhiyan State Mission Authority, Lakshadweep, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Lakshadweep Sarva Shiksha Abhiyan State Mission Authority, Lakshadweep, for the year 2008-2009.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Annual Report (Hindi and English versions) of the Bharat Shiksha Kosh, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Annual Report (Hindi and English versions) of the Bharat Shiksha Kosh, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

- (22) A copy of the Annual Report (Hindi and English versions) of the Bharat Shiksha Kosh, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

(24) A copy of the Council (Institutes of Technology) Amendment Rules, 2009 (Hindi and English versions) published in the Notification No. S.O. 2825 in weekly Gazette of India dated the 17th October, 2009 under sub-section (3) of Section 35 of the Institutes of Technology Act, 1961.

- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Kerala Mahila Samakhya Society, Trivandrum, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kerala Mahila Samakhya Society, Trivandrum, for the year 2007-2008.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Mahila Samakhya Society, Patna, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Mahila Samakhya Society, Patna, for the year 2008-2009.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 2008-

2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, New Delhi, for the year 2008-2009.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Indian Institute of Management, Shillong, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Indian Institute of Management, Shillong, for the year 2008-2009.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Indian School of Mines, Dhanbad, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian School of Mines, Dhanbad, for the year 2008-2009, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian School of Mines, Dhanbad, for the year 2008-2009.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.

(36) A copy of the Diplomatic and Consular Officers (Fees) Amendment Rules,
2010 (Hindi and English versions) published in the Notification No. G.S.R.
398(E) in Gazette of India dated the 12th May, 2010 under sub-section (3) of
Section 8 of the Diplomatic and Consular Officers (Oaths and Fees) Act, 1948.

3. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 17th August, 2010, Rajya Sabha passed the Mines and Minerals (Development and Regulation) Amendment Bill, 2010.
- (ii) That at its sitting held on the 17th August, 2010, Rajya Sabha passed the Personal Laws (Amendment) Bill, 2010.
- (iii) That at its sitting held on the 17th August, 2010, Rajya Sabha agreed without any amendment to the Energy Conservation (Amendment)
 Bill, 2010, passed by Lok Sabha on the 4th May, 2010.

4. Bills as passed by Rajya Sabha – Laid on the Table

- (i) The Mines and Minerals (Development and Regulation) Amendment Bill, 2010
- (ii) The Personal Laws (Amendment) Bill, 2010

5. Report of Committee on Private Members' Bills and Resolutions

Shri Vijay Bahadur Singh presented the Ninth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Reports of Committee on Petitions

Shri Anant Gangaram Geete presented the following Reports (Hindi and English versions) of the Committee on Petitions:-

(1) Seventh Report on the representations requesting to consider a case under the category of `war widow' and grant of all the applicable financial benefit and non-implementation of the decision of the Appointments Committee of Cabinet (ACC). (2) Ninth Report on the representations regarding cancellation/ withdrawal of Notification dated 22nd April, 2003 issued by the Ministry of Environment and Forests, Government of India and provision of more funds in Railway Budget for development of Railway Network in District Churu, Rajasthan.

7. Reports of Committee on Subordinate Legislation

Shri P. Karunakaran presented the Tenth, Eleventh and Twelfth Action Taken Reports (Hindi and English versions) of the Committee on Subordinate Legislation.

8. Report of Standing Committee on Science & Technology, Environment & Forests

Shri Pradeep Tamta laid on the Table the Two Hundred and Twelfth Report (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests on The Civil Liability for Nuclear Damage Bill, 2010.

9. Evidence tendered before Standing Committee on Science & Technology, Environment & Forests

Shri Pradeep Tamta laid on the Table the Evidence tendered before the Standing Committee on Science & Technology, Environment & Forests on The Civil Liability for Nuclear Damage Bill, 2010.

10. Statements by Ministers

(1) The Minister of Parliamentary Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Water Resources on Demands for Grants (2009-10), pertaining to the Ministry of Water Resources.

- (2) The Minister of State (Independent Charge) of the Ministry of Science and Technology laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 208th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2010-11), pertaining to the Department of Scientific and Industrial Research, Ministry of Science and Technology.
- (3) The Minister of State in the Ministry of Planning and Minister of State in the Ministry of Parliamentary Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 120th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2007-08), pertaining to the Ministry of Culture.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- Rajkumari Ratna Singh regarding need to provide funds to solve the drinking water problems in the urban areas of Pratapgarh Parliamentary Constituency, Uttar Pradesh.
- (2) Dr. Nirmal Khatri regarding need to improve the service conditions of Madarsa teachers in Uttar Pradesh.
- (3) Shri Harsh Vardhan regarding need to rename the railway stations named after former British rulers.
- (4) Dr. Mahendrasinh P. Chauhan regarding need to construct an overbridge at Raigarh Bus Stand on NH–8 in Sabarkantha Parliamentary Constituency, Gujarat.

- (5) Shri Naranbhai Kachhadia regarding need to provide manned railway crossings in Amreli Parliamentary Constituency and undertake repair works of all the railway crossings in the region.
- (6) Shri K.D. Deshmukh regarding need to construct a broad gauge railway line between Tirodi and Katangi in Balaghat, Madhya Pradesh.
- (7) Shri Rakesh Sachan regarding need to provide sufficient funds to solve the drinking water problem in Fatehpur Parliamentary Constituency, Uttar Pradesh.
- (8) Shri Vishwa Mohan Kumar regarding need to open LPG retail outlets in Supaul Parliamentary Constituency, Bihar.
- (9) Shri R. Thamaraiselvan regarding need to undertake exploration and commercial production of Molybdenum, a chemical element in Dharmapuri Parliamentary Constituency, Tamil Nadu.
- (10) Shri M.B. Rajesh regarding need to increase the Minimum Support Price for paddy and include Kerala in the National Food Security Mission.
- (11) Shri Prasanta Kumar Majumdar regarding need for border fencing and installation of flood lights on Indo-Bangladesh border to check illegal infiltration.
- (12) Shri Om Prakash Yadav regarding need to construct a bridge over river Saryu connecting Daroli in Bihar with Sikandarpur in Uttar Pradesh from Central funds.

(Due to interruptions, Lok Sabha adjourned at 12.05 P.M. and re-assembled at 2.00 P.M.)

(Due to continued interruptions, Lok Sabha adjourned for the day.)

2.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 19th August, 2010)

P.D.T. ACHARY, Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, August 19, 2010/Sravana 28, 1932 (Saka)

No. 105

11.00 A.M.

1. Reference by Speaker

The Speaker made a reference to the death of 18 children of a primary school in a landslide triggered by a cloudburst in Bageshwar, Uttarakhand on 18 August, 2010.

11.05 A.M.

2. Submissions by Members

(i) Regarding alleged injustice and discrimination against Madhya Pradesh affecting a large number of people in the State.

Shri Narendra Singh Tomar and Smt. Sushma Swaraj made submission regarding alleged injustice and discrimination against Madhya Pradesh affecting a large number of people in the State.

Shri Pawan Kumar Bansal responded.

(ii)* Regarding rebate on Khadi.

Shri Mulayam Singh Yadav made submission regarding rebate on Khadi.

Sarvashri Shailendra Kumar, M.B. Rajesh, Ramkishun and Neeraj Shekhar associated.

Shri V. Narayanasamy responded.

11.11 A.M.

3. Starred Questions

Starred Question Nos. 361–365 were orally answered. Replies to Starred Question Nos. 366–380 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 4134–4363 were laid on the Table.

12.00 Noon

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Bar Council of India, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bar Council of India, New Delhi, for the year 2008-2009.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Minorities Development and Finance Corporation and the Ministry of Minority Affairs for the year 2010-2011.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2008-2009.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Rail Land Development Authority, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rail Land Development Authority, New Delhi, for the year 2006-2007.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Rail Land Development Authority, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rail Land Development Authority, New Delhi, for the year 2007-2008.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

6. Reports of Standing Committee on Social Justice and Empowerment

Shri Dara Singh Chauhan presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2009-2010):-

(1) Seventh Report on Action Taken by the Government on the observations/recommendations contained in the Third Report on Demands for Grants (2009-10) of the Ministry of Minority Affairs.

- (2) Eighth Report on Action Taken by the Government on the observations/recommendations contained in the Second Report on Demands for Grants (2009-10) of the Ministry of Tribal Affairs.
- (3) Ninth Report on Action Taken by the Government on the observations/recommendations contained in the First Report on Demands for Grants (2009-10) of the Ministry of Social Justice and Empowerment.

7. Report of Standing Committee on Defence

Shri Satpal Maharaj presented the Eighth Report (Hindi and English versions) of the Standing Committee on Defence (2009-10) on 'Construction of Roads in the Border Areas of the Country'.

8. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Civil Aviation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 98th Report of the Standing Committee on Transport, Tourism and Culture on action taken by the Government on the recommendations/ observations contained in the 83rd Report of the Committee on `Functioning of Commission of Railway Safety', pertaining to the Ministry of Civil Aviation.
- (2) The Minister of State (Independent Charge) of the Ministry of Corporate Affairs and Minister of State (Independent Charge) of the Ministry of Minority Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2010-11), pertaining to the Ministry of Minority Affairs.

- (3) The Minister of State in the Ministry of Chemicals and Fertilizers laid the following statements (Hindi and English versions) regarding:
 - the status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Chemicals and Fertilizers on `Production and availability of medicines to deal with Swine Flu', pertaining to the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers.
 - (ii) the status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2009-10), pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.
 - (iii) the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Chemicals and Fertilizers on Demand for Grants (2009-10), pertaining to the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers.

12.03 P.M.

9. Calling Attention

Smt. Bijoya Chakraborty called the attention of the Minister of Home Affairs to the situation arising out of economic blockade imposed by Naga Organisations on the National Highways Nos. 39 and 53 in Manipur and steps taken by the Government in this regard.

The Minister of Home Affairs made a statement in regard thereto.

The Minister of Home Affairs also replied to the clarificatory questions asked by the members.

*1.32 P.M.

10 matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Datta Meghe regarding need to take effective steps to eradicate Pneumonia in the country.
- (2) Shri Hamdullah Sayeed regarding need to trace missing ships M.V. Rezzak, M. V. Jupiter 6 and M.T. Fantasy-I with seamen from Minicoy Islands aboard.
- (3) Shri Anto Antony regarding need to curb the medical practice being done by unqualified persons posing as doctors in rural areas of the country.
- (4) Shri Jagdambika Pal regarding need to ensure payment of dues to sugarcane growers by sugarmills in Uttar Pradesh.
- (5) Shri Kodikunnil Suresh regarding need to provide financial assistance to the Government of Kerala for the modernization of Kerala State Road Transport Corporation.
- (6) Shri Jeetendra Singh Bundela regarding need to augment the rail services in Khajuraho and start the work on Panna-Khajuraho and Panna-Satna railway lines in Madhaya Pradesh.
- (7) Smt. Rama Devi regarding need to ensure uninterrupted mobile services of B.S.N.L. in Sheohar, Purvi Champaran and Sitamarhi districts of Bihar.
- (8) Shri Anant Kumar D. Hegde regarding need to provide stoppage point to various trains at Khanapur, Karnataka and extend Belgaum-Miraj-Belgaum passenger train upto Londa Junction.

^{*}From 12.53 P.M. to 1.43 P.M., Members raised matters of urgent public importance.

- (9) Shri Hukamdeo Narayan Yadav regarding need to check the import of expired and banned insecticides & weedicides in the country.
- (10) Dr. Bhola Singh regarding need to open a Kendriya Vidyalaya in Nawada, Bihar.
- (11) Dr. Ratna De (Nag) regarding need to introduce micro-credit scheme for farmers in the country.
- (12) Shri Rudra Madhab Ray regarding need to release funds under Pradhan Mantri Gram Sadak Yojana for completion of on-going road projects in Orissa.
- (13) Shri Subhash Wanakhede regarding need to construct dams for providing irrigation and drinking water facilities in Hingoli Parliamentary Constituency, Maharashtra.
- (14) Dr. P. Venugopal regarding need to allocate more funds for development of Pulicate Lake under Destination Development Scheme in Thiruvallur district of Tamil Nadu.
- (15) Shri E.T. Mohammed Basheer regarding need to collect disaggregated figure of each minority group regarding their job share.
- (16) Shri Jose K. Mani regarding need to enact a comprehensive legislation giving rights and privileges to NRIs relating to divorce, adoption and property inheritance at par with Resident Indians.

(Due to interruptions, Lok Sabha adjourned at 1.43 P.M. and re-assembled at 2.01 P.M.)

2.01 P.M.

11. Supplementary Demands for Grants (Railways) – 2010-11

Time Taken: 2 hrs. 41 mts.

Discussion on the Supplementary Demands for Grants No. 2 and 16 in respect of Budget (Railways) for 2010-11 commenced.

The following members took part in the debate:-

- 1. Shri Harin Pathak
- 2. Shri Vijay Bahuguna
- 3* Shri Rudra Madhab Ray
- 4* Adv. Ganeshrao Nagorao Dudhgaonkar
- 5* Shri A.T. Nana Patil
- 6. Shri Shailendra Kumar
- 7. Dr. Baliram
- 8. Shri Dinesh Chandra Yadav
- 9* Dr. Kirit P. Solanki
- 10. Dr. Ram Chandra Dome
- 11* Shri Naranbhai Kachhadia
- 12* Dr. Mahendrasinh P. Chauhan
- 13. Smt. J. Helen Davidson
- 14* Shri Devji Mansingram Patel
- 15* Shri C. Sivasami
- 16* Shri P. Kumar
- 17* Shri K. Sugumar
- 18. Shri Arjun Charan Sethi
- 19* Shri S.S. Ramasubbu
- 20* Shri Chandrakant Khaire
- 21* Shri Haribhau Madhav Jawale
- 22. Shri Subhash Baburao Wankhede

- 23* Shri Mohan Jena
- 24* Shri Arjun Ram Meghwal
- 25* Shri Yashbant N.S. Laguri
- 26* Shri Laxman Tudu
- 27* Shri Tufani Saroj
- 28* Shri Jagdish Thakor
- 29. Smt. Supriya Sule
- 30. Shri O.S. Manian
- 31* Dr. (Smt.) Jhansi Botcha Lakshmi
- 32* Adv. A. Sampath
- 33* Shri Madhusudan Yadav
- 34. Shri Nama Nageswara Rao
- 35* Shri Ramkishun
- 36* Shri Sukhdev Singh Libra
- 37* Shri P. Karunakaran
- 38* Shri A. Ganeshamurthi
- 39* Shri Ramashankar Rajbhar
- 40. Shri Jagadanand Singh
- 41* Dr. (Prof.) Prasanna Kumar Patasani
- 42* Shri Bhartruhari Mahtab
- 43* Shri Manikrao H. Gavit
- 44. Shri Prabodh Panda
- 45* Shri P.L. Punia
- 46* Shri Radhe Mohan Singh
- 47* Dr. Charles Dias
- 48* Dr. Tarun Mandal
- 49. Smt. Paramjit Kaur Gulshan
- 50* Shri Satpal Maharaj

- 51* Dr. Mehboob Beg
- 52* Shri K.C. Venugopal
- 53* Shri Ganesh Singh
- 54* Shri Virendra Kumar
- 55* Shri M.K. Raghavan
- 56* Shri Madhu Koda
- 57* Shri Surendra Singh Nagar
- 58* Shri Ashok Rawat
- 59* Shri Kamal Kishor Commando
- 60* Shri Ravindra Kumar Pandey
- 61* Shri Bhakta Charan Das
- 62* Dr. Shafiqur Rahman Barq
- 63* Shri Ram Singh Kaswan
- 64* Shri E.T. Mohammed Basheer
- 65* Shri S.R. Jeyadurai
- 66* Shri P.T. Thomas
- 67* Shri Premdas Katheria
- 68* Shri Ratan Singh
- 69* Shri Sk. Saidul Haque

Kumari Mamata Banerjee replied to the debate.

Supplementary Demands for Grants Nos. 2 and 16 in respect of Budget (Railways) 2010-11 for the amount shown under third column of the printed List of Supplementary Demands for Grants (Railways) for 2010-11 were voted in full.

12. Government Bill – Introduced

The Appropriation (Railways) No. 4 Bill, 2010

13. Government Bill – Passed

The Appropriation (Railways) No. 4 Bill, 2010

The motion for consideration moved by Kumari Mamata Banerjee was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Kumari Mamata Banerjee.

The motion was adopted and the Bill was passed.

4.42 P.M.

14. Discussion under Rule 193

Time Taken: 3 hrs. 44 mts.

Shri Gopinath Munde raised a discussion on situation arising out of increasing atrocities against Scheduled Castes and Scheduled Tribes in the Country.

The following members took part in the debate:-

- 1. Shri P.L. Punia
- 2. Shri Shailendra Kumar
- 3* Shri Kirit P. Solanki
- 4. Dr. Baliram
- 5* Shri R. Dhruvanarayana
- 6* Shri Laxman Tudu
- 7* Shri Hukamdeo Narayan Yadav
- 8. Shri Mukul Wasnik
- 9. Shri Mangani Lal Mandal
- 10* Dr. M. Jagannath
- 11. Shri Gobinda Chandra Naskar
- 12. Shri Baju Ban Riyan
- 13. Shri Arjun Charan Sethi
- 14* Smt. Santosh Chowdhary
- 15. Shri Prataprao Ganpatrao Jadhav
- 16. Dr. P. Venugopal
- 17. Shri Ramesh Rathod
- 18. Smt. Paramjit Kaur Gulshan
- 19. Shri P. Lingam
- 20. Dr. Raghuvansh Prasad Singh
- 21. Shri Virendra Kashyap
- 22* Dr. Ratna De Nag

The discussion was not concluded.

#9.02P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 20th August, 2010)

P.D.T. ACHARY, Secretary-General.

*Written speeches were laid on the Table.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, August 20, 2010/Sravana 29, 1932 (Saka)

No. 106

11.00 A.M.

1. Submission by Members

Regarding reported threat to Sikh Community from militants in Jammu and Kashmir.

The following members made submission regarding reported threat to Sikh Community from militants in Jammu and Kashmir:-

- 1. Dr. Rattan Singh Ajnala
- 2. Dr. Mirza Mehboob Beg

Shri Pranab Mukherjee responded.

11.15 A.M.

2. Starred Questions

Starred Question No. 381 was orally answered. Replies to Starred Question Nos. 382–400 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 4364–4593 were laid on the Table.

(Due to interruptions, Lok Sabha adjourned at 11.22 A.M. and re-assembled at 12.00 Noon)

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

 A copy each of the following Statements (Hindi and English versions) under sub-section (1) of the Fiscal Responsibility and Budget Management Act, 2003:-

- (i) Quarterly Review of the trends in receipts and expenditure in relation to the Budget at the end of the third quarter of the financial year 2009-2010.
- (ii) Quarterly Review of the trends in receipts and expenditure in relation to the Budget at the end of the financial year 2009-2010.
- (iii) Quarterly Review of the trends in receipts and expenditure in relation to the Budget at the end of the first quarter of the financial year 2010-2011.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Medical Sciences, Imphal, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Medical Sciences, Imphal, for the year 2007-2008.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Prefab Limited and the Ministry of Housing and Urban Poverty Alleviation for the year 2010-2011.

(5) A copy of the Order No. U/S 119(2)(C) (Hindi and English versions) of the Income Tax Act, 1961 dated 3rd August, 2010, issued under section 119(2)(c) of the said Act.

(6) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

- Report on the working and activities of the Allahabad Bank for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.
- (ii) Report on the working and activities of the Bank of Maharashtra for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.
- (iii) Report on the working and activities of the Central Bank of India for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.
- (iv) Report on the working and activities of the Dena Bank for the year2009-2010, alongwith Accounts and Auditor's Report thereon.
- (v) Report on the working and activities of the Indian Overseas Bank for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.
- (vi) Report on the working and activities of the Punjab National Bank for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.
- (vii) Report on the working and activities of the Union Bank of India for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.
- (viii) Report on the working and activities of the UCO Bank for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.
- (ix) Report on the working and activities of the IDBI Bank for the year2009-2010, alongwith Accounts and Auditor's Report thereon.
- (x) Report on the working and activities of the Bank of Baroda for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.
- (xi) Report on the working and activities of the Canara Bank for the year2009-2010, alongwith Accounts and Auditor's Report thereon.
- (xii) Report on the working and activities of the Corporation Bank of India for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.

- (xiii) Report on the working and activities of the Indian Bank for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.
- (xiv) Report on the working and activities of the Oriental Bank of Commerce for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.
- (xv) Report on the working and activities of the Syndicate Bank for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.
- (xvi) Report on the working and activities of the United Bank of India for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.
- (xvii) Report on the working and activities of the Vijaya Bank for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.
- (xviii) Report on the working and activities of the State Bank of India for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.
- (xix) Report on the working and activities of the State Bank of Patiala for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.
- (xx) Report on the working and activities of the State Bank of Mysore for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.
- (xxi) Report on the working and activities of the State Bank of Travancore for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.
- (xxii) Report on the working and activities of the State Bank of Bikaner and Jaipur for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.
- (xxiii) Report on the working and activities of the State Bank of Hyderabad for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.
- (xxiv) Report on the working and activities of the State Bank of Indore for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.

(7) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2010 together with Auditor's Report thereon:-

- (i) Sarguja Kshetriya Gramin Bank, Sarguja
- (ii) Uttarbanga Kshetriya Gramin Bank, Cooch Behar
- (iii) Arunachal Pradesh Rural Bank, Papum-Pare
- (iv) Madhya Bharat Gramin Bank, Sagar
- (v) Sutlej Gramin Bank, Bathinda
- (vi) Punjab Gramin Bank, Kapurthala
- (vii) Rushikulya Gramya Bank, Berhampur
- (viii) MGB Gramin Bank, Pali-Marwar
- (ix) Jhabua Dhar Kshetriya Gramin Bank, Jhabua
- (x) Vidisha Bhopal Kshetriya Gramin Bank, Vidisha
- (xi) Tripura Gramin Bank, Agartala

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) The CENVAT Credit (Amendment) Rules, 2010 published in Notification No. G.S.R. 416(E) in Gazette of India dated 18th May, 2010, together with an explanatory memorandum.
- (ii) The Central Excise (Second Amendment) Rules, 2010 published in Notification No. G.S.R. 417(E) in Gazette of India dated 18th May, 2010, together with an explanatory memorandum.
- (iii) G.S.R. 415(E) published in Gazette of India dated 18th May, 2010, together with an explanatory memorandum granting rebate of duty paid on the excisable goods, mentioned therein.
- (iv) G.S.R. 449(E) published in Gazette of India dated 26th May, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 42/2001-C.E. (N.T.) dated 26th June, 2001.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2009-2010.

(10) A copy each of the following Notifications (Hindi and English versions) under Section 48 of Foreign Exchange Management Act, 1999:-

- The Foreign Exchange Management (Guarantees) (Amendment) Regulations, 2010 published in Notification No. G.S.R. 634(E) in Gazette of India dated 27th July, 2010.
- (ii) The Foreign Exchange Management (Foreign Exchange Derivative Contracts) (Amendment) Regulations, 2010 published in Notification No. G.S.R. 635(E) in Gazette of India dated 27th July, 2010.

(11) A copy of the Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 2010 (Hindi and English versions) published in Notification No. LAD-NRO/GN/2010-11/13/13945 in Gazette of India dated 29th July, 2010, under Section 31 of Securities and Exchange Board of India Act, 1992.

(12) A copy of the Report (Hindi and English versions) on the Trend and Progress of Housing in India, 2008.

(13) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 16 of 2010-11)- Air Force and Navy, for the year ended March, 2009.
- (ii) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) Ordnance Factories (No. 15 of

2010-11)- Procurement of Stores and Machinery in Ordnance Factories, for the year ended March, 2010.

(14) A copy each of the following Notifications (Hindi and English versions) under Section 59 of Energy Conservation Act, 2001:-

- (i) The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Tubular Fluorescent Lamps) Regulations, 2009 published in Notification No. 2/11(5)/03-BEE.1 in Gazette of India dated 7th July, 2009.
- (ii) The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Room Air Conditioners) Regulations, 2009 published in Notification No. 2/11(5)/03-BEE.2 in Gazette of India dated 7th July, 2009.
- (iii) The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Distribution Transformers) Regulations, 2009 published in Notification No. 2/11(5)/03-BEE.3 in Gazette of India dated 7th July, 2009.
- (iv) The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Household Frost Free Refrigerators) Regulations, 2009 published in Notification No. 2/11(5)/03-BEE.4 in Gazette of India dated 7th July, 2009.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Energy Efficiency, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Energy Efficiency, New Delhi, for the year 2008-2009.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) A copy of the each of the following notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) The Central Electricity Regulatory Commission (Procedures for calculating the expected revenue from tariffs and charges) Regulations, 2010, published in Notification No. L-1/9/2009-CERC in Gazette of India dated 16th April, 2010 alongwith a delay statement.
- (ii) The Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) (Amendment) Regulations, 2010, published in Notification No. L-1(1)/2009-CERC in Gazette of India dated 28th April, 2010.
- (iii) The Central Electricity Regulatory Commission (Power System Development Fund) Regulations, 2010, published in Notification No.
 L-7/14/2010-CERC in Gazette of India dated 7th June, 2010.
- (iv) The Central Electricity Regulatory Commission (Grant of Regulatory Approval for Execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010, published in Notification No. L-1/41/2010-CERC in Gazette of India dated 7th June, 2010.
- (v) The Central Electricity Regulatory Commission (Payment of Fees) (Amendment)s Regulations, 2010, published in Notification No. L-7/142/157/2008-CERC in Gazette of India dated 7th June, 2010.
- (vi) The Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading Licence and other related matters) (First Amendment) Regulations, 2010, published in Notification No. L-7/143(158)/2008-CERC in Gazette of India dated 7th June, 2010.
- (vii) Notification No. L-1/18/2010-CERC in Gazette of India dated 3rd July,
 2010 containing addendum to the Central Electricity Regulatory
 Commission (Indian Electricity Grid Code) Regulations, 2010.
- (viii)Notification No. L-1(1)/2009-CERC in Gazette of India dated 3rd July, 2010 containing corrigendum to the Central Electricity Regulatory

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Commission (Unscheduled Interchange Charges and related matters) (Amendment) Regulations, 2010.

- (ix) The Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) (Amendment) Regulations, 2010, published in Notification No. L-7/165(180)/ 2008-CERC in Gazette of India dated 26th May, 2010.
- (x) The Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010, published in Notification No. L-1/18/2010-CERC in Gazette of India dated 28th April, 2010.
- (xi) The Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010, published in Notification No. L-1/44/2010-CERC in Gazette of India dated 16th June, 2010.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (1) That at its sitting held on the 13th August, 2010, Rajya Sabha concurred in the recommendation of the Lok Sabha to nominate one member from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of Committee *vice* Shri Nand Kumar Sai, retired from the Rajya Sabha and also communicated the name of Shri K.B. Shanappa, Member of Rajya Sabha, who had been elected to the said Committee.
- (2) That at its sitting held on 19th August, 2010, Rajya Sabha passed the Foreign Contribution (Regulation) Bill, 2010.
- (3) That at its sitting held on the 19th August, 2010, Rajya Sabha agreed without any amendment to the Land Ports Authority of India Bill, 2010, passed by Lok Sabha on the 6th May, 2010.

6. Bill as passed by Rajya Sabha – Laid on the Table

The Foreign Contribution (Regulation) Bill, 2010

7. Report of Committee on Absence of Members from the sittings of the House

Dr. Baliram presented the Second Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

8. Report of Standing Committee on Food, Consumer Affairs and Public Distribution

Shrimati Harsimrat Kaur Badal presented the Eighth Report (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2009-10) on the subject 'Food Subsidy and its Utilisation' of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

9. Reports of Standing Committee on Labour

Shri Hemanand Biswal presented the following Reports (Hindi and English versions) of the Standing Committee on Labour:

- (1) Thirteenth Report on Action Taken by the Government on the recommendations/observations contained in the Fortieth Report of the Standing Committee on Labour (Fourteenth Lok Sabha) on the 'Problems Being Faced by Workers Due To Sickness of HMT Units';
- (2) Fourteenth Report on Action Taken by the Government on the recommendations/observations contained in the tenth Report (Fifteenth Lok Sabha) of the Standing Committee on Labour on the

'Demands for Grants of the Ministry of Labour and Employment for the year 2010-11'.

10. Action Taken Statements of Standing Committee on Labour

Shri Hemanand Biswal laid on the Table the following statements (Hindi and English versions) of the Standing Committee on Labour:-

- (1) Statement showing further Action Taken by the Government on the recommendations/observations contained in Seventh Report (Fifteenth Lok Sabha) of the Standing Committee on Labour (2009-2010) on the recommendations contained in Thirty Fifth Report (Fourteenth Lok Sabha) on 'General conditions of weavers in the country-a case study of Sircilla concentration zone of weavers' of the Ministry of Textiles.
- (2) Statement showing further Action Taken by the Government on the recommendations/observations contained in Eighth Report (Fifteenth Lok Sabha) of the Standing Committee on Labour (2009-2010) on the recommendations contained in Thirty Ninth Report (Fourteenth Lok Sabha) on 'Employees' Provident Fund Organisation-Employees' Pension Scheme, 1995' of the Ministry of Labour & Employment.
- (3) Statement showing further Action Taken by the Government on the recommendations/observations contained in Ninth Report (Fifteenth Lok Sabha) of the Standing Committee on Labour (2009-2010) on the recommendations contained in Third Report (Fifteenth Lok Sabha) on `Demands for Grants' for the year 2009-2010 of the Ministry of Labour and Employment.
- (4) Statement showing further Action Taken by the Government on the recommendations/observations contained in Twelfth Report (Fifteenth Lok Sabha) of the Standing Committee on Labour (2009-2010) on the

recommendations contained in Fourth Report (Fifteenth Lok Sabha) on 'Demands for Grants' for the year 2009-2010 of the Ministry of Textiles.

11. Report of Standing Committee on Water Resources

Shrimati Annu Tandon presented the Fifth Report (Hindi and English versions) of the Standing Committee on Water Resources on Action Taken by the Government on the Observations/Recommendations contained in the First Report (Fifteenth Lok Sabha) on Demands for Grants (2009-10) of the Ministry of Water Resources.

12. Report of Standing Committee on Human Resource Development

Shri Ashok Tanwar laid on the Table the Two Hundred Twenty-fifth Report (Hindi and English versions) of the Standing Committee on Human Resource Development on 'The Educational Tribunals Bill, 2010'.

13. Amendments made by Rajya Sabha to the Government Bill – Agreed to

*The Trade Marks (Amendment) Bill, 2009

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri Anand Sharma:-

ENACTING FORMULA

1. That at page 1, line 1, **for** "Sixtieth", **substitute** "Sixty-first"

CLAUSE 1

2. That at page 1, line 2, <u>for</u> "2009", <u>substitute</u> "2010"

The motion for consideration was adopted.

(Due to interruptions, Lok Sabha adjourned at 12.09 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri Anand Sharma.

The motion was adopted and the amendments were agreed to.

*The Bill was passed by Lok Sabha on the 18th December, 2009 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 10th August, 2010 and returned it to Lok Sabha on the same day.

2.03 P.M. #14. Statutory Resolution – Negatived

Time Taken: 59 mts.

Further discussion on the following resolution moved by Shri Prabodh Panda on the 13th August, 2010, continued:-

"That this House disapproves of the Indian Medical Council (Amendment) Ordinance, 2010 (No. 2 of 2010) promulgated by the President on 15 May, 2010".

After discussion, as indicated in para 15 below, the Resolution was negatived.

#15. Government Bill – Passed

The Indian Medical Council (Amendment) Bill, 2010.

Discussion on the motion for consideration of the Bill moved by Shri Ghulam Nabi Azad on the 13th August, 2010, continued.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ghulam Nabi Azad. The motion was adopted and the Bill was passed.

(Due to interruptions, Lok Sabha adjourned for the day.)

2.07 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 21st August, 2010)

P.D.T. ACHARY, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Saturday, August 21, 2010/Sravana 30, 1932 (Saka)

No. 107

*11.00 A.M.

1. Submission by Member

11.06 A.M.

Regarding need to implement the directions of Supreme Court in regard to salaries and remunerations of Imams of Mosques.

Shri Lalu Prasad made submission regarding need to implement the directions of Supreme Court in regard to salaries and remunerations of Imams of Mosques.

Shri Shailendra Kumar and Shri Abdul Rahman associated.

Shri Salman Khursheed responded.

Shri Pranab Mukherjee also responded. .

11.43 A.M.

2 Papers laid on the Table

The following papers were laid on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Prasar Bharati, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Prasar Bharati, New Delhi, for the year 2008-2009.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

3. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (Railways) No. 4 Bill, 2010, passed by Lok Sabha on the 19th August, 2010.

4. Leave of Absence from the Sittings of the House

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:-

(1)	Shri Madhu Koda	19.11.2009 to 21.12.2009 22.02.2010 to 16.03.2010 and 15.04.2010 to 7.05.2010	Absence condoned
(2)	Shri Ijyaraj Singh	26.07.2010 to 21.08.2010	Leave granted

5. Financial Committees (2009-10) - A Review

Secretary-General laid on the Table Hindi and English versions of the "Financial Committees (2009-10) - A Review".

6. Reports of Standing Committee on Information Technology

Shri Inder Singh Namdhari presented the following Reports (Hindi and English Versions) of the Standing Committee on Information Technology (2009-10):-

(1) Thirteenth Report on Action Taken by the Government on the recommendations contained in Sixty-second Report (Fourteenth Lok Sabha) on 'Management of Funds by the Department of Posts through Banking and Insurance activities' relating to the Ministry of Communications and Information Technology (Department of Posts).

(2) Fourteenth Report on Action Taken by the Government on the recommendations contained in Sixty-seventh Report (Fourteenth Lok Sabha) on 'Television Audience Measurement in India' relating to the Ministry of Information and Broadcasting.

7. Reports of Standing Committee on Energy

Shri Mulayam Singh Yadav presented the following Reports (Hindi and English versions) of the Standing Committee on Energy:-

- (1) Tenth Report on "Availability of Gas and Coal for Power Sector.
- (2) Eleventh Report on "Renewable Energy for Rural Applications".

11.45 A.M.

8. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the remaining part of the Session.

9. Report of Business Advisory Committee

Shri Pawan Kumar Bansal presented the Twentieth Report of the Business Advisory Committee.

11.53 A.M.

10. Government Bills – Passed

(i) The Personal Laws (Amendment) Bill, 2010

Time Taken:50 mts

The motion for consideration of the Bill was moved by Dr. M. Veerappa Moily.

The following members took part in the debate:-

- 1. Shri Chandu Lal Sahu
- 2. Dr. (Km.) Girija Vyas
- 3. Shri Shailendra Kumar
- 4. Dr. Baliram
- 5. Shri Arjun Charan Sethi
- 6. Shri T.K.S. Elangovan
- 7. Shri S. Semmalai
- 8. Shri Sanjeev Ganesh Naik
- 9. Dr. Raghuvansh Prasad Singh
- 10. Shri Prasanta Kumar Majumdar

Dr. M. Veerappa Moily replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. M. Veerappa Moily.

The motion was adopted and the Bill was passed.

12.43 P.M.

(ii) The Mines and Minerals (Development and Regulation) Amendment Bills, 2010

Time Taken: 2 hrs. 47 mts.

The motion for consideration of the Bill was moved by Shri Sriprakash Jaiswal on behalf of Shri B.K. Handique.

The following members took part in the debate:-

- 1. Shri Hansraj G. Ahir
- 2. Shri V. Kishore Chandra S. Deo
- 3. Shri Shailendra Kumar
- 4. Dr. Baliram
- 5. Shri Sk. Saidul Haque
- 6. Shri Bhartruhari Mahtab
- 7. Shri Pralhad Venkatesh Joshi
- 8. Shri Adhir Ranjan Chowdhury
- 9. Shri Sharad Yadav
- 10. Dr. Raghuvansh Prasad Singh
- 11. Shri Govind Prasad Mishra

Shri Sriprakash Jaiswal replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sriprakash Jaiswal.

The motion was adopted and the Bill was passed.

3.31 P.M.

11. Motion

Smt. Meena Singh moved the following motion :-

"That this House do agree with the Ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th August, 2010".

The motion was adopted.

3.34 P.M.

12. Private Member's Resolution – Withdrawn

Further Discussion on the following resolution moved by Dr. Raghuvansh Prasad Singh on the 21st April, 2010, continued :-

"This House expresses its serious concern over the plight of persons living below poverty line and urges upon the Government to take the following steps in a time bound manner to eradicate poverty from the country by the year 2015:-

- (i) identify the families living below poverty line in all the States;
- (ii) provide vocational training and thereafter gainful employment to at least one member of every such family;
- (iii) provide family pension at the rate of not less than rupees three thousand per month to every such family, where gainful employment is not provided to any member of that family; and
- (iv) provide quality education upto senior secondary level to all children belonging to such families, free of cost."

The following members took part in the debate:-

- 1. Shri Adhir Ranjan Chowdhury
- 2. Shri Bhartruhari Mahtab
- 3. Shri Nishikant Dubey
- 4. Dr. Baliram
- 5. Ch. Lal Singh
- 6. Shri S. Semmalai
- 7. Shri Arjun Ram Meghwal
- 8. Shri Satpal Maharaj

- 9. Shri Sushil Kumar Singh
- 10. Shri Jagdish Thakor
- 11. Shri Ramkishun

Shri Pradeep Jain took part in the debate.

Dr. Raghuvansh Prasad Singh replied to the debate.

The Resolution was withdrawn by leave of the House.

5.56 P.M.

13. Private Member's Resolution – Under Consideration

Dr. Bhola Singh moved the following resolution :-

"This House urges upon the Government to accord special status to the State of Bihar with a view to accelerate the pace of development in the State and enable it to overcome its backwardness."

His speech was not concluded.

The discussion was not concluded.

*6.45 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 25th August 2010.)

P.D.T. ACHARY, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, August 25, 2010/Bhadra 3, 1932 (Saka)

No. 108

11.00 A.M.

1. Starred Questions

Starred Question Nos. 401–405 were orally answered. Replies to Starred Question Nos. 406–420 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4594 –4823 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Foreign Trade Policy and Handbook of Procedures Volume I (Hindi and English versions) for the period from 27th August, 2009 to 31st March, 2014 (updated as on 23rd August, 2010).

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Immunologicals and Biologicals Corporation Limited and the Department of Biotechnology, Ministry of Science and Technology for the year 2010-11.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951.

 (i) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 2010 published in Notification No.
 G.S.R. 617(E) in Gazette of India dated 23rd July, 2010. (ii) The Indian Administrative Service (Pay) Eleventh Amendment Regulations, 2010 published in Notification No. G.S.R. 618(E) in Gazette of India dated 23rd July, 2010.

(4) A copy each of the following Notifications (Hindi and English versions) issued under various Sections of the Environment (Protection) Act, 1986:-

- (i) S.O. 1111(E) published in Gazette of India dated the 14th May, 2010, constituting the Uttarakhand State Ganga River Conservation Authority comprising of Chairperson and members, mentioned therein, for effective abatement of pollution and conservation of the river Ganga.
- S.O. 1906(E) published in Gazette of India dated the 4th August,
 2010, delegating the power vested in it under Section 20 of the
 Environment (Protection) Act, 1986, subject to certain conditions.
- (iii) S.O. 1907(E) published in Gazette of India dated the 4th August, 2010, authorizing the Uttarakhand State Ganga River Conservation Authority or any other Authority or officer authorized by such Authority for the purpose of filing complaint for taking cognizance of any offence under the Environment (Protection) Act, 1986.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Centre of Excellence for Medicinal Plants & Traditional Knowledge, Foundation for Revitalisation of Local Health Traditions, Bangalore, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre of Excellence for Medicinal Plants & Traditional Knowledge, Foundation for Revitalisation of Local Health Traditions, Bangalore, for the year 2008-2009.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the

Allahabad Museum, Allahabad, for the year 2008-2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Allahabad Museum, Allahabad, for the year 2008-2009.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation & Museology, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Museum Institute of History of Art, Conservation & Museology, New Delhi, for the year 2008-2009.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2008-2009.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2008-2009 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2008-2009.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Kolkata, for the year 2008-2009.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2008-2009, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science, Bangalore, for the year 2008-2009.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year

2008-2009, together with Audit Report thereon.

- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Teacher Education, New Delhi, for the year 2008-2009.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Patna, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Patna, for the year 2008-2009.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Raipur, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Raipur, for the year 2006-2007.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Calicut, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Calicut, for the year 2008-2009.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(27) A copy of the UGC (Institutions Deemed to be Universities Regulations, 2010 (Hindi and English versions) published in the Notification No. 146 in Gazette of India dated the 26th May, 2010 under sub-section (1) of Section 26 of the University Grants Commission Act, 1956, containing Addendum/Corrigendum thereto published in Notification No. F. No. F. 6-1(11)/2006(CPP.I) dated 2nd August, 2010.

- (28) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 2008-2009, together with Audit Report thereon.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2008-2009.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 2008-2009.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the University of Allahabad, Allahabad, New Delhi, for the year 2008-2009.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Allahabad, Allahabad, New Delhi, for the year 2008-2009.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the

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Indian Institute of Advanced Study, Shimla, for the year 2008-2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the year 2008-2009.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Council of Elementary Education (Sarva Shiksha Abhiyan Programme), Jaipur, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajasthan Council of Elementary Education (Sarva Shiksha Abhiyan Programme), Jaipur, for the year 2008-2009.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Shiksha Mission (Madhya Pradesh Rajya Shiksha Kendra, Sarva Shiksha Abhiyan), Bhopal, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Shiksha Mission (Madhya Pradesh Rajya Shiksha Kendra, Sarva Shiksha Abhiyan), Bhopal, for the year 2008-2009.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Council of Elementary Education (Sarva Shiksha Abhiyan

Mission), Gandhinagar, for the year 2008-2009, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Gujarat Council of Elementary Education (Sarva Shiksha Abhiyan Mission), Gandhinagar, for the year 2008-2009.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.

(42) A copy of the Telecommunication (Broadcasting and Cable Services) Interconnection (Sixth Amendment) Regulations, 2010 (Hindi and English versions) published in the Notification No. F. No. 6-7/2010-B&CS in Gazette of India dated the 2nd August, 2010 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2008-2009.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.

(45) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 2008-2009.
- (ii) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor

General thereon.

(46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 21st August, 2010, Rajya Sabha passed the Nalanda University Bill, 2010.

5. Bills as passed by Rajya Sabha – Laid on the Table

The Nalanda University Bill, 2010

6. Report of the Committee on Papers laid on the Table

Shri Harin Pathak presented the Third Report (Action Taken) (Hindi and English versions) of the Committee on Papers Laid on the Table and Minutes relating thereto.

7. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Science and Technology laid the following statements (Hindi and English versions) regarding:
 - the status of implementation of the recommendations contained in the 205th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2010-11), pertaining to the Department of Biotechnology, Ministry of Science and Technology; and
 - the status of implementation of the recommendations contained in the 209th Report of the Standing Committee on Science and Technology, Environment and Forests, pertaining to the

Department of Science and Technology, Ministry of Science and Technology.

- (2) The Minister of State (Independent Charge) of the Ministry of Coal and Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Coal and Steel on Demands for Grants (2009-10), pertaining to the Ministry of Coal.
- (3) The Minister of State in the Ministry of Communications and Information Technology laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Information Technology on Demands for Grants (2010-11), pertaining to the Department of Posts, Ministry of Communications and Information Technology.
- (4) The Minister of State in the Ministry of Rural Development laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Rural Development on Demands for Grants for 2009-10, pertaining to the Department of Drinking Water and Sanitation, Ministry of Rural Development.

12.04 P.M.

8. Calling Attention

Shri T.R. Baalu called the attention of the Minister of External Affairs regarding rehabilitation of Sri Lankan Tamil Internally Displaced Persons (IDPs) and steps taken by the Government in regard thereto.

The Minister of External Affairs made a statement in regard thereto.

The Minister of External Affairs also replied to the clarificatory questions asked by the members.

9. Motion

Shri Pawan Kumar Bansal moved the following motion :-

"That this House do agree with the Twentieth Report of the Business Advisory Committee presented to the House on 21 August, 2010."

The motion was adopted.

[#]12.53 P.M.

10. Government Bill – Introduced

- (i) The Arms (Amendment) Bill, 2010
- (ii) The Constitution (One Hundred and Fourteenth Amendment) Bill, 2010 (Amendment of Articles 217 and 224)
- *(iii) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 2010.

1.02 P.M.

11. Submission by Member

Regarding reported death of 4 children during vaccination programme of Measles, BCG and Hepatitis in Mohanlalganj, Uttar Pradesh

Smt. Sushila Saroj made submission regarding reported death of 4 children during vaccination programme of Measles, BCG and Hepatitis in Mohanlalganj, Uttar Pradesh.

Shri Shailendra Kumar associated.

Shri V. Narayanasamy responded.

(Lok Sabha adjourned at 1.18 P.M. and re-assembled at 2.15 P.M.)

2.15 P.M.

12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Satpal Maharaj regarding need to resume the construction of Pala Maneri and Vishnugad Pipalkoti hydro-electric projects and to continue the construction of Lohari Nagpala power project in Uttarakhand.
- (2) Dr. M. Jagannath regarding need to introduce passenger trains on Secunderabad-Bangalore, Hyderabad/Secunderabad-Goa and Hyderabad/ Secunderabad-Mahaboob Nagar routes in Andhra Pradesh.
- (3) Shri Jai Prakash Agarwal regarding need to construct barrages over river Yamuna to meet the shortage of drinking water in Delhi.
- (4) Ch. Lal Singh regarding need to start construction of proposed Thermal Power Project in Kathua district, Jammu & Kashmir.
- (5) Dr. Charan Das Mahant regarding need to ensure effective implementation of various schemes meant for upliftment of Pahari Korba people in Chhattisgarh.
- (6) Dr. Sanjay Singh regarding need to take steps to check recurring floods in Gomti river in Sultanpur Parliamentary Constituency, Uttar Pradesh.
- (7) Shri P.T. Thomas regarding need to constitute a separate NCC battalion for Idukki district, Kerala.
- (8) Shri Dilip Singh Judev regarding need to provide compensation to villagers whose property and crops have been damaged by wild elephants in Jashpur, Raigarh and Surguja districts of Chhattisgarh.
- (9) Shri Sudarshan Bhagat regarding need to take adequate steps for proper maintenance, care and beautification of Tanginath Shiva Temple in Gumla district of Jharkhand.

- (10) Dr. Bhola Singh regarding need to accord priority in providing Naptha produced from Barauni Oil Refinery, Bihar to small and medium scale industries in the State.
- (11) Prof. (Dr.) Ranjan Prasad Yadav regarding need to provide a permanent gate at railway crossing near Potahi railway station in Pataliputra Parliamentary Constituency, Bihar.
- (12) Shri Mahendra Kumar Roy regarding need to provide stoppage of trains in Jalpaiguri Parliamentary Constituency, West Bengal to prevent the incidents of elephants and rhinoceros being killed by running trains.
- (13) Shri Modugula Venugopala Reddy regarding need to repair the damaged canals and spillways of Nagarjunasagar Dam in Andhra Pradesh.

2.17 P.M.

13. Government Bill – Passed Time Taken: 4 hrs. 42 mts. *The Civil Liability for Nuclear Damage Bill*, *2010*

The motion for consideration of the Bill was moved by Shri Prithviraj

Chavan.

The following members took part in the debate:-

- 1. Sri Jaswant Singh
- 2. Shri Manish Tewari
- 3. Shri Shailendra Kumar
- 4. Shri Dhananjay Singh
- 5. Shri Sharad Yadav
- 6. Shri Sudip Bandyopadhyay
- 7. Shri T.K.S. Elangovan
- 8. Shri Basudeb Acharia
- 9. Shri Bhartruhari Mahtab

- 10. Shri Adhalrao Shivaji Patil
- 11. Smt. Supriya Sule
- 12. Dr. M. Thambi Durai
- 13. Shri Nama Nageswara Rao
- 14. Shri Gurudas Dasgupta
- 15. Dr. Manmohan Singh
- 16. Smt. Harsimrat Kaur Badal
- 17. Dr. Raghuvansh Prasad Singh
- 18. Shri Narahari Mahato
- 19. Shri Prasanta Kumar Majumdar
- 20. Shri Prem Das Rai
- 21. Dr. Tarun Mandal

Shri Prithviraj Chavan replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Amendment No. 19 moved by Shri Basudeb Acharaia to Clause 2 was negatived.

Clause 2 was adopted, as amended.

Clause 3 was adopted.

Clause 4 was adopted, as amended.

Clause 5 was adopted.

On Amendment No. 20 moved by Shri Basudeb Acharia to Clause 6, the House divided and the result of Division was Ayes 26; Noes 265; Abstention 02. Accordingly, the Amendment was negatived.

Clause 6 was adopted, as amended.

Clause 7 was adopted, as amended.

Clause 8 was adopted, as amended.

Clause 9 was adopted.

Clause 10 was adopted, as amended.

Clauses 11 to 16 were adopted.

Amendment No. 24 moved by Shri Jaswant Singh to Clause 17 was negatived.

Clause 17 was adopted, as amended.

Clause 18 was adopted, as amended.

Clause 19 was adopted, as amended.

Clause 20 was adopted, as amended.

Clauses 21 to 34 were adopted.

Clause 35 was adopted, as amended.

Clauses 36 to 45 were adopted.

Amendment No. 23 moved by Shri Basudeb Acharia to Clause 46 was negatived.

Clause 46 was adopted.

Clauses 47 to 49 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted.

The Long Title was also adopted, as amended.

The motion that the Bill, as amended, be passed was moved by Shri Prithviraj Chavan.

The motion was adopted and the Bill as amended, was passed.

6.59 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 26th August, 2010.)

P.D.T. ACHARY, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, August 26, 2010/Bhadra 4, 1932 (Saka)

No. 109

11.00 A.M.

1. Reference by Speaker

The Speaker made a reference on the birth centenary of Mother Teresa.

11.01 A.M.

2. Starred Questions

Starred Question Nos. 421–425 were orally answered. Replies to Starred Question Nos. 426–440 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 4824 –5053 were laid on the Table.

12.01 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Food Technology Entrepreneurship and Management, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Food

Technology Entrepreneurship and Management, New Delhi, for the year 2008-2009.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Crop Processing Technology, Thanjavur, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Crop Processing Technology, Thanjavur, for the year 2008-2009.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Merchant Shipping (Prevention of Pollution by Oil from Ships) Rules, 2010 (Hindi and English versions) published in the Notification No.
G.S.R. 329(E) in Gazette of India dated the 16th April, 2010, under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy of the Aircraft (2nd Amendment) Rules, 2010 (Hindi and English versions) published in the Notification No. G.S.R. 643(E) in Gazette of India dated the 29th July, 2010, under Section 14A of the Aircraft Act, 1934, together with an explanatory memorandum.

(8) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bengal Chemicals and Pharmaceuticals Limited for the year 2008-2009 within the stipulated period of nine months after the close of the accounting year.

- (9) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the year ending 31st March, 2009.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy of each of the following Notifications (Hindi and English versions) under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-

- (i) The Petroleum and Natural Gas Regulatory Board (Exclusivity for City or Local Natural Gas Distribution Network) Amendment Regulations, 2010 published in the Notification No. G.S.R. 604(E) in Gazette of India dated the 19th July, 2010.
- (ii) The Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Amendment Regulations, 2010 published in the Notification No. G.S.R. 605(E) in Gazette of India dated the 19th July, 2010.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 25th August, 2010, Rajya Sabha agreed without any amendment to the Jharkhand Panchayat Raj (Amendment)
 Bill, 2010, passed by Lok Sabha on the 17th August, 2010.
- (ii) That at its sitting held on the 25th August, 2010, Rajya Sabha passed the Indian Medicine Central Council (Amendment) Bill, 2010.

6. Bill as passed by Rajya Sabha – Laid on the Table The Indian Medicine Central Council (Amendment) Bill, 2010

7. Report of Committee on Empowerment of Women

Smt. Chandresh Kumari presented the Fourth Report (Hindi and English versions) of the Committee on Empowerment of Women (2009-10) on the Subject 'Working Conditions of ASHAs'.

8. Reports of Standing Committee on Petroleum and Natural Gas

Shri Aruna Kumar Vundavalli presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas (2009-10):-

- (1) Fourth Report on Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Amendment Bill, 2010.
- (2) Fifth Report on Action Taken by the Government on the recommendations contained in First Report on 'Demands for Grants (2009-10)' of the Ministry of Petroleum and Natural Gas.

9. Standing Committee on Chemicals and Fertilizers

Adv. Ganeshrao Nagorao Dudhgaonkar presented the Twelfth Report (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers on Action Taken by the Government on the recommendations contained in the First Report of the Committee (2009-10) on 'Demands for Grants (2009-10)' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

10. Statements of Standing Committee on Coal and Steel

Shri Kalyan Banerjee laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Coal & Steel:-

- (1) Statement showing Action Taken by the Government on the recommendations contained in Chapters I and V of the 21st Action Taken Report (14th Lok Sabha) on "Demands for Grants (2006-07)" of the Ministry of Mines.
- (2) Statement showing Action Taken by the Government on the recommendations contained in Chapters I and V of the 22nd Action Taken Report (14th Lok Sabha) on "Demands for Grants (2006-07)" of the Ministry of Steel.
- (3) Statement showing Action Taken by the Government on the recommendations contained in Chapters I and V of the 27th Action Taken Report (14th Lok Sabha) on the subject "Prevention of Illegal Mining" of the Ministry of Mines.
- (4) Statement showing Action Taken by the Government on the recommendations contained in Chapters I and V of the 28th Action Taken Report (14th Lok Sabha) on "Demands for Grants (2007-08)" of the Ministry of Coal.
- (5) Statement showing Action Taken by the Government on the recommendations contained in Chapters I and V of the 29th Action Taken Report (14th Lok Sabha) on "Demands for Grants (2007-08)" of the Ministry of Mines.
- (6) Statement showing Action Taken by the Government on the recommendations contained in Chapters I and V of the 30th Action Taken Report (14th Lok Sabha) on "Demands for Grants (2007-08)" of the Ministry of Steel.
- (7) Statement showing Action Taken by the Government on the recommendations contained in Chapters I and V of the 34th Action

Taken Report (14th Lok Sabha) on the subject "Review of Performance of Rashtriya Ispat Nigam Ltd. (RINL)" of the Ministry of Steel.

- (8) Statement showing Action Taken by the Government on the recommendations contained in Chapters I and V of the 36th Action Taken Report (14th Lok Sabha) on "Demands for Grants (2008-09)" of the Ministry of Coal.
- (9) Statement showing Action Taken by the Government on the recommendations contained in Chapters I and V of the 37th Action Taken Report (14th Lok Sabha) on "Demands for Grants (2008-09)" of the Ministry of Mines.
- (10) Statement showing Action Taken by the Government on the recommendations contained in Chapters I and V of the 38th Action Taken Report (14th Lok Sabha) on "Demands for Grants (2008-09)" of the Ministry of Steel.

11. Report of Business Advisory Committee

Shri Shailendra Kumar presented the Twenty-first Report of the Business Advisory Committee.

12. Statements by Ministers

- (1) The Minister of State in the Ministry of Railways laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Railways on Demands for Grants (2010-11), pertaining to the Ministry of Railways.
- (2) The Minister of State in the Ministry of Petroleum and Natural Gas laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 17th Report of

the Standing Committee on Petroleum and Natural Gas on `Strategy for Development of Alternative Sources of Oil and Gas', pertaining to the Ministry of Petroleum and Natural Gas.

*13. Motion

Shri Pawan Kumar Bansal moved the following motion:-

"That this House do agree with the Twenty-first Report of the Business Advisory Committee presented to the House today (26.08.2010). The motion was adopted.

14. Government Bill – Introduced

The Public Interest Disclosure and Protection to Persons Making the Disclosures Bill, 2010

12.10 P.M.

15. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri N.S.V. Chitthan regarding need to upgrade Royapuram Railway Station in Chennai, Tamil Nadu as a Model Railway Station.
- (2) Rajkumari Ratna Singh regarding need to improve basic amenities in Duronto trains on New Delhi – Lucknow and Allahabad – New Delhi routes.
- (3) Shri Manicka Tagore regarding need to provide adequate compensation to police and revenue department officials who died in an incident of sudden fire in a fireworks factory in Sivakasi Taluk in Tamil Nadu.
- (4) Shri Marotrao Kowase regarding need to develop Markhanda Devasthan, a religious place in Gadchiroli-Chimur Parliamentary Constituency, Maharashtra as a tourist site of national importance.

- (5) Dr. P.L. Punia regarding need to set up a Trauma Centre at Barabanki, Uttar Pradesh with a view to provide immediate treatment to the people injured in road accidents on National Highway.
- (6) Shri R. Dhruvanarayana regarding need to provide adequate infrastructural facilities at Model Schools set up under Rashtriya Madhyamik Shiksha Abhiyan in Karnataka.
- (7) Shri Arjun Ram Meghwal regarding need to accord approval for construction of Mega Highway Project from Hanumangarh to Phalodi via Anupgarh-Khajuwala-Gaudu in Rajasthan.
- (8) Shri Shripad Yesso Naik regarding need to provide railway service between Solapur junction and Tuljapur, Maharashtra.
- (9) Shri Devji M. Patel regarding need to implement the recommendations of Renke Commission report on Denotified, Nomadic and Semi Nomadic Tribes.
- (10) Shri Rakesh Sachan regarding need to ensure payment of dues to sugarcane growers by sugar mill in Hardoi, Uttar Pradesh and start operation of sugar mill at Ghatampur in Kanpur, Uttar Pradesh.
- (11) Shri Ramashankar Rajbhar regarding need to release sufficient quantity of Vaccines to check the spread of Japanese Encephalitis in Eastern Uttar Pradesh.
- (12) Shri Bhartruhari Mahtab regarding need to fix royalty on Coal at 20% sale price on ad-valorem basis.
- (13) Shri Chandrakant Khaire regarding need to set up a Deer sanctuary in Aurangabad, Maharashtra.
- (14) Shri S. Semmalai regarding need to provide funds under Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) for construction of a road bridge across Sarabanga canal in Edapadi Municipal town in district Salem, Tamil Nadu.

(15) Shri Prabodh Panda regarding need to review the new Railway Catering Policy 2010 with a view to protect the interests of small stall holders and vendors.

12.12 P.M.

16. Discussions under Rule 193

Time Taken: 3 hrs. 48 mts.

Shri Gurudas Dasgupta raised a discussion on the statement made by the Minister of Home Affairs in the House on 4 August, 2010 regarding the situation in Jammu and Kashmir.

The following members took part in the debate:-

- 1. Dr. Murli Manohar Joshi
- 2. Dr. (Km.) Girija Vyas
- 3. Shri Shailendra Kumar
- 4. Shri Sharad Yadav
- 5. Shri Dara Singh Chauhan
- 6. Dr. Mirza Mehboob Beg
- 7. Shri P. Karunakaran
- 8. Shri Tathagata Satpathy
- 9. Shri Chandrakant Khaire
- 10. Shri Asaduddin Owaisi
- 11. Shri C. Rajendran
- 12. Dr. Rattan Singh Ajnala
- 13. Dr. Farooq Abdullah

The discussion was not concluded.

4.01 P.M.

17. Government Bills – Passed

(i) The Nalanda University Bill, 2010, as passed by Rajya Sabha

Time Taken: 2 hrs. 24 mts.

The motion for consideration of the Bill was moved by Smt. Preneet Kaur

on behalf of Shri S.M. Krishna.

The following members took part in the debate:-

- 1. Shri Syed Shahnawaz Hussain
- 2. Dr. Girija Vyas
- 3. Shri Shailendra Kumar
- 4. Dr. Baliram
- 5. Shri Kaushalendra Kumar
- 6. Shri Sk. Saidul Haque
- 7. Shri Tathagata Satpathy
- 8. Shri S. Semmalai
- 9. Shri Jagada Nand Singh
- 10. Shri Narahari Mahato
- 11. Dr. Bhola Singh
- 12. Shri Mohd. Maulana Asrarul Haque
- 13. Dr. Raghuvansh Prasad Singh
- 14. Shri Prasanta Kumar Majumdar
- 15. Dr. Tarun Mandal
- 16. Shri Prem Das Rai
- 17. Shri Om Prakash Yadav
- 18. Shri S.K. Bwiswmuthiary

Smt. Preneet Kaur replied to the debate.

The motion for consideration moved by Smt. Preneet Kaur was adopted

and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 44 were adopted.

Clause 1 was adopted.

The Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Preneet Kaur.

The motion was adopted and the Bill was passed.

6.26 P.M.

(ii) The Educational Tribunals Bill, 2010

Time Taken: 2 hrs. 36 mts.

The motion for consideration of the Bill was moved by Shri Kapil Sibal.

The following members took part in the debate:-

- 1. Dr. Murli Manohar Joshi
- 2. Shri Sandeep Dikshit
- 3. Shri Shailendra Kumar
- 4. Shri Vijay Bahadur Singh
- 5. Shri Mangani Lal Mandal
- 6. Smt. J. Helen Davidson
- 7. Shri P.K. Biju
- 8. Shri Mohan Jena
- 9. Dr. Sanjeev Ganesh Naik
- 10. Shri K. Sugumar
- 11. Shri Bibhu Prasad Tarai
- 12. Dr. Raghuvansh Prasad Singh
- 13. Dr. Kavuru Sambasiva Rao
- 14. Shri Prasanta Kumar Majumdar
- 15. Dr. Tarun Mandal

Shri Kapil Sibal replied to the debate.

The motion for consideration moved by Shri Kapil Sibal was adopted and

clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 55 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kapil Sibal.

The motion was adopted and the Bill was passed.

*9.43 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 27th August, 2010.)

P.D.T. ACHARY, Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, August 27, 2010/Bhadra 5, 1932 (Saka)

No. 110

11.00 A.M.

1. Starred Questions

Starred Question Nos. 441–443 were orally answered. Replies to Starred Question Nos. 444–460 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5054–5283 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2008-2009.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy of the Annual Report (Hindi and English versions) of the Credit Guarantee Fund Trust for Micro & Small Enterprises, Mumbai, for the year 2009-2010, alongwith Audited Accounts.
- (4) Statement regarding Review (Hindi and English versions) by the Government of the working of the Credit Guarantee Fund Trust for Micro & Small Enterprises, Mumbai, for the year 2009-2010.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Protection of Child Rights, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Action Taken Report (Hindi and English versions) on the recommendations contained in the Annual Report of the National Commission for Protection of Child Rights, New Delhi, for the year 2008-2009.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Women, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Women, New Delhi, for the year 2007-2008.
 - (iii) A copy of the Action Taken Report (Hindi and English versions) on the recommendations contained in the Annual Report of the National Commission for Women, New Delhi, for the year 2007-2008.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above

(9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2007-2008.
- (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy of the Daman & Diu Private Security Agencies Rules, 2009 (Hindi and English versions) published in Notification No. 1/DC/Home/7/ DDPSAR/2009-2010/42 in Official Gazette of U.T. Administration of Daman and Diu dated 21st August, 2009, under sub-section (4) of Section 25 of Private Security Agencies (Regulation) Act, 2005.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) A copy of the State Emblem of India (Regulation of Use) Amendment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R.
629(E) in Gazette of India dated 23rd July, 2010, under sub-section (3) of Section 11 of State Emblem of India (Prohibition of Improper Use) Act, 2005.
(14) A copy each of the following Notifications (Hindi and English versions) issued under Section 18G of the Industries (Development and Regulation) Act,

 (i) The Newsprint Control (Amendment) Order, 2010 published in Notification No. S.O. 1862(E) in Gazette of India dated 30th July, 2010.

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 (ii) The Newsprint Control (Amendment) Order, 2010 published in Notification No. S.O. 1863(E) in Gazette of India dated 30th July, 2010.

- (iii) The Newsprint Control (Amendment) Order, 2010 published in Notification No. S.O. 1864(E) in Gazette of India dated 30th July, 2010.
- (iv) The Newsprint Control (Amendment) Order, 2010 published in Notification No. S.O. 1865(E) in Gazette of India dated 30th July, 2010.

(15) A copy of the Central Industrial Security Force Security Wing (Subordinate Ranks) Recruitment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 459(E) in Gazette of India dated 1st June, 2010, under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968.

(16) A copy of the National Jute Board Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 657(E) in Gazette of India dated the 4th August, 2010, under Section 23 of the National Jute Board Act, 2008.

(17) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

- (i) Report on the working and activities of the Andhra Bank for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.
- (ii) Report on the working and activities of the Bank of India for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.
- (iii) Report on the working and activities of the Punjab and Sind Bank for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.

(18) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (3) of Section 21 of the Coinage Act, 1906:-

 The Coinage of the One Hundred Rupees and Five Rupees coined to Commemorate the occasion of "150 Years of Kuka Movement" Rules, 2010 published in Notification No. G.S.R. 667(E) in Gazette of India dated 11th August, 2010.

- (ii) The Coinage of the One Hundred Rupees and Five Rupees coined to Commemorate the occasion of "BIRTH CENTENARY of Mother Teresa" Rules, 2010 published in Notification No. G.S.R. 668(E) in Gazette of India dated 11th August, 2010.
- (iii) The Coinage of the One Hundred Rupees and Five Rupees coined to Commemorate the occasion of "C. SUBRAMANIAM BIRTH CENTENARY" Rules, 2010 published in Notification No. G.S.R. 669(E) in Gazette of India dated 11th August, 2010.

(19) A copy of the CENVAT Credit (Fourth Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 575(E) in Gazette of India dated the 1st July, 2010, under sub-section (2) of section 38 of the Central Excise Act, 1944, together with an explanatory memorandum.

(20) A copy of the Debts Recovery Tribunal (Procedure for Investigation of Misbehaviour or Incapacity of Presiding Officer) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 595(E) in Gazette of India dated the 12th July, 2010, under Section 36 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993.

- (21) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2007-2008, together with Audit Report thereon.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2008-2009, together with Audit Report thereon.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(25) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 2004-2005.
 - (ii) Annual Report of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Maharashtra Agro-Industries Development Corporation Limited, Mumbai, for the year 2008-2009.
 - (ii) Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Mumbai, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (26) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(27) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (4) of Section 45 of the Food Corporations Act, 1964:-

- (i) The Food Corporation of India (Staff) (2nd Amendment) Regulations, 2010 published in Notification No. EP.1(2)/2010 in Gazette of India dated 16th July, 2010.
- (ii) The Food Corporation of India (Staff) (3rd Amendment) Regulations, 2010 published in Notification No. EP.1(1)/2010 in Gazette of India dated 20th July, 2010.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Advancement of Villagers and Empowerment

Rehabilitation of All, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Society for Advancement of Villagers and Empowerment Rehabilitation of All, New Delhi, for the year 2007-2008.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

(30) A copy of the Indian Post Office (Third Amendment) Rules, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 789(E) in Gazette of India dated the 29th October, 2009 under sub-section (4) of Section 74 of the Indian Post Office Act, 1898.

(31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.

(32) A copy of the Other Beneficiaries and Members of their Families Medical Facilities Scheme, 2010 (Hindi and English versions) published in Notification No. G.S.R. 654(E) in Gazette of India dated 4th August, 2010, issued under Section 73B of the Employees' State Insurance Act, 1948.

(33) A copy of the Employees' State Insurance (Central) (2nd Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 115 in Gazette of India dated 17th July, 2010, under sub-section (4) of Section 95 of the Employees' State Insurance Act, 1948.

(34) A copy of the each of the following notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

(i) The Central Electricity Authority (Installation and Operation of Meters) Regulations, 2010, published in Notification No. 502/6/2009/DP&D/D-I in weekly Gazette of India dated 2nd July, 2010.

(ii) The Central Electricity Authority (Grid Standards) Regulations, 2010, published in Notification No. 12/X/STD(GRID)/GM/CEA in weekly Gazette of India dated 2nd July, 2010.

- (35) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examinations, New Delhi, for the year 2008-2009.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) A copy of the Annual Report (Hindi and English versions) of the Jansankhya Sthirata Kosh, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 2008-2009.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

(41) A copy of the Drugs and Cosmetics (5th Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 602(E) in Gazette of India dated 19th July, 2010, under Section 38 of Drugs and Cosmetics Act, 1940.

(42) A copy of the Notification No. S.O. 1855(E) (Hindi and English versions) published in Gazette of India dated 29th July, 2010, appointing the 29th day of July, 2010, as the day on which provisions of different sections, mentioned therein, of the Food Safety and Standards Act, 2006 shall come into force, issued under sub-section (1) of Section 1 of the said Act.

(43) A copy of the Prevention of Food Adulteration (3rd Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 488(E) in Gazette of India dated 9th June, 2010, under Section 23 of Prevention of Food Adulteration Act, 1954.

- (44) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, Noida, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, Noida, for the year 2008-2009.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.

(46) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2007-2008.
- (ii) Annual Report of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Swami Vivekanand National Institute of Rehabilitation Training and

Research, Cuttack, for the year 2008-2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2008-2009.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Mentally Handicapped, Secunderabad, for the year 2008-2009.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai, for the year 2008-2009.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Orthopaedically Handicapped, Kolkata, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Institute for the Orthopaedically Handicapped, Kolkata, for the year 2008-2009.

- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dehradun, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Visually Handicapped, Dehradun, for the year 2008-2009.
- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the Pandit Deendayal Upadhyaya Institute for the Physically Handicapped, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pandit Deendayal Upadhyaya Institute for the Physically Handicapped, New Delhi, for the year 2008-2009.
- (59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.

(60) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Handicapped Finance & Development Corporation and the Ministry of Social Justice and Empowerment for the year 2010-2011.

(61) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Empowerment of Persons with Multiple Disabilities, Chennai, for the year 2008-2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Empowerment of Persons with Multiple Disabilities, Chennai, for the year 2008-2009.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Kolkata, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Homoeopathy, Kolkata, for the year 2008-2009.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.

(65) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2008-2009.
- (ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.

(67) A copy each of the following Notifications (Hindi and English versions) issued under section 11 of the National Highways Act, 1988:-

(i) S.O. 1313(E) published in Gazette of India dated the 3rd June,
 2010, entrusting the National Highway No. 8B (Porbandar to Rajkot

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to Bamanbore Section) to the National Highways Authority of India in the State of Gujarat.

- S.O. 1620(E) published in Gazette of India dated the 8th July, 2010, entrusting the National Highway No. 7 (Hyderabad to Karnataka/Andhra Pradesh Border Section) to the National Highways Authority of India in the State of Andhra Pradesh.
- (iii) S.O. 1298(E) published in Gazette of India dated the 1st June, 2010, entrusting the National Highway No. 7 (Hyderabad to Karnataka/Andhra Pradesh Border Section) to the National Highways Authority of India in the State of Andhra Pradesh.
- (iv) S.O. 1340(E) published in Gazette of India dated the 8th June, 2010, entrusting the National Highway No. 7 (Hyderabad to Karnataka/Andhra Pradesh Border Section) to the National Highways Authority of India in the State of Andhra Pradesh.
- (v) S.O. 1244(E) published in Gazette of India dated the 28th May, 2010, entrusting the National Highway No. 1 (Amritsar-Wagah Border Section) to the National Highways Authority of India in the State of Punjab.
- (vi) S.O. 881(E) published in Gazette of India dated the 19th April, 2010, entrusting the National Highway No. 8 to the National Highways Authority of India in the State of Gujarat.
- (vii) S.O. 1339(E) published in Gazette of India dated the 8th June, 2010, entrusting the National Highway Nos. 25 (Madhya Pradesh/Uttar Pradesh Border to Shivpuri-Bhognipur Section) and 2 (Haryana/Uttar Pradesh Border to Kanpur Section) to the National Highways Authority of India in the State of Uttar Pradesh.

(68) A copy of the Notification No. S.O. 1905(E) (Hindi and English versions) published in Gazette of India dated the 4th August, 2010, authorising the Land Acquisition Officer, Jharsuguda, as the competent authority to acquire land on

the National Highway No. 200 in the State of Orissa under section 10 of the National Highways Act, 1956.

(69) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the National Projects Construction Corporation Limited, New Delhi, for the year 2008-2009.
- (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.

(71) A copy of the Notification No.84/2010-Customs (Hindi and English versions) published in Gazette of India dated the 27th August, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 13/2010-Customs dated 19th February, 2010, under Section 159 of the Customs Act 1962.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on 26th August, 2010, Rajya Sabha agreed without any amendment to the Indian Medical Council (Amendment) Bill, 2010, passed by Lok Sabha on the 20th August, 2010.

5. Minutes of the sittings of Committee on Private Members' Bills and Resolutions

Shri Inder Singh Namdhari laid on the Table the Minutes (Hindi and English versions) of the Fifth to Ninth sittings of the Committee on Private Members' Bills and Resolutions held during the Fourth and Fifth sessions.

6. Minutes of Committee on Absence of Members from the Sittings of the House

Dr. Baliram laid on the Table the Minutes (Hindi and English versions) of the second sitting of the Committee on Absence of Members from the sittings of the House held on 19th August, 2010.

7. Reports of Committee on Government Assurances

Shri Bishnu Pada Ray presented the following Reports (Hindi and English versions):-

- (1) Eighth Report on pending assurances pertaining to Ministry of Finance (Department of Revenue).
- (2) Ninth and Tenth Reports on requests for dropping of assurances.
- (3) Eleventh Report on pending assurances pertaining to Ministry of Rural Development (Department of Rural Development).

8. Report of Committee on Empowerment of Women

Smt. Annu Tandon presented the Fifth Report (Hindi and English versions) of the Committee on Empowerment of Women (2009-10) on the Subject 'Women Victims of HIV/AIDS'.

9. Statements of Standing Committee on External Affairs

Shri Ananth Kumar laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on External Affairs:-

(1) Statement showing action taken by the Government on the recommendations contained in Chapter-I and Chapter-V of the 5th Report (15th Lok Sabha) on action taken on the recommendations contained in the 1st Report (15th Lok Sabha) on Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2009-2010. (2) Statement showing action taken by the Government on the recommendations contained in Chapter-I and Chapter-V of the 6th Report (15th Lok Sabha) on action taken on the recommendations contained in the 2nd Report (15th Lok Sabha) on Demands for Grants of the Ministry of External Affairs for the year 2009-2010.

10. Reports of Standing Committee on Railways

Shri T.R. Baalu presented the following Reports (Hindi and English versions) of the Standing Committee on Railways:

- (1) Eighth Report on 'Protection and Security of Railway Property and Passengers'.
- (2) Ninth Report on Action Taken by the Government on the recommendations/ observations of the Committee contained in their Seventh Report (15th Lok Sabha) on 'Demands for Grants – 2010-11 of the Ministry of Railways'.

12.08 P.M.

11. Statements by Ministers

- (1) The Minister of Finance made a statement on general discussion relating to Jharkhand Budget, 2009-10.
- (2) The Minister of State in the Ministry of Urban Development on behalf of the Minister of Urban Development laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 35th Report of the Standing Committee on Urban Development on the "National Capital Region Planning Board", pertaining to the Ministry of Urban Development.
- (3) The Minister of State (Independent Charge) of the Ministry of Environment and Forests laid a statement (Hindi and English versions)
 (i) correcting the reply given on 28.07.2010 to Starred Question No.

49 by Sarvashri Anand Prakash Paranjpe and Varun Gandhi, MPs regarding "Relocation of Villagers" and (ii) giving reasons for delay in correcting the reply.

- (4) The Minister of State in the Ministry of Power laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Energy on Demands for Grants (2009-10), pertaining to the Ministry of Power.
- (5) The Minister of State in the Ministry of Tourism laid a statement regarding the status of implementation of the recommendations contained in the 149th Report of the Standing Committee on Transport, Tourism and Culture on the "Development of Tourism Infrastructure and other Amenities for Tourists during the Commonwealth Games – 2010", pertaining to the Ministry of Tourism.

[@]12.12 P.M.

12. Submissions by members

12.20 p.m.

(i) Regarding alleged threat to the life of Member of Parliament by Maoists in Aurangabad, Bihar.

Shri Sharad Yadav and Shri Sushil Kumar Singh made submissions regarding alleged threat to the life of a Member of Parliament by Maoists in Aurangabad, Bihar.

Dr. Murli Manohar Joshi, Shri Arjun Ram Meghwal, Dr. Rajan Sushant, Shri Devji M. Patel and Smt. Poonam Beljibhai Jat associated.

Shri Ajay Maken responded.

The Speaker also expressed her concern about the security of the Members and observed that Members, particularly those facing grave threat, should be provided with adequate security. The Speaker directed that immediate necessary action may be taken in this regard.

12.45 P.M.

(ii) Regarding need to review the procedure seeking details for issuance of Passes to the Members of Parliament for Commonwealth Games.

Shri Dara Singh Chauhan and Shri Sudip Bandyopadhyay made submissions regarding need to review the procedure seeking details for issuance of Passes to Members of Parliament for Commonwealth Games.

Shri Jaipal Reddy responded.

12.51 P.M.

13. Government Bill – Passed

(i) The Foreign Contribution (Regulation) Bill, 2010 as passed by Rajya Sabha

Time Taken: 2 hrs. 17 mts.

The motion for consideration of the Bill was moved by Shri Ajay Maken on behalf of Shri P. Chidambaram.

The following members took part in the debate:-

- 1. Shri Nishikant Dubey
- 2. Shri P.T. Thomas
- 3. Shri Shailendra Kumar
- 4. Dr. Baliram
- 5. Shri Mangani Lal Mandal
- 6. Dr. Ratna De Nag
- 7. Shri R. Thamaraiselvan
- 8. Adv. A. Sampath
- 9. Shri Rudra Madhab Ray
- 10. Dr. Raghuvansh Prasad Singh
- 11. Shri Prabodh Panda
- 12. Shri Prasanta Kumar Majumdar
- 13. Dr. P.L. Punia
- 14. Shri Dhananjay Singh
- 15. Shri P. D. Rai

Shri Ajay Maken replied to the debate.

The motion for consideration moved by Shri Ajay Maken was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clauses 4 to 7 were adopted.

Clause 8 was adopted.

Clauses 9 to 16 were adopted.

Clause 17 was adopted.

Clauses 18 to 23 were adopted.

Clause 24 was adopted.

Clauses 25 to 54 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ajay Maken.

The motion was adopted and the Bill was passed.

Time Taken: 1 hr. 26 mts.

(ii) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 2010

The motion for consideration of the Bill was moved by Shri Pawan Kumar Bansal.

The following members took part in the debate:-

- 1. Shri L.K. Advani
- 2. Dr. Ram Chandra Dome
- 3. Shri Sanjay Nirupam
- 4. Shri Shailendra Kumar
- 5. Shri Dhananjay Singh
- 6. Shri Sharad Yadav
- 7. Shri Pinaki Mishra
- 8. Dr. Raghuvansh Prasad Singh
- 9. Dr. Niramalli Sivaprasad
- 10. Shri S.K. Bwiswmuthiary

Shri Pawan Kumar Bansal replied to the debate.

The motion for consideration moved by Shri Pawan Kumar Bansal was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 5 was adopted.

Clause 6 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pawan Kumar Bansal.

The motion was adopted and the Bill was passed.

4.34 P.M.

14. Government Bill – Under Consideration

The Enemy Property (Amendment and Validation) Bill, 2010

Time Allotted : 1 hr. Time Taken: 2 mts. Balance: 58 mts.

The motion for consideration of the Bill was moved by Shri Ajay Maken on behalf of Shri P. Chidambaram and his speech was not concluded.

The discussion was not concluded.

4.36 P.M.

15. Discussion under Rule 193

Time Taken: 2 hrs. 51 mts.

The Chairman informed the House that Shri Anant Kumar Hegde, who was to initiate the discussion under Rule 193 regarding the flood and drought situation in the country, had requested the Speaker that Shri Navjot Singh Sidhu might be permitted to initiate the discussion on his behalf and the Speaker had acceded to his request.

Accordingly, Shri Navjot Singh Sidhu raised the discussion.

The following members took part in the debate:-

- 1. Smt. Annu Tandon
- 2. Smt. Usha Verma
- 3* Shri C. Sivasami
- 4. Shri Dara Singh Chauhan
- 5* Shri Satpal Maharaj
- 6. Shri Vishwa Mohan Kumar
- 7* Shri Sudip Bandyopadhyay
- 8. Shri Pulin Bihari Baske
- 9* Shri Arjun Ram Meghwal
- 10. Shri Nityananda Pradhan
- 11. Adv. Ganeshrao Nagorao Dudhgaonkar
- 12. Shri P. Kumar

*Written speeches were laid on the Table.

- 13. Shri Rathod Ramesh
- 14. Shri Yogi Adityanath
- 15* Shri Mithilesh Kumar
- 16. Dr. Jyoti Mirdha
- 17* Shri P.L. Punia
- 18. Shri Prabodh Panda
- 19. Shri Jagada Nand Singh
- 20* Shri Shailendra Kumar
- 21* Shri Virender Kashyap
- 22. Shri Prasanta Kumar Majumdar
- 23* Shri R.K. Singh Patel
- 24* Shri Ashok Argal
- 25. Shri Nripendra Nath Roy
- 26* Shri S.S. Ramasubbu
- 27. Shri N. Chaluvaraya Swamy
- 28. Shri Vijay Bahuguna
- 29* Shri Virendra Kumar
- 30* Smt. Bijoya Chakravarty
- 31. Smt. Bhavana Gawali Patil Surve
- 32. Shri Narayansingh Amlabe
- 33. Shri Jagdambika Pal
- 34. Dr. Tarun Mandal
- 35. Shri Hemanand Biswal
- 36. Dr. Raghuvansh Prasad Singh

The discussion was not concluded.

[#]7.49 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 30th August, 2010.)

P.D.T. ACHARY, Secretary-General.

^{*}Written speeches were laid on the Table.

[#]From 7.27 P.M. to 7.49 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, August 30, 2010/Bhadra 8, 1932 (Saka)

No. 111

11.00 A.M.

1. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 27th August, 2010, Rajya Sabha agreed without any amendment to the Code of Criminal Procedure (Amendment) Bill, 2010, passed by the Lok Sabha on the 12th August, 2010.

2. Report on participation of Indian Parliamentary Delegation in the 122nd Assembly of the Inter-Parliamentary Union (IPU)

Secretary-General laid on the Table (Hindi and English versions) of the Report on the participation of Indian Parliamentary Delegation in the 122nd Assembly of the Inter-Parliamentary Union held in Bangkok (Thailand) from 27th March to 1st April, 2010.

3. Report of Study Tour of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Gobinda Chandra Naskar laid on the Table (Hindi and English versions) of the Report on-the-spot study visit of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Mirchpur Village, District Hissar, Haryana on 2nd July, 2010.

[#]4. Report of Committee on Agriculture

Shri Basudeb Acharia presented the Twelfth Report (Hindi and English versions) of the Committee on Agriculture on "The Constitution (One Hundred and Eleventh Amendment) Bill, 2009".

5. Statement by Minister

The Minister of Rural Development and Minister of Panchayati Raj laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Rural Development on Demands for Grants (2009-10), pertaining to the Ministry of Panchayati Raj.

11.03 A.M.

6. Submissions by Members

(i) Regarding functioning of CBI.

Smt. Sushma Swaraj made submission regarding functioning of CBI. Shri Pawan Kumar Bansal responded.

*(ii) Regarding provisions of the Enemy Property (Amendment and Validation) Bill,2010.

Shri Mulayam Singh Yadav and Smt. Sushma Swaraj made submission regarding provisions of the Enemy Property (Amendment & Validation) Bill, 2010.

Shri Pawan Kumar Bansal responded.

(Due to interruptions, Lok Sabha adjourned at 11.08 A.M. and re-assembled at 12.00 Noon)

^{*}From 12.01 P.M. to 12.15 P.M., members raised matters of urgent public importance.

**(iii) Regarding need to construct a memorial in honour of Late Shri Rajguru, an eminent freedom fighter in Maharashtra.

Shri Bhartruhari Mahtab made submission regarding need to construct a memorial in honour of Late Shri Rajguru, an eminent freedom fighter in Maharashtra.

Dr. Tarun Mandal and Shri Hansraj G. Ahir associated.

Shri V. Narayanasamy responded.

12.00 Noon

[#]7. Government Bills – Introduced

<i>(i)</i>	The Dam Safety Bill, 2010
<i>(ii)</i>	The Institutes of Technology (Amendment) Bill, 2010
(iii) ^{\$}	The Direct Taxes Code, 2010

(Due to interruptions, Lok Sabha adjourned at 12.17 P.M. and re-assembled at 2.00 P.M.)

*2.20 P.M.

8. Calling Attention

Shri Sanjay Nirupam called the attention of the Minister of State in the Ministry of Home Affairs to the need to include Bhojpuri and Rajasthani languages in the Eighth Schedule to the Constitution.

The Minister of State in the Ministry of Home Affairs made a statement in regard thereto.

Dr. Raghuvansh Prasad Singh and Shri Jagdambika Pal sought clarifications on the subject.

The Minister of Finance also replied to the clarificatory questions asked by the members.

^{**}At 7.19 P.M.

[#]At 12.16 P.M.

^{\$}At 2.52 P.M.

^{*}From 2.00 P.M. to 2.20 P.M., Members made submission.

With the permission of the Chair, Shri Lal Chand Kataria, Dr. Vinay Kumar 'Vinnu' Pandey, Sarvashri P.L. Punia, Arjun Ram Meghwal, Ram Singh Kaswan and Devji M. Patel associated.

2.53 P.M.

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri S. Alagiri regarding need to set up food processing industries and cold storages in Cuddalore Parliamentary Constituency, Tamil Nadu.
- (2) Shri Rajaiah Siricilla regarding need to include water as a subject in Concurrent list or Union list by suitably amending the Seventh Schedule to the Constitution.
- (3) Shri Jaywant Gangaram Awale regarding need to open a C.G.H.S. Dispensary in Vasundhara, Ghaziabad, Uttar Pradesh.
- (4) Shri K.C. Venugopal regarding need to expedite completion of Alappuzha by-pass project in Kerala.
- (5) Shri Kodikunnil Suresh regarding need to improve the BSNL landline services in Kuttanadu Taluk of Alappuzha district, Kerala.
- (6) Shri Vijay Bahuguna regarding need to provide financial assistance from Prime Minister's Relief Fund to the people affected due to cloudburst, torrential rains and landslides in Uttarakhand.
- (7) Shri Yogi Adityanath regarding need to take steps to check illegal immigration of Bangladeshi nationals into the country.
- (8) Shri Shripad Yesso Naik regarding need to review the proposal of widening of N.H. 4-A in Goa keeping in view the interest of large number of residential and commercial establishments facing dislocation.

- (9) Shri Devji M. Patel regarding need to open Central Government & Railway Hospitals in Jalore and Sirohi districts of Rajasthan and provide adequate funds for the upgradation of the medical facilities in the region.
- (10) Shri Sudarshan Bhagat regarding need to shift Bauxite Dumping Yard from residential area in Lohardaga Parliamentary Constituency, Jharkhand.
- (11) Shri Ramkishun regarding need to review the proposed setting up of sewage treatment plant at Sathawan, Varanasi, Uttar Pradesh keeping in view its potential adverse impact on the ecology of the area.
- (12) Shri Gorakhnath Pandey regarding need to set up training institutes for carpet weaving in Bhadohi, Uttar Pradesh and look into the problems being faced by carpet exporters.
- (13) Shri Vishwa Mohan Kumar regarding need to open a Kendriya Vidyalaya in Supaul Parliamentary Constituency, Bihar.
- (14) Shri E.G. Sugavanam regarding need to shift the toll tax centre near Collectorate Office in Krishnagiri district, Tamil Nadu to a place outside the city limits.
- (15) Shri P.K. Biju regarding need to declare Thrissur in Kerala as a Heritage district.
- (16) Shri Yashbant N.S. Laguri regarding need to set up a Steel Plant of SAIL in Keonjhar, Orissa.
- (17) Dr. Tarun Mandal regarding need to expedite rural electrification work under Rajiv Gandhi Gramin Vidyutikaran Yojana in Jaynagar Parliamentary Constituency, West Bengal.

2.54 P.M.

10. Government Bill – Under Consideration – Deferred The Enemy Property (Amendment and Validation) Bill, 2010

3.05 P.M.

11. Government Bills – Deferred

- (i) The Orissa (Alteration of Name) Bill, 2010
- (ii) The Constitution (One Hundred and Thirteenth Amendment) Bill, 2010 (Amendment of Eighth Schedule)

3.06 P.M.

12. Discussions under Rule 193

Time Taken: 3 hrs. 20 mts.

(i) Further discussion on flood and drought situation in the Country raised by Shri Navjot Singh Sidhu on the 27th August, 2010.

With the permission of the Chair, the following Members laid their

speeches.

- 1. Shri A.T. Nana Patil
- 2. Shri Hansraj G. Ahir
- 3. Smt. Jyoti Dhurve
- 4. Shri Naranbhai Kachhadia
- 5. Shri Kaushalendra Kumar
- 6. Shri Ram Singh Kaswan
- 7. Shri Ravindra Kumar Pandey

Shri P. Chidambaram replied to the debate.

The discussion was concluded.

3.36 P.M.

Time Taken: 6 hrs. 2 mts.

 (ii) Further discussion on situation arising out of increasing atrocities against Scheduled Castes and Scheduled Tribes in the Country raised by Shri Gopinath Munde on the 19th August, 2010.

The following members took part in the debate:-

- 1. Smt. Sumitra Mahajan
- 2. Shri Ashok Tanwar
- 3. Shri Premdas Katheria

- 4. Shri Ramashankar Rajbhar
- 5. Shri Bhudeo Choudhary
- 6* Shri Naranbhai Kachhadia
- 7* Shri Ram Singh Kaswan
- 8. Dr. Sanjeev Ganesh Naik
- 9. Shri Arjun Ram Meghwal
- 10. Shri Jagdambika Pal
- 11. Shri Prasanta Kumar Majumdar
- 12. Shri Madhu Koda
- 13. Shri S.K. Bwiswmuthiary
- 14. Dr. Tarun Mandal
- 15. Smt. Sushila Saroj
- 16* Shri Hansraj G. Ahir
- 17. Shri Pakauri Lal
- 18* Dr. Vinay Kumar 'Vinnu' Pandey
- 19* Shri Sukhdev Singh Libra
- 20* Shri Ashok Rawat
- 21. Shri Bishnu Pada Ray
- 22* Smt. Jyoti Dhurve
- 23* Dr. Charles Dias
- 24* Shri Satpal Maharaj

Shri P. Chidambaram replied to the debate.

The discussion was concluded.

5.54 P.M.

13. Half-An-Hour Discussion

Shri Rudra Madhab Ray raised a discussion on points arising out of the answer given by the Minister of Chemicals and Fertilizers on 05.08.2010 to Starred Question No.162 regarding Availability of Fertilizers.

Shri Srikant Jena replied to the discussion.

*7.27 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 31st August, 2010.)

P.D.T. ACHARY, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, August 31, 2010/Bhadra 9, 1932 (Saka)

No. 112

11.00 A.M.

1. Obituary References

The Speaker made references to the passing away of Smt. Usha Choudhary, a member of the Seventh and Eighth Lok Sabhas and Shri Kalpanath Sonkar, a member of the Seventh and Ninth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.03 A.M.

2. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Society of Agricultural Statistics, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Society of Agricultural Statistics, New Delhi, for the year 2009-2010.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Society of Agricultural Economics, Mumbai, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Society of Agricultural Economics, Mumbai, for the year 2009-2010.

(3) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Indian Red Cross Society for the years 2004-2005 to 2008-2009; Postgraduate Institute of Medical Education & Research for the year 2008-2009 and Regional Institute of Medical Sciences for the year 2008-2009 within the stipulated period of nine months after the close of the respective accounting years.

3. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 27th August, 2010, Rajya Sabha agreed without any amendment to the Essential Commodities (Amendment)
 Bill, 2010, passed by Lok Sabha on the 17th August, 2010.
- (ii) That at its sitting held on the 30th August, 2010, Rajya Sabha agreed without any amendment to the Civil Liability for Nuclear Damage Bill, 2010, passed by Lok Sabha on the 25th August, 2010.
- (iii) That at its sitting held on the 30th August, 2010, Rajya Sabha passed the Representation of the People (Amendment) Bill, 2010.

4. Bill as passed by Rajya Sabha – Laid on the Table *The Representation of the People (Amendment) Bill, 2010*

5. Reports of Public Accounts Committee

Dr. Murli Manohar Joshi presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2010-11):-

- Twenty-second Report on "Excesses Over Voted Grants and Charged Appropriations (2008-09)" relating to the Ministries of Defence, Finance, Home Affairs and Railways.
- (2) Twenty-third Report on "Assistance to States for Developing Export Infrastructure and Allied Activities (ASIDE) Scheme" relating to the Ministry of Commerce and Industry (Department of Commerce).

6. Report of Committee on Public Undertakings

Shri Shailendra Kumar presented the Ninth Report (Hindi and English versions) of the Committee on Public Undertakings (2010-11) on Action Taken by the Government on the recommendations contained in the Thirty-second Report (14th Lok Sabha) on Oil & Natural Gas Corporation Limited–Loss Due to Sale of Crude Containing Basic Sediments and Water Content Above the Norms, based on Para 14.7.1 of the Report on Union Government (Commercial) of the C&AG of India No. 11 CA of 2008.

7. Reports of Committee on Petitions

Shri Jagdambika Pal presented the following Reports (Hindi and English versions) of the Committee on Petitions:-

- (1) Tenth Report regarding ill effect of Water and Air pollution caused due to slaughter of animals in slaughter house (Kamela) run by Meerut Nagar Nigam and related issues.
- (2) Eleventh Report on the action taken by the Government on the recommendations contained in the Thirty-ninth and Forty-fifth

Reports (14th Lok Sabha) on the representations regarding pilferage of huge quantity of coal worth thousand crores of rupees in Gevra/Dipika areas of South Eastern Coalfields Limited and neglecting the youths belonging to weaker and middle class sections in the guidelines which regulate commissioning of LPG distributorship.

(3) Twelfth Report on representations regarding non payment of dues to the employees of HFCL, Haldia and delay in construction of bridge over River Rupnarayan on NH-6 in West Bengal.

8. Reports of Standing Committee on Finance

Shri Yashwant Sinha presented the following Reports (Hindi and English versions) of the Standing Committee on Finance (2009 - 10):-

- (1) Twenty-first Report on the Companies Bill, 2009.
- (2) Twenty-second Report on the Coinage Bill, 2009.
- (3) Twenty-third Report on the Company Secretaries (Amendment) Bill, 2010.
- (4) Twenty-fourth Report on the Chartered Accountants (Amendment) Bill, 2010.
- (5) Twenty-fifth Report on the Cost and Works Accountants (Amendment) Bill, 2010.

9. Reports of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Vilas Muttemwar presented the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2009-10):-

- Ninth Report on the subject 'Bureau of Indian Standards (BIS)– Hallmarking of Jewellery' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).
- (2) Tenth Report on the subject 'Production, Consumption and Pricing of Sugar' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

10. Statements by Ministers

- (1) The Minister of Finance made the following statements regarding:-
 - signing of protocol between the Republic of India and Swiss Federal Council to amend the existing Agreement for avoidance of double taxation with respect to taxes on income with protocol.
 - (ii) the status of implementation of the recommendations contained in the 78th Report of the Standing Committee on Finance on "Flow of Credit to Agriculture Sector", pertaining to the Department of Financial Services, Ministry of Finance.
- (2) The Minister of External Affairs made a statement on "India's offer of assistance of 25 million US Dollars to Pakistan for flood relief".

11.21 A.M.

11. Calling Attentions

(i) Shri T.R. Baalu called the attention of Minister of External Affairs to the situation arising out of recent attacks on Indian Fishermen by Srilankan Navy and steps taken by the Government in this regard.

The Minister of External Affairs laid a copy (Hindi and English versions) of the statement in regard thereto.

The Minister of External Affairs also replied to the clarificatory questions asked by the Members.

12.01 P.M.

(ii) Smt. Harsimrat Kaur Badal called the attention of the Minister of Health and Family Welfare to the situation arising out of rejection of 40 Lakh tonnes of rice variety PAU-201 by the Food Safety Standards Authority of India citing provisions of Prevention of Food Adulteration Act, 1954 and Food Safety Standards Act, 2006 and steps taken by the Government in regard thereto.

The Minister of Health and Family Welfare laid a statement in regard thereto.

The Minister of Health and Family Welfare also replied to the clarificatory questions asked by the Members.

*12.24 P.M.

12. Submissions by Members

(i) Regarding Caste-based Census

The following members made submission regarding Caste-based Census.:-

- 1. Shri Sharad Yadav
- 2. Shri Mulayam Singh Yadav
- 3. Shri Gopinath Munde
- 4. Shri Dara Singh Chauhan

Shri Pranab Mukherjee responded.

(Due to interruptions, Lok Sabha adjourned at 12.47 P.M. and re-assembled at 2.00 P.M.)

#(ii) Regarding Supreme Court's observation on free distribution of foodgrains among the poor in the country

The following members made submission regarding Supreme Court's observation on free distribution of foodgrains among the poor in the country:-

- 1. Smt. Sushma Swaraj
- 2. Shri Sharad Yadav
- 3. Shri Mulayam Singh Yadav
- 4. Shri Dara Singh Chauhan
- 5. Shri Gopinath Munde
- 6. Dr. M. Thambi Durai
- 7. Shri Arjun Charan Sethi
- 8. Shri Nama Nageswara Rao
- 9. Shri Rattan Singh Ajnala

(Due to interruptions, Lok Sabha adjourned at 2.45 P.M. and re-assembled at 3.00 P.M.)

3.00 P.M.

- 10. Shri Lalu Prasad
- 11. Shri Basudeb Acharia
- 12. Shri Chandrakant Khaire
- 13. Shri Sanjay Singh Chauhan

Shri Sharad Pawar responded.

2.00 P.M.

13. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri P.T. Thomas regarding need to bring transparency in the interest rates charged by banks on various loans.
- (2) Shri N.S.V. Chitthan regarding need to take concrete steps for poverty alleviation in the country.
- (3) Shri Mahabal Mishra regarding need to implement the `one rank onepension' scheme for retired military personnel.
- (4) Shri Sajjan Singh Verma regarding need to construct the proposed new railway line between Ramganjmandi and Ujjain via Jhalawar.
- (5) Dr. M. Jagannath regarding need to extend the period of exemption of service tax on Sheep Insurance Scheme in Andhra Pradesh upto 31.12.2012.
- (6) Shri M.I. Shanavas regarding need to check the menace of wild animals threatening the lives and agricultural produce in Wayanad district, Kerala and provide regular compensation for the recurring losses incurred by farmers.
- (7) Shri Ponnam Prabhakar regarding need to construct a new National Highway from Gudihatnur village, Adilabad district to Oda Revu Prakasam district in Andhra Pradesh.
- (8) Smt. Santosh Chowdhary regarding need to waive loans extended to SCs/STs, minority, backward and landless people in the country under various Central/State Schemes.

- (9) Shri Arjun Ram Meghwal regarding need to construct Railway Under Bridges at various level crossings in Bikaner Parliamentary Constituency, Rajasthan.
- (10) Shri Ganesh Singh regarding need to bring a stringent law to check the commercialization of education in the country.
- (11) Smt. Sumitra Mahajan regarding need to accord approval for four-laning of N.H. 59A (Indore-Betul) in Madhya Pradesh.
- (12) Dr. Kirit P. Solanki regarding need to set up Kendriya Vidyalayas, Navodaya Vidyalayas and Kasturba Gandhi Balika Vidyalayas in Ahmedabad, Patan and Mehasana districts of Gujarat.
- (13) Shri Rakesh Sachan regarding need to accord approval to road projects in Fatehpur Parliamentary Constituency, Uttar Pradesh under Pradhan Mantri Gram Sadak Yojana and release adequate funds for the same.
- (14) Shri Kapil Muni Karwariya regarding need to take steps to check the soil erosion caused by river Ganga in rural and urban areas of Allahabad, Uttar Pradesh.
- (15) Shri M. Anandan regarding need to construct a culvert bridge between Esalam and Periyathachur villages in Villupuram district, Tamil Nadu, through a Centrally Sponsored Scheme.

2.01 P.M.

14. Government Bills – Passed

(i) The Indian Medicine Central Council (Amendment) Bill, 2010, as passed by Rajya Sabha

Time Taken: 1 hr. 23 mts.

The motion for consideration of the Bill was moved by Shri Ghulam Nabi

Azad.

The following members took part in the debate:-

1. Dr. Rajan Sushant

#3.13 P.M.

- 2. Shri P.C. Chacko
- 3. Shri Shailendra Kumar
- 4. Shri Vijay Bahadur Singh
- 5* Dr. Kirit P. Solanki
- 6* Shri Partap Singh Bajwa
- 7. Shri Mangani Lal Mandal
- 8* Shri P.D. Rai
- 9* Shri P.L. Punia
- 10* Dr. Ratna De Nag
- 11* Shri S. Semmalai
- 12* Smt. Jayshreeben Patel
- 13* Dr. Tarun Mandal
- 14* Shri Sanjay Bhoi
- 15. Shri S.R. Jayadurai
- 16. Shri Chandrakant Khaire
- 17* Shri Arjun Ram Meghwal
- 18. Dr. Raghuvansh Prasad Singh
- 19* Shri Amarnath Pradhan
- 20* Shri Prasanta Kumar Majumdar
- 21* Dr. Nilesh N. Rane
- 22. Shri Pulin Bihari Baske
- 23* Shri Bhartruhari Mahtab
- 24* Shri Hansraj G. Ahir
- 25* Dr. Prabha Kishor Taviad

Shri Ghulam Nabi Azad replied to the debate.

The motion for consideration moved by Shri Ghulam Nabi Azad was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ghulam Nabi Azad. The motion was adopted and the Bill was passed.

4.16 P.M.

(ii) The Representation of the People (Amendment) Bill, 2010, as passed by Rajya Sabha

Time Taken: 56 mts.

The motion for consideration of the Bill was moved by Dr. M. Veerappa

Moily.

The following members took part in the debate:-

- 1. Shri Uday Singh
- 2. Shri P.T. Thomas
- 3. Shri Lalu Prasad
- 4. Shri Mulayam Singh Yadav
- 5* Shri P.L. Punia
- 6* Dr. Rajan Sushant
- 7* Dr. Ratna De Nag
- 8. Shri Gorakhnath Pandey
- 9* Shri K.C. Venugopal
- 10* Shri Arjun Ram Meghwal
- 11* Shri S. Semmalai
- 12. Shri Arjun Ray
- 13. Shri T.K.S. Elangovan
- 14* Shri Naveen Jindal
- 15. Shri P. Karunakaran
- 16* Shri Ratan Singh
- 17. Shri Bhartruhari Mahtab
- 18* Shri Anto Antony
- 19* Shri A.T. Nana Patil
- 20* Shri E.T. Mohammed Basheer
- 21* Shri Jagdambika Pal
- 22* Shri S.S. Ramasubbu
- 23* Dr. Sanjeev Ganesh Naik

Dr. M. Veerappa Moily replied to the debate.

The motion for consideration moved by Dr. M. Veerappa Moily was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. M. Veerappa Moily.

The motion was adopted and the Bill was passed.

5.12 P.M.

15. Valedictory Reference

Speaker made Valedictory Reference on the conclusion of the Fifth Session of the Fifteenth Lok Sabha.

5.22 P.M.

16. National Song

The National Song was played.

5.23 P.M.

(Lok Sabha adjourned sine die at 5.23 P.M.)

P.D.T. ACHARY, Secretary-General.